

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
Original Application No. 89 of 2020(WZ)**

IN THE MATTER OF:

Sama Siddik Osman

...Applicant

Versus

Ministry of Environment, Forest

& Climate Change and others

...Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL,
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AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT
No. 8- DEEN DAYAL PORT TRUST

MOST RESPECTFULLY SHEWETH:

I, Kaligithi Srinivasa Rao, son of Kondaiah aged about 54 years, resident of Quarter No. C-24, Port Colony, Gopalpuri, Gandhidham do hereby solemnly affirm and state as under:

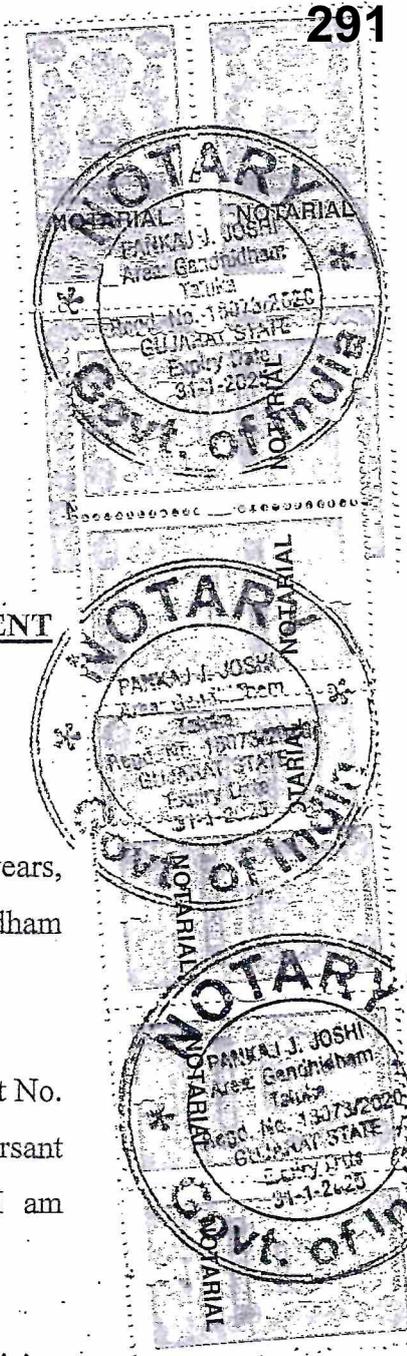
1. I am the Supdt. Engineer (Kandla Land) of the Respondent No. 8 and is duly authorised to swear the present affidavit. I am conversant with the facts and circumstances of the present case and I am competent to file the present affidavit.

2. The Applicant has filed the present application raising environmental concerns i.e. violation of CRZ notification and concern to livelihood of the fishermen community, camel breeder and Kharai Camels that has arisen due to building of a 28.52 sq. km of illegal bund in the middle of Surajbari creek and altering the creek system and inducing significant changes in coastal land and tidal water interface in CRZ-1A area at Bagsara village, Maliya District, Morbi, Gujarat.

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L.P.I.
PANKAJ J. JOSHI
NOTARY
Gandhidham-Kachchh

LY
Superintending Engineer (Kandla Land)
Deendayal Port Trust



2

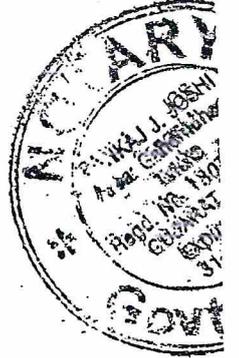
3. That this Hon'ble Tribunal vide order dated 11.12.2020 had directed GCZMA, Additional Chief Secretary, Forest and Environment Department, Gandhinagar and Gujarat Pollution Control Board (GPCB) to furnish a factual and action taken report. Subsequently, Action Taken Report dated February 2021 and Supplementary Action Taken Report dated nil were filed before this Hon'ble Tribunal.

4. That the Action Taken Report observes that the plot of area referred to in the present application was allotted to Seaside Salt Pvt. Ltd. ('Respondent No.4') and Real Refined Salt & Allied Industries ('Respondent No.5') by the Government of Gujarat, however no salt manufacturing activity was observed during the inspection. Further the report in the conclusion records as follows:

'As per Land records and available co-ordinates map of 1) Limit of Port of Navlakhi, 2) M/s Real Refined Salt and Allied Industries Ltd. and 3) M/s Seaside Salt Pvt. Ltd., the land parcel is under jurisdiction of Morbi District'.

5. That this Hon'ble Tribunal vide order dated 18.08.2021 has recorded the submission of Deendayal Port Trust ('DPT' or 'Respondent No.8') that since the survey is underway, the conclusion reached by the joint committee that the area falls within Morbi District may not be correct. The answering Respondent submits that the concerned allotted area belongs to DPT.

6. It is submitted that the leased area falls under the limits of DPT and the same has also been apprised to several Government Authorities by the DPT. It is further submitted that a survey, verification and demarcation of the leased area by the State Government authorities is pending and therefore the observation that the leased area fall under the jurisdiction of Morbi as per the coordinates of Navlakhi Port is premature and factually incorrect. In



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Superintending Engineer (Ports & Land)
Deendayal Port Trust

any case the same was not within the scope of the Factual and Action Taken Report to be submitted by the GCZMA, Additional Chief Secretary, Forest and Environment Deptt., Gandhinagar and Gujarat Pollution Control Board (GPCB).

7. That the answering Respondent further submits that the area leased by Government of Gujarat is under the ownership of DPT and Government of Gujarat had wrongly leased the said area to Respondent Nos.4 and 5 for salt manufacturing. DPT had objected to the allotment and had requested the State Government to keep the allotment of land on lease in abeyance till a proper survey of land is completed and ownership is determined.

8. That the answering Respondent's contention that the area leased to Respondent Nos.4 & 5 belongs to DPT is based on Gazette Notifications issued by Government of India, Ministry of Transport and Shipping from time to time defining the boundaries of DPT, and as per the coordinates provided in the Gazette Notifications, the leased area falls under the boundaries and ownership of DPT.

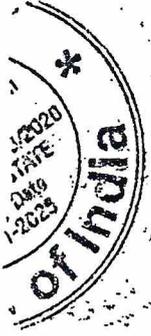
The Gazette Notifications dated 31.01.1950, 05.11.1957, 11.07.1962, 01.03.1968 and 01.05.1970 are annexed herewith and marked as **Annexure - 'A' ('Colly')**.

9. It is submitted that on superimposing the coordinates of DPT Port boundaries as provided in the aforementioned Gazette Notifications issued by the Government of India, the area leased to Respondent Nos.4 and 5 lies within the boundaries of DPT.

A copy of Google Earth map with the coordinates as provided under the Gazette Notifications issued by Government of India is marked and annexed herewith as **Annexure - 'B'**.

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Dandayal Port Trust



10. It is submitted that with regards to the leased area, DPT had on several occasions written to the Settlement Commissioner and Director of Land Records Department, Government of Gujarat, District Inspector of Land Records, Bhuj, Kutch and DILR, Morbi District, as well as District Collector of Kutch and Morbi informing that the area leased to Respondent Nos.4 and 5 for salt manufacturing is under the boundaries and ownership of DPT and further requested the concerned authorities to conduct a joint survey for verification and demarcation of land.

11. That the joint survey of the leased area as well as nearby area is pending and therefore to conclude that the area which was inadvertently leased by the Government of Gujarat to Respondent Nos.4 and 5 for salt manufacturing is under the jurisdiction of Morbi as per limits of Navalakhi Port is premature and factually incorrect.

12. That the answering Respondent objects to the observation with regards to the jurisdiction and ownership of the area leased to Respondent Nos.4 & 5 in the Action Taken Report and therefore prays that this conclusion reached in Action Taken Report and the supplementary Action Taken Report may not be accepted by this Hon'ble Tribunal.

BRIEF FACTS

13. The facts relevant to the case of DPT are as follows:

- (i) That Deendayal Port Trust (DPT) is a one of major ports on west coast under the Government of India, which was constructed in 1950s and is the largest port of India by volume of cargo handled. Government of India from time to time had been issuing Gazette Notifications to define the



Superintendent (Kandla Land)
Deendayal Port Trust

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limits or boundaries of its Port including DPT. Government of India vide its several Gazette Notifications dated 31.01.1950, 05.11.1957; 11.07.1962, 01.03.1968 and 01.05.1970 had issued Gazette notifications defining the limits or boundary of DPT.

- (ii) On 18.11.2019; DPT received a complaint from complainant Mr. Haresh Kumar Balsara, RTI Activist, Morbi with Google earth image of the concerned area along with the location alleging wrongful allotment of DPT land located near village Jungi (Kutch) to which DPT had sent copies of the Gazette Notifications issued by the Government of India to District Collector, Morbi to show that the concern area falls under the limits of DPT and not under the jurisdiction of Government of Gujarat.

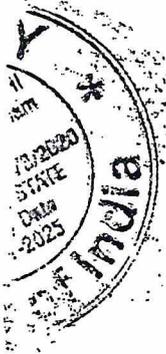
A true and translated copy of complaint dated 18.11.2019 received from Mr. Haresh Kumar Balsara has been marked and annexed herewith as **Annexure-'C'** (Page Nos. 22 to 23)

Note: It is pertinent to mention that the above complaint by Mr. Haresh Kumar mentioned that the Government of Gujarat had initiated the procedure for allotment of land admeasuring 4,818 Acres – 15 Gunthas to M/s Shree Real Refine Salt & Allied Industries and 2230 Acres of land to M/s Sea Side Salt Pvt. Ltd. at village Bagasara, Malliya, Morbi for salt manufacturing on lease basis, whereas the land is located near Jungi village (Kutch) and is under the ownership of DPT.

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Deendayal Port Trust



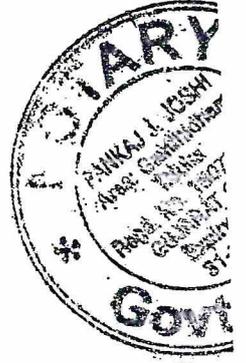
- (iii) A joint inspection was conducted by DPT officials and mangrove chowkidars on 20th and 22nd December 2018 wherein it was found that some unauthorised activities and movement have started and found in progress near village Jungi. An inspection cum status report was submitted by DPT officials to SE Kandla Land with request to lodge a complaint with the Police Station, Samakhiyali about the unauthorised occupation of DPT land and progress of illegal activities.

A copy of the inspection cum status report dated 24.12.2018 is annexed herewith and marked as **Annexure-'D'**.

- (iv) Survey and demarcation of DPT Land boundaries was started by DILR, Bhuj in January 2019 wherein 205 reference points were being fixed through GPS device at a length of 110 kms from village Veera to Jungi. The work had stopped in between due to monsoon.

Note: The survey and demarcation of the land area by the State Government authorities is still not complete. The Demarcation Report of the land is still awaited and therefore, the issue with respect to demarcation of the boundaries of DPT land and regarding ownership of land between DPT and Government of Gujarat is still unresolved.

- (v) On 02.02.2019, DPT forwarded the above complaint dated 18.11.2019 to the District Collector, Bhuj Kachchh with request to get the matter enquired into from the concerned authorities and till then to keep the allotment procedure in abeyance. It was stated that the allotment procedure has been initiated due to non-availability of records or through oversight by the Government.



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A copy of letter dated 02.02.2019 to District Collector, Bhuj Kachchh is marked and annexed herewith as Annexure - 'E'.

- (vi) On 20.02.2019 complaint was received from Haresh Kumar Balsara regarding wrongful occupation of the aforesaid DPT salt lands by the two salt manufacturing parties.
- (vii) DPT was marked in a complaint dated 8.05.2019 addressed to concerned ministries, Government of Gujarat, GPCB from Fishermen and Grazers of Maliya (Miyana) of Surajbari and Jungi Region (coastal areas between Kutch and Morbi district, Gujarat) which were represented under the leadership of the present Applicant- Shri Sama Siddik Osman, with respect to destruction of Mangroves and violation of CRZ and Environmental Norms by Respondent No.4 and 5.
- (viii) On 28.06.2019, a reminder letter was sent by Shri. Sama Siddik Osman with respect to the same issue to the authorities, a copy of which was also sent to DPT.
- (ix) On the instructions of Police Inspector, Samakhali, site inspection was jointly undertaken on 1.07.2019 by the officials of land section, DPT, District Level CRZ committee, GPCB, police personnel and complainant (Kachchh Camel Breeders Association) in which it was observed that long earthen bunds at 2 to 3 places were formed, destruction of mangrove plantation, blocking of creeks etc. An inspection and verification report dated 01.07.2019 was submitted by DPT officials to Executive

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Supervisor (Land)
Deansari Fort Trust

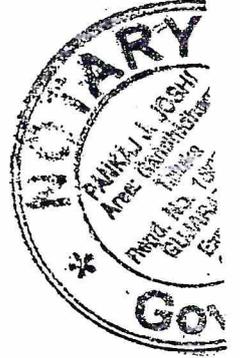
Engineer (Kandla land) DPT which is annexed herewith and marked as **Annexure-'F'**.

- (x) Considering the complaints received by DPT, another site inspection was jointly undertaken on 13.07.2019 by official of land section, H.E. section, DPT, DILR, Bhuj and the representatives of the complainant wherein earthen bunds were noticed. The detailed observations/findings of the site visit are furnished in DPT "Verification Report" dated 13.07.2019.

Note: (i) During the inspection, 23 Nos. of reference points/UTM co-ordinates through GPS devices were jointly recorded by DPT and DILR Bhuj to ascertain the location and specific ownership of land and identify the boundaries i.e. to determine whether the land fall in Kutch or Morbi district and to confirm whether the concerned land belongs to DPT or Government of Gujarat. (ii) Photographs of the area was also taken during the site inspection. (iii) it was observed that the land is located between village Jungi and Navlakhi Port and is situated in inter tidal zone.

A copy of DPT Verification Report dated 13.07.2019 is marked and annexed herewith as **Annexure - 'G'**

- (xi) DPT vide letter dated 16.09.2019 had requested the Settlement Commissioner and Director of Land Records Department of Government of Gujarat to enquire into the facts of the case related to allotment of land to Respondent No.4 & 5 by State Government from the concerned officials and to keep the same in abeyance i.e. to stop the work and activities at site till the matter regarding ownership of land.



Superintending Engineer (Kandla Land)
Central Port Trust

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is resolved and to issue direction to suspend the allotment of land so as to avoid any dispute in future.

A copy of letter dated 16.09.2019 is marked and annexed herewith as **Annexure – 'H'**.

- (xii) On 01.10.2019, DPT wrote to the District Collector & District Magistrate and Chairman, District level CRZ committee, Office of collector, Kachchh, Bhuj pointing out that the demarcation report and drawing of the concerned land located near village Jangi (kutch) Opposite Navlakhi and authenticity of the area, falling under DPT land or otherwise is yet to be received from DILR, Bhuj. It was also stated that it is utmost necessary to carry out a detailed scrutiny and investigation by State Authorities for identification of the ownership of the said lands.

A copy of letter dated 01.10.2019 is marked and annexed herewith as **Annexure – 'I'**.

- (xiii) DPT, on 04.06.2020 and again on 10.06.2020 & 11.06.2020 wrote to District Collector, Morbi and District Collector, Kutch requesting that the concerned authorities of Kutch and Morbi districts along with the respective departments and officials of DPT may carry out joint inspection of the area to safeguard the interest of Government and DPT. A direction to DILR, Morbi was also sought to furnish copies of survey and demarcation report etc of both the allotted lands to DPT to enable it to verify and examine the case and ensure that there is no unauthorised occupation of DPT land.

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Deputy District Trust

A copy of letters dated 04.06.2020, 10.06.2020 and 11.06.2020 are marked and annexed herewith as **Annexure - 'J' ('Colly')**. (Page Nos. 53 to 64)

(xiv) The Collector, Morbi on 24.06.2020 issued direction to DILR, Morbi to do survey of the lands allotted by Government of Gujarat in presence of DPT officials so as to settle the ownership issue.

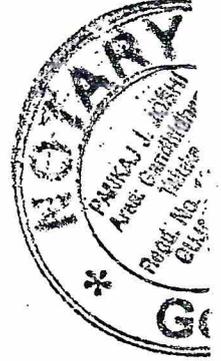
(xv) DILR, Morbi on 03.07.2020 informed DPT that no land record related to allotted land is available with DILR and requested DPT to produce allotment letter or order issued by the competent authority and maps and further asked DPT to pay measurement fees as per the prevailing rules and regulations.

A translated copy of letter dated 03.07.2020 is marked and annexed herewith as **Annexure - 'K'**. (Page Nos. 65 to 66).

(xvi) On 3.08.2020, the DPT sent a letter to the Vice Chairman and CEO, Gujarat Maritime Board stating that Port limit of DPT borders with State Government land area of district Kutch and Morbi. As the survey and demarcation of boundaries was in progress by DILR, Bhuj, it was requested that gazette notification and maps showing port limits of Navlakhi Port with coordinates is provided at the earliest.

A copy of letter dated 03.08.2020 is marked and annexed herewith as **Annexure - 'L'**. (Page Nos. 67 to —)

(xvii) In response the Gujarat Maritime Board on 20.08.2020 provided the gazette notification and maps of the port limit of Navlakhi Port to DPT.



Superintendent (Kandla Land)
Gujarat Port Trust

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A copy of letter dated 20.08.2020 is marked and annexed herewith as **Annexure – 'M'**. (Page Nos. 68 to 74)

(xviii) On 20.11.2020, DPT vide its letter to District Collector, Morbi referring to the letter dated 24.06.2020 pointed out that no survey of the subject land has been so far carried out by DILR, Morbi and thus requested to issue necessary directions to the concerned authority that no activity should be allowed to be carried out on the concerned land by M/s Shree Real Refine Salt & Allied Industries and Seaside Salt Co. Ltd. till the time ownership of the concerned land or area is decided after carrying out the survey by DILR, Morbi in presence of DPT officials.

A copy of letter dated 20.11.2020 is marked and annexed herewith as **Annexure – 'N'**. (Page Nos. 75 to —)

(xix) On 09.12.2020, Resident Additional Collector (RAC), Morbi sent a letter to District Inspector Land Record, Morbi stating that it was advised to collect the measurement fees from the applicants and prepare the measurement sheets in presence of the Port authorities, Navlakhi and Kandla to ascertain whether the allotted area comes under Morbi district. It was stated that till date the report has not been submitted and the same be done on receipt of this letter.

A translated copy of letter dated 09.12.2020 is marked and annexed herewith as **Annexure – 'O'**. (Page Nos. 76 to —)

(xx) DPT on 04.01.2021 wrote to Resident Additional Collector, Morbi again pointing out that DILR, Morbi has still not carried out the survey and demarcation, as directed in the

Supd. (Kandla Land)
Trust

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letter dated 24.06.2020 and thus requested to issue necessary directions to the concerned authorities that no activity should be allowed to carry out on the subject land or area by the lessee till the ownership of the land is not decided.

A copy of letter dated 04.01.2021 is marked and annexed herewith as Annexure - 'P'. (Page Nos. 77 to -)

- (xxi) Additional Resident Collector, Morbi on 28.04.2021 wrote to DPT stating that District Inspector, DILR, Morbi has been directed to carry out the demarcation/measurement of lease plots after charging the usual fees.

A translated copy of letter dated 28.04.2021 is marked and annexed herewith as Annexure - 'Q'. (Page Nos. 78 to 79)

- (xxii) DPT in response to the above letter, sent a letter dated 18.08.2021 to the Resident additional Collector, Morbi stating that the necessary charges towards survey may be collected from the parties as directed by the collector, Morbi in letter dated 24.06.2020. It was requested that the authorities may be directed to issue a fresh date for conducting joint survey of the concerned lands.

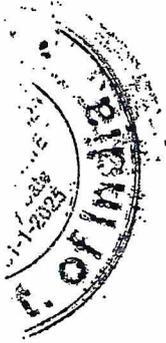
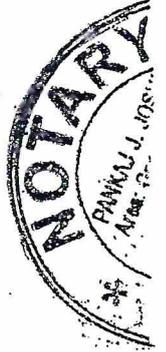
A copy of letter dated 18.08.2021 is marked and annexed herewith as Annexure - 'R'. (Page Nos. 80 to -)

- (xxiii) Resident Addl. Collector, Morbi on 26.11.2021 sent a letter to DPT asking to deposit the charges towards survey of the said area.

A copy of letter dated 26.11.2021 from Resident Addl. Collector, Morbi to DPT is marked and annexed herewith as Annexure - 'S'. (Page Nos. 81 to 82)

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Superintendent of Land (Kandla Land)
Deendayal Port Trust



13

(xxiv) DPT on 15.12.2021 wrote to Resident Addl. Collector, Morbi and stated that since the Land allotted by Government of Gujarat to Shree Real Refined Salt & Allied Services and Sea Side Salt Co. Pvt. Ltd. at village Bagasara, Malliya (Miyana), Morbi, belongs to DPT and the land has been allotted to allottees without the knowledge of DPT. Therefore, to resolve the issue of ownership of aforesaid land, a detailed survey and demarcation of area is necessary. Thus, DPT requested DILR, Morbi to furnish payment details so that the payment detailed for deposit of charges/fees towards survey and demarcation of the said area can be carried out by DILR.

A copy of letter dated 15.12.2021 from DPT to DILR, Morbi is marked and annexed herewith as **Annexure - 'T'**.

(Page Nos. 83 to 87)

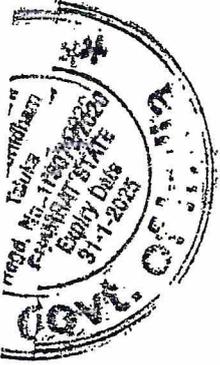
14. That the survey, verification and demarcation of land by the State Government is still pending with respect to DPT area including the area of land leased to Respondent No.4 & 5 by the Government of Gujarat despite several requests and communications with the State Authorities for conducting survey, verification and demarcation of land under the ownership of DPT in order to curb CRZ or Environmental violations.

15. In view of the above facts and submissions, the answering Respondent prays that this Hon'ble tribunal may not accept the conclusion reached in CRZ Sub Committee Joint Investigation Report to the effect that the area leased to Respondent No.4 & 5 lies under the jurisdiction of Morbi district.

16. The survey and demarcation of DPT Land boundaries by the DILR, Bhuj is in progress. Further on the direction of Collector,

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Superintendent (Kandla Land)
Bhavnagar Port Trust



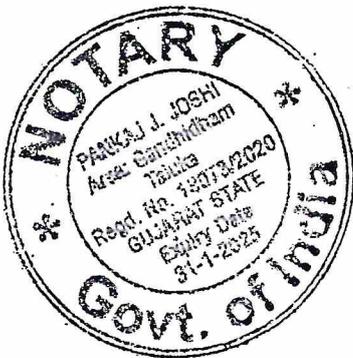
Morbi dated 24.06.2020, DILR, Morbi has to do survey of the concerned lands allotted to Respondent Nos. 4 and 5 by Government of Gujarat in presence of DPT officials so as to settle the ownership issue. Thus, these survey proceedings would determine and conclude the issue of ownership and therefore the observation made in the Action Taken Report w.r.t ownership of concerned lands is premature and would cause grave prejudice to DPT. Moreover, it was not within the scope of the Committee to go into the ownership issue and render its finding on the same. Thus, the conclusion reached in Action Taken Report on the ownership of concerned lands apart from being factually incorrect is also unwarranted. The competent authorities in the State are seized of the issue of jurisdiction over the concerned lands and therefore the aforesaid conclusion in the report may not be accepted by this Hon'ble Tribunal.

DEPONENT
 (Superintendent Engineer (Land))
 Gandhidham Port Trust

VERIFICATION

I, the deponent, above-named do hereby declare that the facts in the paras 1 to 16 are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

Verified at _____ on this _____ day of December, 2021.



DEPONENT
 (Superintendent Engineer (Land))
 Gandhidham Port Trust

ATTESTED BY ME

(PANKAJ J. JOSHI)
 NOTARY (DIST. KACHCHH) GANDHIDHAM
 SR. NO. 2602/2021
 DATE : _____

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ANNEXURE 'A' (Copy)

15

A true copy of the 1950 notification of Port Limits (Limit)

Government of India
Ministry of Transport

Dated 31st, January, 1950.
New Delhi.

NOTIFICATION
(Ports)

10-2(82)/49-I. In exercise of the powers conferred by Sub-sections (1) (a) and (2) of Sec. 4 of the Indian Ports Act, 1908 (XV of 1908) the Central Government is pleased to extend the said act to the Port of Kandla with effect from the 1st April, 1950 and to declare that the limits of the Port shall, for the purpose of the said act, be as follows:-

On the West :- By a line south south-westerly from the village of Shinaya to the point where the meridian of $70^{\circ}00'$ E. long. cuts the coast line and thence 100° along the meridian to Lat. $22^{\circ}45'-50'$ North.

On the South :- By a line drawn at 65° from the position on Lat. $22^{\circ}45.5'$ N. Long. $70^{\circ}00'$ E. to a Beacon in Lat. $22^{\circ}56'$ N. Long. $70^{\circ}19.5'$ E. thence along the south coast of Nathadida Hut to the centre of Manathal creek.

On the East :- By a line drawn from the centre of Manathal creek to the centre of Gaha creek until Long. $70^{\circ}58'$ E. and thence north along the meridian of Lat. $23^{\circ}12.5'$ N.

On the North :- By the parallel of Lat. $23^{\circ}12.5'$ N. to Long. $70^{\circ}13'$ E. thence south westward to the meeting of the Gandhidham township boundary and the Charwa river, along the southern limit of the township boundary to a point - north east from Shinaya and thence to the village of Shinaya.

Sd/-
(U. Chakravarty)
Dy. Secretary to the Govt. of India.

Copy forwarded to:-

1. Development Commissioner, Kandla Durg.
2. The Ministry of State, with reference to the correspondence resting with their u.c. no. Ho. 121-3/50 dated 12-1-50.
3. The Ministry of Health with the request that cotton may be taken for the appointment of a Port Health Officer and training of the Port Health Rules etc. under the Indian Ports Act 1908.
4. The Ministry of Commerce.
5. The Ministry of Finance.
6. The High Commissioner for India (London)
7. All Indian Govt. Trade Commissioners.
8. Director General, Commercial Intelligence and Statistics, Calcutta.

9. Director General, Commercial Intelligence and Statistics, Calcutta.

(To be published in the Gazette of
of India part-II section-3)

GOVERNMENT OF INDIA
MINISTRY OF TRANSPORT AND COMMUNICATION
(TRANSPORT DEPARTMENT)
(TRANSPORT WING)

S.M(32)/51
DELHI, Dated 5th Nov, 1957.

NOTIFICATION.

In exercise of the powers conferred by Section 70 of the Inland Steam vessels Act 1917 (I of 1917), the central Government hereby defines that the tidal waters within the limits mentioned here shall be deemed to be inland waters for the purposes of said Act, namely:

A BHAVNAGAR:

North of latitude $21^{\circ} 45' N$ and west of a line drawn from PERIGRE rack in the direction 340° True.

B PORT ALLERT VICTOR.

North of a line drawn due west through tower Tower Observatory.

C JAFRABAD:

West of a line joining "JAFRABAD" light and Dark point.

D MAYLAKHI AND KANDLI.

The entire waters enclosed the meridian of longitude $700^{\circ} 00' E$ to a position where it meets the parallel of latitude $22^{\circ} 51.5' N$ and thence in direction 090° at the parallel of latitude $22^{\circ} 51.5' N$ to a point where this parallel meets the coast line south of HANSTHAL.

E. SALAYA, SIRKA AND BEDI:-

South of the line joining a position in latitude $22^{\circ} 26' N$ Longitude $69^{\circ} 32' E$, with Pirotan Island Lighthouse and Pirotan Island Lighthouse with Juria Bandar light in latitude $22^{\circ} 43' N$ Longitude $700^{\circ} 20' E$.

Sd/- K. Narayanan,
Deputy Secretary to the Govt.
of India.

The Publisher,
Gazette of India.

D/10/1/81.

MINISTRY OF TRANSPORT AND COMMUNICATIONS
(DEPARTMENT OF TRANSPORT)
(COMMERCIAL BRANCH)
PORTS.

New Delhi, the 11th July, 1962.

G.S.R. 977 - In exercise of the powers conferred by clause (a) of sub-section (1) and sub-section (2) of section 4 of the Indian Ports Act, 1908 (15 of 1908), the Central Government hereby makes the following amendment to the notification of the Government of India in the late Ministry of Transport (Ports) No. 19-p(82)/48-1 dated 31st January, 1950, namely :-

In the said notification, for the portion defining the limits of the port of Kandla beginning with the words "ON THE WEST" and ending with the words "village of Shinaya", the following shall be substituted namely :-

"On the West: By a line drawn south southwesterly from a point in Lat. $23^{\circ} 05' 44.5''$ N., Long. $70^{\circ} 03' 30''$ E. to a point in Lat. $22^{\circ} 54' 53''$ N., Long. $70^{\circ} 00' 00''$ E. and thence due south along the Meridian of $70^{\circ} 00' 00''$ E. to Lat. $22^{\circ} 46' 30''$ N.

On the South: By a line drawn from the point in Lat. $22^{\circ} 46' 30''$ N., Long. $70^{\circ} 00' 00''$ E. to a point in Lat. $22^{\circ} 55' 49''$ N., Long. $70^{\circ} 19' 15''$ E. and thence due East to a point in Lat. $22^{\circ} 55' 49''$ N., Long. $70^{\circ} 23' 05''$ E.

On the East: By a line drawn from the point in Lat. $22^{\circ} 55' 49''$ N., Long. $70^{\circ} 23' 05''$ E. to a point in Lat. $23^{\circ} 04' 42''$ N., Long. $70^{\circ} 29' 26''$ E. and then to a point in Lat. $23^{\circ} 10' 42''$ N., Long. $70^{\circ} 38' 00''$ E. and then due North along the Meridian of $70^{\circ} 38' 00''$ E. to a point intersecting Lat. $23^{\circ} 12' 30''$ N.

ON THE NORTH: By a line drawn due West from the position in Lat. $23^{\circ} 12' 30''$ N., Long. $70^{\circ} 38' 00''$ E. to a point where the parallel intersects Long. $70^{\circ} 18' 00''$ E. thence to a point in Lat. $23^{\circ} 08' 00''$ N., Long. $70^{\circ} 09' 14''$ E. therefrom to a point in Lat. $23^{\circ} 03' 38''$ N., Long. $70^{\circ} 00' 53''$ E. thence along the eastern boundary of the Ahmedabad-Kandla National Highway to a point in Lat. $23^{\circ} 02' 06''$ N., Long. $70^{\circ} 08' 26''$ E. thence along the Southern limits of Gandhidam township upto a point in Lat. $23^{\circ} 03' 44.5''$ N., Long. $70^{\circ} 03' 30''$ E.

(F.No. 2-PG(11)/62)

HARSHAN SINGH, Under Secretary

No. 5(1) The Gazette of India, March 23, 1968/Chaitra 3, 1890, 543

GOVERNMENT OF INDIA
MINISTRY OF TRANSPORT & SHIPPING
(TRANSPORT WING)

New Delhi, 1-3-1968.

NOTIFICATION
POINTS

In exercise of the powers conferred by clause (a) of sub-section (1) and sub-section (2) of Section 4 of the Indian Ports Act, 1908 (35 of 1908), the Central Government hereby makes the following further amendments to the notification of the Government of India in the late Ministry of Transport No. 19-P(B2)/48-X dated the 31st January, 1950 namely :-

In the said notification, for the portion, defining the limits of the Port of Kandla, beginning with the words "ON THE WEST" and ending with the expression "Long", 70° 03' 30" E, the following shall be substituted namely

1. ON THE WEST :

By a line drawn south southwesterly from a point in Lat. 23° 03' 44.5" N., Long. 70° 03' 30" E. to a point in Lat. 22° 45' 00" N., Long. 69° 56' 21" E.

2. ON THE SOUTH :

By a line drawn from the point in Lat. 22° 45' 00" N., Long. 69° 56' 21" E. to a point in Lat. 22° 49' 00" N., Long. 70° 11' 00" E., and thence to a point in Lat. 22° 55' 49" N., Long. 70° 19' 13" E., and thence due east to a point in Lat. 22° 55' 49" N., Long. 70° 23' 05" E.

3. ON THE EAST :

By a line drawn from the point in Lat. 22° 55' 49" N., Long. 70° 23' 05" E., to a point in Lat. 23° 04' 42" N., Long. 70° 29' 26" E., and then to a point in Lat. 23° 10' 42" N., Long. 70° 38' 00" E., then due North along the Meridian of 70° 38' 00" E., to a point intersecting Lat. 23° 12' 30" N.

4. ON THE NORTH :

By a line drawn due west from the point in Lat. 23° 12' 30" N., Long. 70° 38' 00" E. to a point where the parallel intersects Long. 70° 13' 00" E., thence to a point in Lat. 23° 08' 00" N., Long. 70° 09' 14" E., therefrom to a point in Lat. 23° 05' 38" N., Long. 70° 08' 53" E., thence along the eastern boundary of the Ahmedabad Kandla National Highway to a point in Lat. 23° 02' 06" N., Long. 70° 08' 26" E., thence along the Southern Limits of Gandhinagar Township upto a point in Lat. 23° 03' 44.5" N., Long. 70° 03' 30" E.

(No. 2-PG(25)/67

MINISTRY OF SHIPPING AND TRANSPORT
(Transport Wing)

NOTIFICATION

1970, New Delhi, the 1st May, 1970.

G.S.N. 236(K).- In exercise of the powers conferred by clause (a) of the sub-section (1) and sub-section (2) of Section 4 of the Indian Ports Act, 1908 (18 of 1908), the Central Government hereby makes the following further amendments to the notification of the Government of India in the late Ministry of Transport (Ports) No. 171(D2) 40-1 dated the 1st January, 1950, namely:-

In the said notification, for portion, defining the limits of the Port of Kandla, beginning with the words "on the west" and ending with the expression "Long. 70° 03' 30" E", the following shall be substituted, namely:-

1. ON THE WEST :- By a line drawn South-South-Westerly from the point in Lat. 23° 03' 44.5" N; Long. 70° 03' 30" E., to a point in Lat. 22° 46' 36" N., Long. 69° 57" E., then South-westerly to a point in Lat. 22° 33' 12" N., Long. 69° 36" E., thenceforth due South to a point in Lat. 22° 26' 40" N., Long. 69° 36" E., thenceforth due South to a point in Lat. 22° 26' 40" N., Long. 69° 36" E., thereafter to a point on the highwater line in Lat. 22° 32' 56" N., Long. 69° 39' 36" E.
2. ON THE SOUTH :- From the point in Lat. 22° 23' 36" N., Long. 69° 37' 36" E., all along the highwater line to a point 'C' in Lat. 22° 24' 24" N., Long. 69° 44' 40" E. (Approximate) i.e. North West corner of Survey No. 307 in Singoli village and then due north where it meets the 30 fathom line (37 metres) contour line in Sea No. 1, at a point in Lat. 22° 34' N., Long. 69° 44' 40" E. (Approximate) thenceforth north easterly to a point in Lat. 22° 47' N., Long. 70° 11' N., then to a point in Lat. 22° 00' 47" N., Long. 70° 19' 13" E., thereafter to a point in Lat. 22° 53' 47" N., Long. 70° 23' 05" E.
3. ON THE EAST :- By a line drawn from the point Lat. 22° 53' 47" N., Long. 70° 23' 05" E., to a point in Lat. 23° 04' 42" N., Long. 70° 29' 27" E., and then to a point in Lat. 23° 10' 42" N., Long. 70° 30' 00" E., then due North along the Meridian of 70° 30' 00" E., to a point intersecting Lat. 23° 12' 30" N.
4. ON THE NORTH :- By a line drawn due west from the point in Lat. 23° 12' 30" N., Long. 70° 30' 00" E., to a point where the parallel intersects Long. 70° 19' 00" E., thence to a point in Lat. 23° 00' 00" N., Long. 70° 07' 14" E., therefrom to a point in Lat. 23° 03' 30" N., Long. 70° 00' 03" E., thence along the eastern boundary of the Ahmedabad Kandla National Highway to a point in Lat. 23° 02' 06" N., Long. 70° 00' 26" E., thence along the southern limits of Gandhidham Township upto a point in Lat. 23° 03' 44.5" N., Long. 70° 03' 30" E.

(F.No. 100-4/74-11)
V. N. N. N., Joint Secy.

722

Post

Adipur.

Memo: No. L.A.O. of 1953

With reference to the Chief Commissioner's letter No. P-1CE/10 dated 20th December 1952 and Collector's (Kutch) letter No. 1130 S10 dated 28-1-53, the possession of the submerged area measuring about 346.8 square miles is hereby given to the Kandla Port organization for the development of the Major Kandla Port.

The details of the boundaries comprising of these approximate

346.8 square miles are given here under:-

- South: By a line from a point (Latitude $22^{\circ}-52'-30''$ longitude $70^{\circ}-3'E$) on the shore of Gulf of Kutch to the North bank of Kanstal Creek (Latitude $22^{\circ}-55'-20''$ longitude $70^{\circ}-24' E$).
- East: From the north bank of Kanstal Creek (Lat: $22^{\circ}-55'-20''$; Longitude $70^{\circ}-24' E$) to south of Obach creek, and then along a line in north east direction to a point Lat: $23^{\circ}-9'-10''$ and Longitude $70^{\circ}-38'$ and then along the meridian to north side ending at Lat: $23^{\circ}-10'-28''$.
- North: From the point (Lat: $23^{\circ}-10'-28''$ Long: $70^{\circ}-58'$) about $4\frac{1}{2}$ miles towards south from Village Janga and running west along H.W.O.S.T. line up to a point, 1 mile south east of Varsana Village position Long: $70^{\circ}-12'-48''$ and Latitude $23^{\circ}-10'-12''$.
- West: From the above point near Varsana Village in south west direction along H.W.O.S.T. line to the point where it meets meridian $70^{\circ}-3' E$ about 2 miles south of Vira Village.

Adipur Dated: 9-2-1953.

P. B. M. LAND ACQUISITION OFFICER



Possession taken over

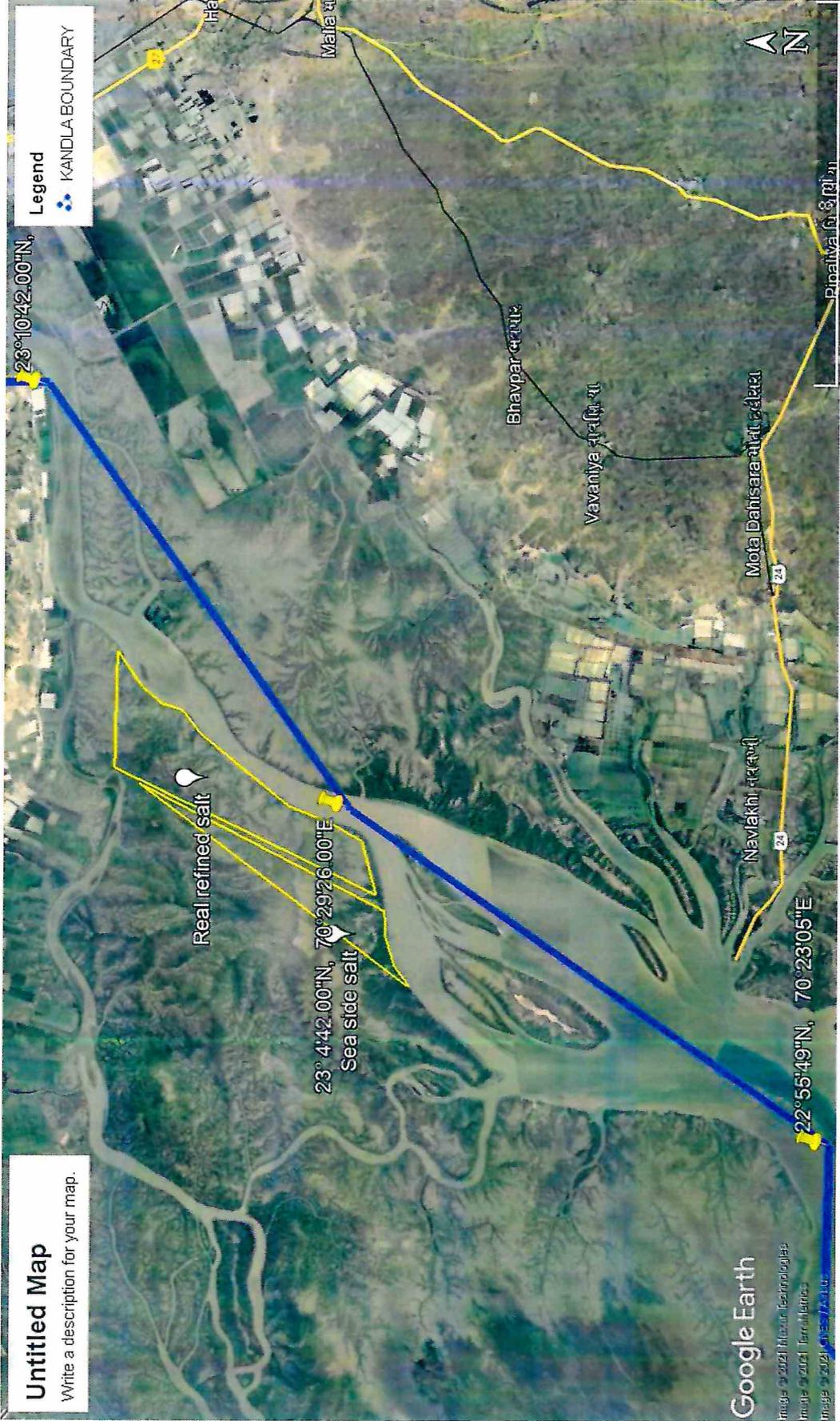
P. B. M.
DEVELOPMENT COMMISSIONER KANDLA.

Kandla Port
Engineer
Kandla Port

Area: 346.8 sq. miles of ...
on P-1/C ...
(Page) ...

21

ANNEXURE - 'B'



22
ANNEXURE - C

RIGHT TO INFORMATION

Mr. HARESH KUMAR J. BALASARA**R.T.I. Activist**

At. Mota Dahinsara, Tal. Maliya (M),

Dist: Morbi, Pin- 363 660

Email: ahirharesesh@gmail.com

Mobile No.: 97231 55915

Ref. No.: _____

Date: 18/11/2019

To,

1. The Secretary, Land Revenue Department,
2. The Secretary, Forest & Natural Resources
3. The Chairman,
Deendayal Port Trust,
Kandla.

Sub. : Stoppage of allotment of land on lease belonging to Kandla Port from Survey No Nil situated at Bagasara, Taluka: Maliya (Mi) for salt production for protection of environment.

Respected Sirs,

Most respectfully, it is stated that, many irregularities have been found in the allotment of land for salt production on lease basis in Maliya (Mi) Taluka, desert boundary in Morbi District, the same is learnt from the information received under RTI supplied by Deputy Conservator of Forest, Morbi.

It is stated on the subject noted above that, M/s. Shri Real Refine Salt & Allied Industries & Sea Side Salt Pvt. Ltd. Co. applied for land on lease belonging to Pandit Deendayal Port Kandla by showing the same within nil survey of Village Bagasara, Taluka Maliya (Mi) at Morbi District & the same is totally illegal. The area 17 Km away from Bagasara, Taluka Maliya (Mi) is having thik mangrow plantation, which is the part of land situated near Village Jungi-Kachchh belonging to Kandla Port. The GPS reading of the land applied by Real Refine Salt & Allied Industries Co. is as under:

1. North:	23.069485	East:	70.461165
2. North:	23.153441	East:	70.501659
3. North:	23.153342	East:	70.541562
4. North:	23.074276	East:	70.479156

RIGHT TO INFORMATION

Mr. HARESH KUMAR J. BALASARA

R.T.I. Activist

At. Mota Dahinsara, Tal. Maliya (M),

Dist: Morbi, Pin- 363 660

Email: ahirharesesh@gmail.com

Mobile No : 97231 55915

Ref. No.: _____

The GPS Reading of land applied by Sea Side Salt Pvt. Ltd. is as under:

1. North:	23.145376	East:	70.496511
2. North:	23.066966	East:	70.455826
3. North:	23.060222	East:	70.431597
4. North:	23.143384	East:	70.494965

As per the sketch map annexed, the GPS reading is away from Morbi District limits and within the land of Kandla Port Trust. Despite thereof by collusion with the local officers, the No Objection Certificate is prepared by Deputy Range Forester by making necessary Rojkam at the place. And the spot inspection is done for lease renewal and no Objection Certificate is issued for fresh demand. Further, the spot Rojkam done by Deputy Range Forester, who is not holding the jurisdiction & thereby the large scale corruption has taken place.

The detailed news published in one of News Paper of Kachchh, which establishes, the Grabbing of land of Kandla Port, the revenue officers of Bagasara, Maliya (Mi) Taluka of Morbi District have been misguided.

Moreover, the mangrow plantation in mass scale have been badly damaged in this area, which needs acute consideration. The such type of companies by their day to day Sea Transportation, Sea Creatures & damages to the plantation in large scale and thereby damage to the environment is being done. Therefore, the allotment & lease of the land in Bagasara, Taluka Maliya (Mi) from Kandla Port land be stopped immediately in the betterment of environment. In case, if no proper response is given to my this request, I shall have no option, but to approach Gujarat High Court, which please be noted.

Yours faithfully

Sd/- *Illegible*

Hareshbhai J. Balasara

Annexure - D

24

DEENDAYAL PORT TRUST
LAND SECTION

Sub: Inspection of vacant and un-utilized DPT Land, located opposite Salt Land / Plot of ex-lessee M/s. Kanoria Chemicals, near Village Jangi-Reg. *Un-authorized occupation & Illegal activities on Port Land and Violation of Environmental Norms.*

During joint inspection by the undersigned DPT officials along with Mangrove Chowkidars on 20th and 22nd December 2018, it is observed that some un-authorized activities & movement have started and found in progress, near Village Jangi. The location of this site is situated more than 20 kms. away from Samakhiyali.

It is noticed that, some miscreants have entered the vacant and un-utilized DPT Land, located opposite South-East side of DPT Salt Land / Plot, allotted previously to Ex-Lessee M/s. Kanoria Chemicals & Industries Ltd. at Jangi. They have un-authorizedly occupied the Port Land since the last one week and deployed their labour, equipments & machinery, with the wrongful intention of carrying out the job for Salt Manufacturing.

However, it is brought out that due to it being a tidal area and submerged land with existence of main creek nearby the site, the specific plot/ vacant land wherein this encroachment is taking place cannot be accessible through vehicles or by foot. It appears from the site conditions that there is no route/way or approach road, to reach the site and stop the activities/movement.

It is further noticed that the miscreants have commenced the work of construction of new earthen bunds for formation of Salt Pans and re-developing the un-used DPT land, with the motive of carrying out the illegal production and business of salt.

It is stated that some of the fishermen have reported while inspecting the site that, presently 3 Hitachi Machines are working on the captured DPT Land and it appears that the miscreants are attempting to obstruct and close/divert the flow of natural creeks and its subsidiary streams. Moreover, they are harming and destroying the Mangrove Plantation in the surrounding area, which is gross violation of the CRZ Rules & Regulations and Environment Norms. It is pertinent to mention here that the report of the aforesaid incident was received telephonically by this office on 19.12.2018, from the Kachchh Camel Breeders Association, Bhuj / Bhachau, who also visited the aforesaid site along with DPT officials on 20.12.2018.

Contd....2

Rmd
24/12/18
JE

M. J.
24.12.18

(D. C. S.)

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:: 2 ::

There are every chances of receiving threats and facing other consequences by DPT officials, in this encroachment of land case. It is of primary importance that the miscreants are prevented from carrying out further work. In view of above, it is requested to take up the matter of trespassing with the Superintendent of Police, East-Kachchh, Gandhidham and kindly arrange to lodge an official complaint in the concerned Police Station at Samakhiyali about the un-authorized occupation of DPT land and progress of illegal activities, etc at site. Further it will be appropriate to request the Police Authorities to arrange for Police Bandobast (i.e. Police Protection along with Police Vehicle) for the purpose of evacuating the miscreants and vacating the said DPT Land near Village Jangi. Necessary charges towards deployment of Police Personnel will be paid by DPT after receiving the requisition of estimated amount from Police Department and upon duly obtaining the approval of Competent Authority, DPT.

The copies of ownership of DPT land including other relevant documents, drawing, etc will be provided by this office to the Police Department, as and when required.

Further, it is submitted that the work of day to day monitoring of vacant DPT Land, is very difficult considering the vast stretch of 110 km length from Veera to Jangi and looking to the non-availability and/or shortage of supervising & patrolling staff of DPT, Private Security Personnel, etc.

It is also requested to kindly inform the Forest Department, Bhuj/Bhachau and GPCB, Bhuj to intervene in the matter and take necessary action to prevent the violation of Environmental Norms. The matter may also apprise to the office of the Collector, Kachchh-Bhuj and higher officers & competent authority of DPT, *including office of Mamlatdar, Bhachau.*

The above Inspection-cum-Status Report is submitted to the S.E. (Kandla Land) for kind information and further needful action in the matter please.

Dated: 24.12.2018

Place : Gandhidham.

Rajesh Israni

(Rajesh Israni)

Jr. Engr. (Civil) Gr.-I

A.P. Trivedi
24.12.18

(A.P. Trivedi)

Executive Engineer (Kanda Land)

ANNEXURE - E 26

DEENDAYAL PORT TRUST

Email: sekl.kpt@gmail.com
 Tel (O): 9825227038
 Website
www.deendayalport.gov.in



ISO 9001 - 2008
 ISO 14001-2004

Land Section (Estate Division)
 Room No. 14 & 15,
 Administrative Office Building
 Gandhidham-Kutch
 Pin-370210

No. LW/PL/3434/79

Date: 31.01.2019

202 2019

The District Collector,
 City Police Station Road,
 Old Umed Nagar,
Bhuj Kachchh-370001

**Sub: Allotment of Land belonging to Deendayal Port Trust by by the
 Govt. of Gujarat.**

Madam,

A complaint dated 18/11/2019, received from Mr Haresh kumar J Balsara, Morbi regarding wrongful allotment of land is forwarded herewith.

It has been reported in the said application that the Govt of Gujarat is under procedure of allotment of land admeasuring 4,818.15 acres near Village Jungi to Shree Real Refine Salt & Allied Industries and M/s Sea side Salt Ltd. co. Pvt. ltd based at Morbi, for Salt manufacturing on lease basis, which belongs to Deendayal Port Trust. The said land pertains to Deendayal Port Trust.

In this regard, it is brought out that the said land belongs to Deendayal Port Trust and the allotment procedure has been initiated due to non availability of records or through oversight by the State Govt. Hence, it is requested to kindly peruse the following Notifications and Maps for proper scrutiny before taking any action for allotment of land on lease basis. Copies of the same are also enclosed herewith for your kind reference.

1. Notification dated 31/01/1950.
2. Notification dated 05/11/1957
3. Notification dated 11/07/1962
4. Notification dated 01/03/1968
5. Notification dated 1st May, 1970.

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In view of the above, you are requested to get the matter enquired into from the concerned authorities and till then, the allotment procedure may be kept in abeyance so that no dispute arises in future. The facts & findings on the subject matter may please be intimated to this office early.

The receipt of the letter may kindly be acknowledged.

This has the approval of Dy. Chairman

Yours faithfully,

[Signature]
Chief Engineer & HOD(Estate)
Deendayal Port Trust

Encl: Map and Notifications

Copy to:

1. The Collector
Anand Nagar,
Morbi Gujarat 363641

Copy to:

- ✓ 1. Sr.PS to to Chairman – for information of Chairman please.
- ✓ 2. PS to Dy Chairman- For information of Dy. Chairman please.

[Signature] 4/2/2019.
04/2/2019, 18:15

Annexure - F

28

DEENDAYAL PORT TRUSTLAND SECTION

Sub: - Un-authorized occupation of DPT Area including Encroachment on Coastal Land for the purpose of Salt Production and Damage to Mangroves by salt manufacturers, near village Jungi, Vandiya, at Taluka Bhachau – Reg. Inspection Report.

With reference to above, it is stated that Dr. Rajiv Kumar Gupta, IAS, Additional Chief Secretary, Government of Gujarat, Forests & Environment Department, Gandhinagar – Gujarat, had issued the “Direction under Section 5 of the Environment (Protection) Act, 1986”, to the Chairman DPT, vide letter No. ENV-10-2018-20-NGT-27 dated 12/06/2019 and copy endorsed to (i) the Collector & District Magistrate and Chairman, District level CRZ Committee, Bhuj (ii) Regional Officer, GPCB and Member Secretary, DLC, Gujarat Pollution Control Board, Bhuj and (iii) Member Secretary Gujarat Pollution Control Board, Gandhinagar, with a request to ensure that the said directions are complied with, by Deendayal Port Trust and also to file the F.I.R. against known or unknown persons who are found to be indulging in illegal activity of cutting Mangrove and to ensure that there shall be no violations of C.R.Z. Notifications 2011, taking place in their respective jurisdictions.

Accordingly, Dr. Suresh Kumar N. Agravat, Regional Officer, GPCB and Member Secretary, District Level C.R.Z. Committee, Gujarat Pollution Control Board, Bhuj has filled an F.I.R. under section 154 Cr. P.C. (as per Section 447, 283) before the Samakhayali Police Station on 24/06/2019.

Thereafter, on the instructions of Police Inspector Samakhayali, site inspection was jointly undertaken on 01/07/2019. by the officials of Land section, Deendayal Port Trust; Regional Officer & Member Secretary, District Level CRZ Committee, GPCB, Bhuj & Gandhidham, Police personnel, Samakhayali & representatives of complainant (M/s Kachchh Camel Breeders Association, Bhuj & Bhachau), by 02 nos. of hired fishing motor boats from the Creek nearby Vandiya Village During site visit, it was observed that long straight Earthen Bunds were formed at 2 to 3 places. Further, destruction of Mangrove plantation, blocking of creeks, formation of earthen approach roads, etc. was noticed at site. The Police Panchnama in respect of FIR lodged by the Regional Officer & Member Secretary (District Level CRZ Committee), GPCB on 24/06/2019 was prepared at site.

The area is accessible only by sea route and is situated in inter tidal zone which seems to fall under CRZ area. Also there is no land route connectivity.

Rmd
17/7/2019

J. E.

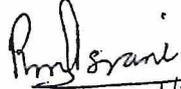
M. J. S.
1.7.19

Contd.-2

The bunds were formed to obstruct the flow of water and to develop the land for the purpose of salt production. In the context of the subject matter it was observed that apart from unauthorized occupation of DPT land, the Environmental norms too had been violated by the salt land parties.

The photographs of the aforesaid land were recorded and a copy of the same is enclosed.

The aforesaid inspection/verification report dated 01/07/2019 is submitted to Executive Engineer (Kandla Land), DPT for kind information and further necessary action in the matter please.


(Rajesh Israni)
Jr. Engr. (C) (Gr-I)
11/7/2019


(Manish Hingorani)
Jr. Engr. (C) (Gr-I)
11/7/19


(A.P. Trivedi)
Executive Engineer (K.L.)
1.7.2019

979.
2/7/2019

DEENDAYAL PORT TRUSTLAND SECTION

Sub : Inspection and Survey of Land / Area allotted on Lease Basis to the two parties for the purpose of salt production, by Revenue Department, Govt. of Gujarat, Gandhinagar at village Bagasara, Malliya (Miyana), District: Morbi, near village Jungi (Kutch) -
Reg. Verification Report

The fishermen and grazers of the Malliya (Miyana), Surajbari and Jungi region (Coastal Areas between Kutch & Morbi Districts, Gujarat) under the leadership of one Shri Sama Siddik Osman, Cherawadi village, Surajbari, Kutch have lodged an official complaint dated 08/05/2019, addressed to the concerned Ministries, Statutory Bodies, Govt. of Gujarat, G.P.C.B. and other Organisations. In this regard, a copy alongwith enclosures has also been endorsed to Deendayal Port Trust, alleging the destruction of Mangrove Plantation, Violation of CRZ & Environmental Norms, etc., by the two Salt Land Parties.

It has been mentioned in the above representation that the Collector, Morbi has allotted land admeasuring 2230.00 acres and 4818 acres & 15 guntha to M/s Seaside Salt and M/s Real Refined Salt, Gandhidham respectively, which includes portion of land under the ownership of Deendayal Port Trust. In this connection, also a Letter - cum - reminder / complaint dated 28/06/2019 has also been received from them by DPT on similar issues.

In the context of the subject matter, it is submitted that initially the work was started in December 2018, by the salt land parties on DPT Land, located near ex- lessee M/s Kanoria Chemicals (DPT Salt land / plot admeasuring 919.00 acres), near village Jungi, on the other side of the creek. During joint inspection of the area, it was observed that apart from un-authorized occupation of DPT land, the Environmental Norms too had been violated by the salt land parties in the adjoining areas. In this regard, 2 Inspection Reports dated 24/12/2018 & 01/07/2019 are submitted and enclosed, which are self-explanatory in the related matter.

In this regard, it is further stated that initially a complaint dated 18/11/2018 and another letter dated 20/02/2019, alongwith image of Google Earth of the aforesaid area duly identifying the location, was also received

Rmd
13/7/19
J.E

MJ
13/7/19
J.E

S. Shukla
13/7/19
J.E

from one Shri Haresh Kumar J. Balasara, RTI Activist, Morbi, alleging wrongful allotment of the aforesaid DPT Salt land.

As such, the District Collector's, Kutch and Morbi had been requested by Deendayal Port Trust, to get the matter enquired from the concerned authorities and keep the procedure of land allotment in abeyance, vide C.E., DPT's letter dated 02/02/2019. A Copy of the letter is enclosed for kind reference. However, no response/reply has been received from the State Govt./ Govt. of Gujarat authorities, till today.

Accordingly, the site inspection was jointly undertaken by the Officials of Land Section, alongwith Surveyor of H.E. Section, Deendayal Port Trust; D.I.L.R., Bhuj & representatives of complainant, by a hired fishing Motor Boat from Kandla sea, on 13/07/2019. It is pertinent to mention here that the D.I.L.R. official / surveyor had accompanied the inspection team informally, on the personal request of DPT. The observations/findings of the site visit are furnished, as under:

- 1) The vast stretch of land has been occupied by the salt land parties and it is noticed that wide Earthen Bunds, admeasuring in a periphery length of 8-10 kms. approx. are formed on and around the allotted land. The said land is located between village Jungi (Kutch) and Navlakhi Port and is situated in intertidal zone, which appears as an Island and seems to fall under the sensitive CRZ area. This land/area is accessible only by sea route and there is no land route connectivity.
- 2) The vacant land is being developed for the purpose of salt production, wherein machinery & equipment's such as 04 Hitachi Machines, 06 Tractors, etc. and labours have been deployed and the work of forming of Huge Earthen Bunds/Boundaries, is in progress. Moreover, the Tents for the residence of labours, other temporary structures, Storeroom for spare parts of machinery, Stocking of fuel, etc., have been erected and established on site.
- 3) The land has been converted into plain ground, wherein destruction of Mangrove plantation, blocking of creeks, filling of small streams/subsidiaries, formation of earthen bunds & approach roads, etc. is evident at site. The joint visit of the concerned authorities such as District Level CRZ Committee, G.P.C.B., Forest Department, Fisheries Department, Dy. Collector / Mamlatdar, D.I.L.R. and other Statutory / Regulatory bodies is utmost necessary, to prevent further violation of

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Environment norms. Hence, they may be requested for carrying out necessary inspection of the affected area.

- 4) Necessary assistance of Police Department may be essentially sought for providing Police Bandobast during the site visit and to take needful / remedial action.
- 5) The survey of entire periphery area was carried out by the team and 23 nos. of reference points/UTM co-ordinates through GPS devices were recorded jointly by D.P.T. & D.I.L.R. to ascertain the location, specific ownership of land and identify the boundaries i.e. to determine whether land falls under Kutch or Morbi District and also to confirm whether the land belongs to DPT or Govt. of Gujarat.
- 6) A copy of the various 'Photographs' of the aforesaid land, depicting the site conditions and ongoing activities/movement, duly recorded and taken during site visits are enclosed for reference.

The work of Survey and Demarcation of DPT Land Boundaries, including marking / fixing of 205 Nos. of Reference Points, in a total length of 110.00 Kms. from village Veera to Jungi, by D.I.L.R., Bhuj has been jointly undertaken and is in progress, since January 2019. Presently, the work is temporarily stopped due to the ongoing monsoon season.

The Demarcation Report and Drawing of the aforesaid land and authenticity of the area, falling under DPT land or otherwise is yet to be received from D.I.L.R., Bhuj. In this connection, it is proposed that if agreed to. the matter may be taken up on priority, with the respective Collectors and concerned offices of D.I.L.R., to enable detailed scrutiny and investigation of the matter, pursue the early submission of the Demarcation Report and resolve the sensitive issue regarding identification and ownership of land.

The aforesaid Inspection/Verification Report dated 13/07/2019 is submitted to Executive Engineer (Kandla Land), DPT for kind information and further necessary action in the matter please.

R. Israni
13/7/2019
(Rajesh Israni)
Jr. Engr. (C) (Gr-I)

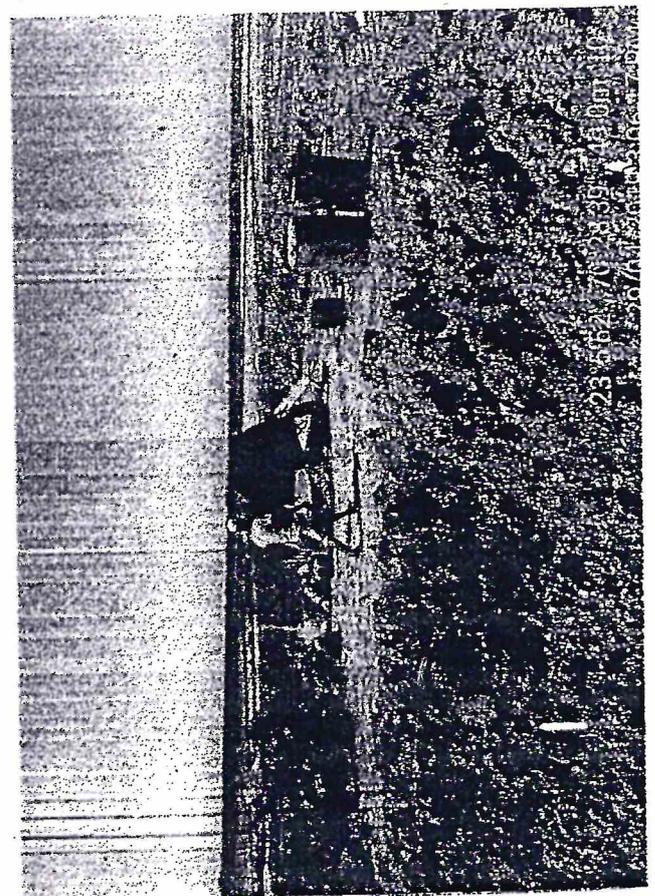
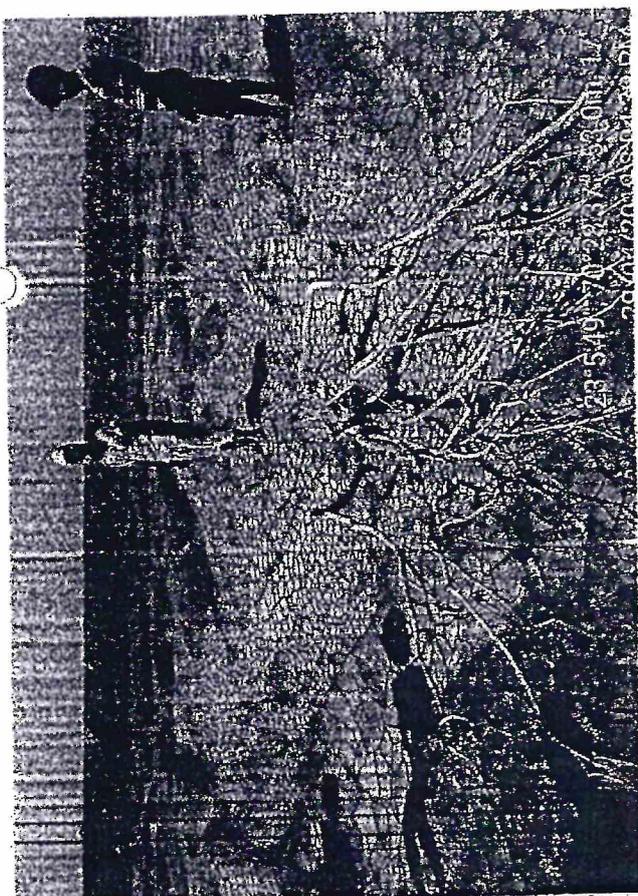
M. Hingorani
13/7/19
(Manish Hingorani)
Jr. Engr. (C)(Gr-I)

S. Choudhury
13/7/19
(Sarthak Choudhury)
Jr. Engr. (Civil)

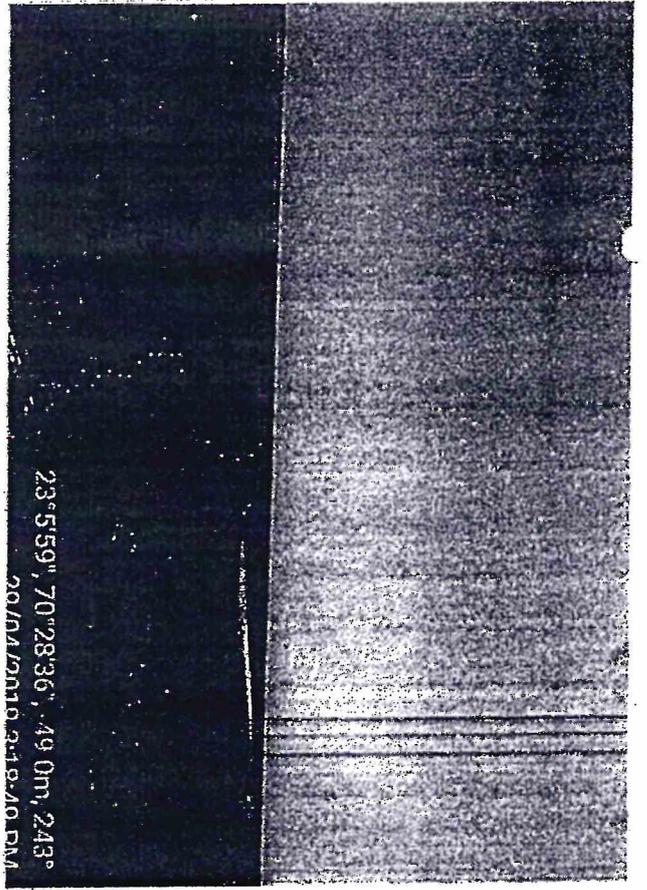
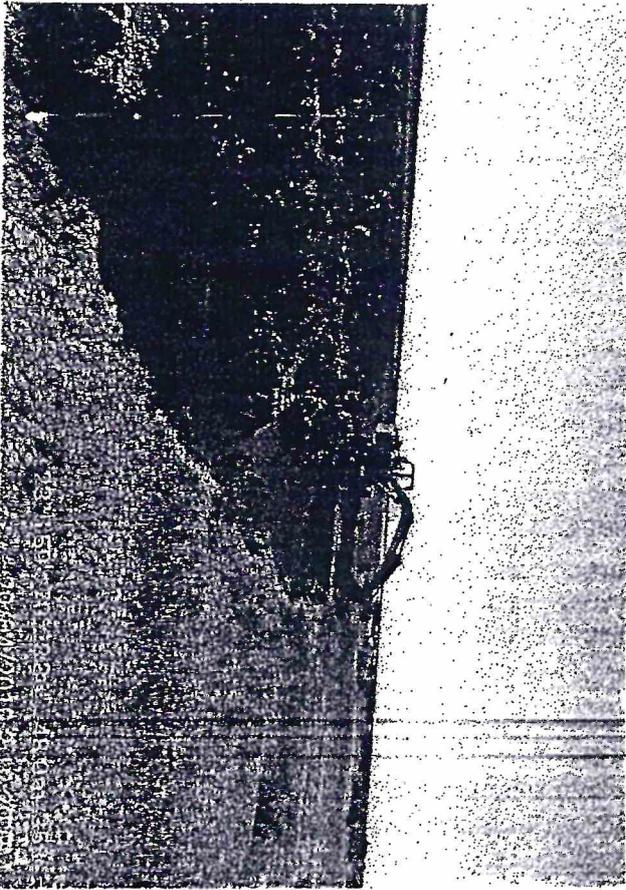
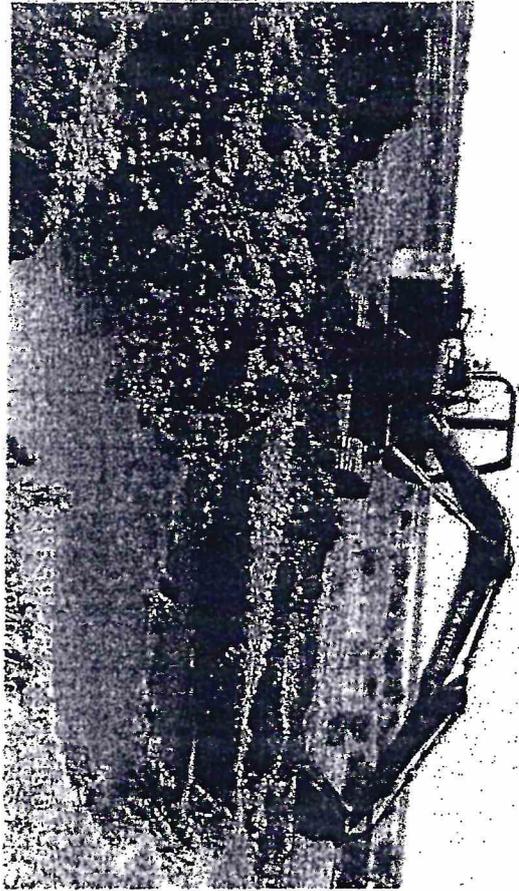
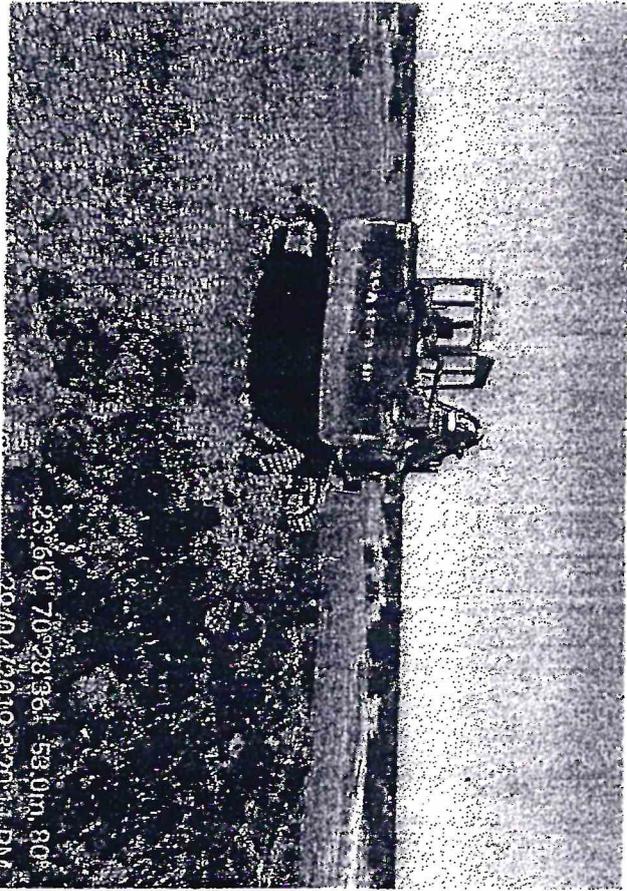
066
15/7/2019

DA
Pl. prepare a letter
for information of collector
HQ
18-9-17

58 Photographs of Site taken on
20/4/2019 and 13/7/2019.



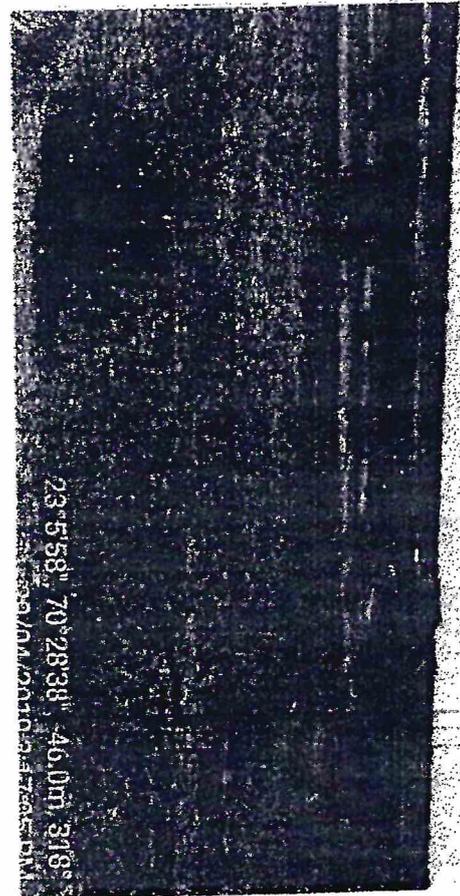
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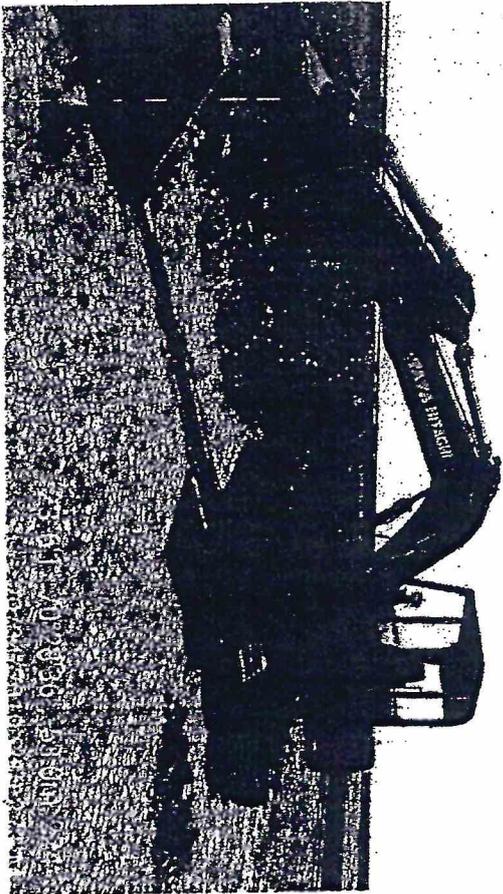
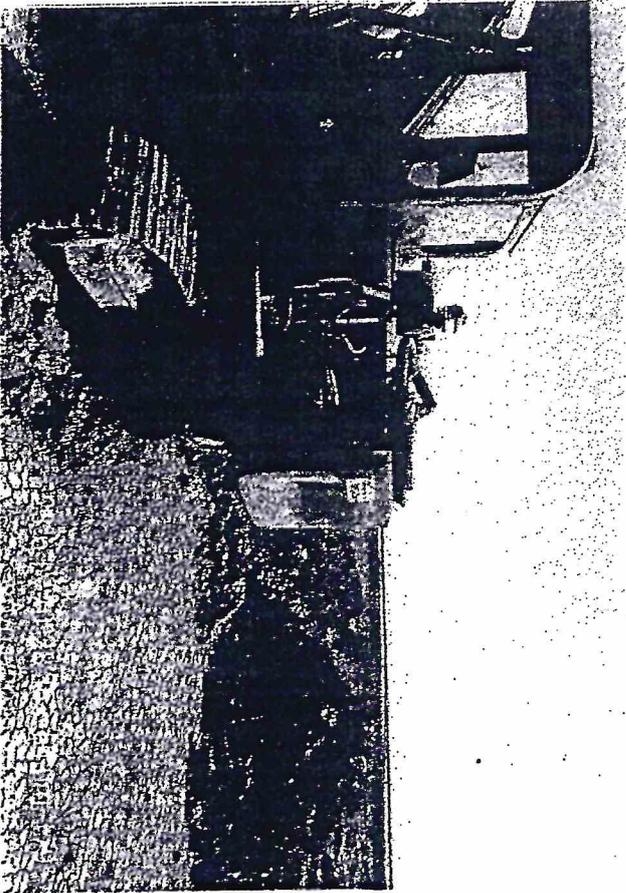
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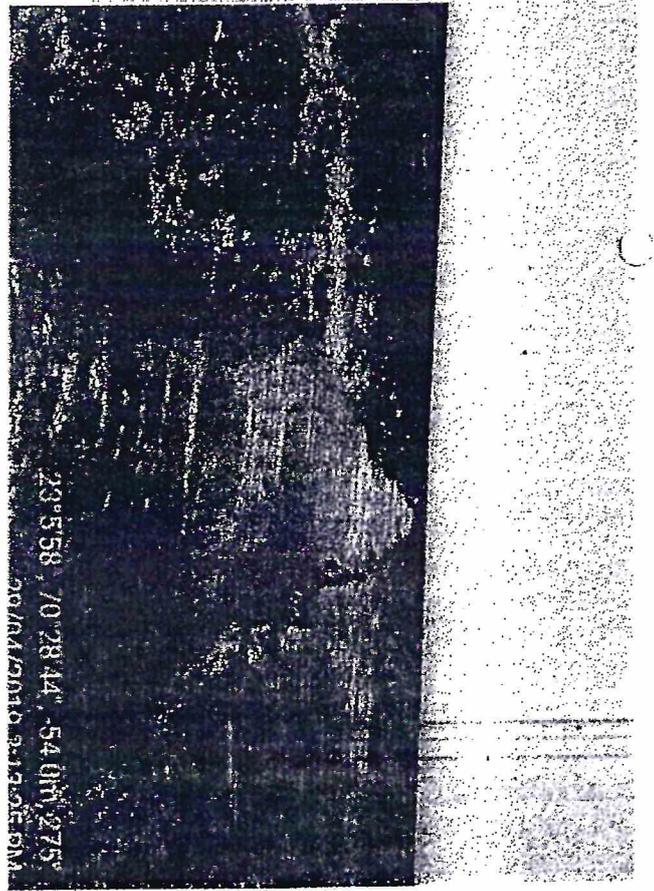
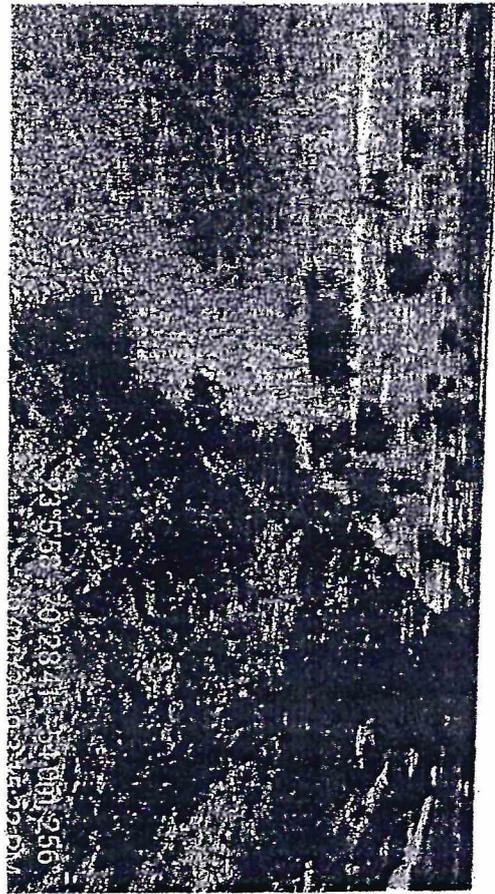
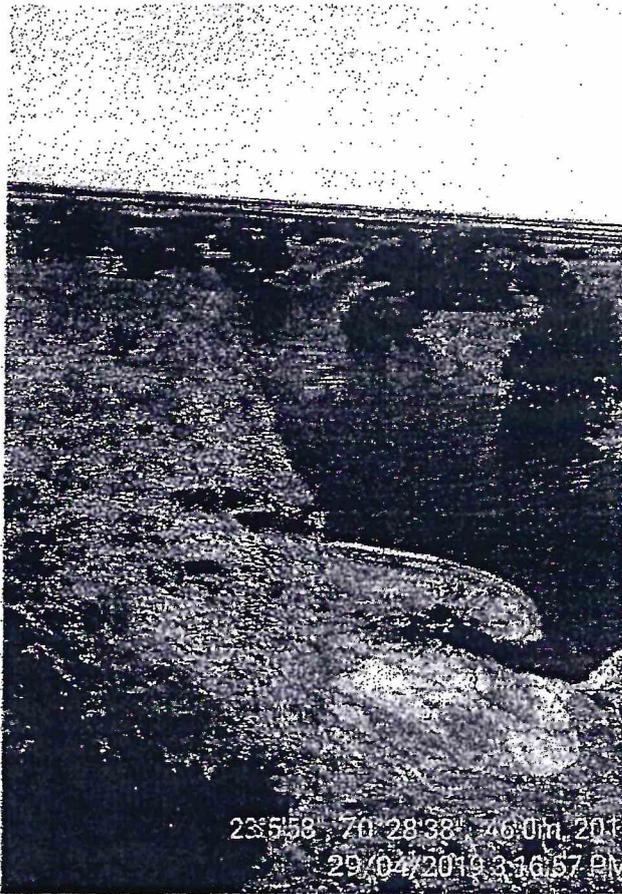


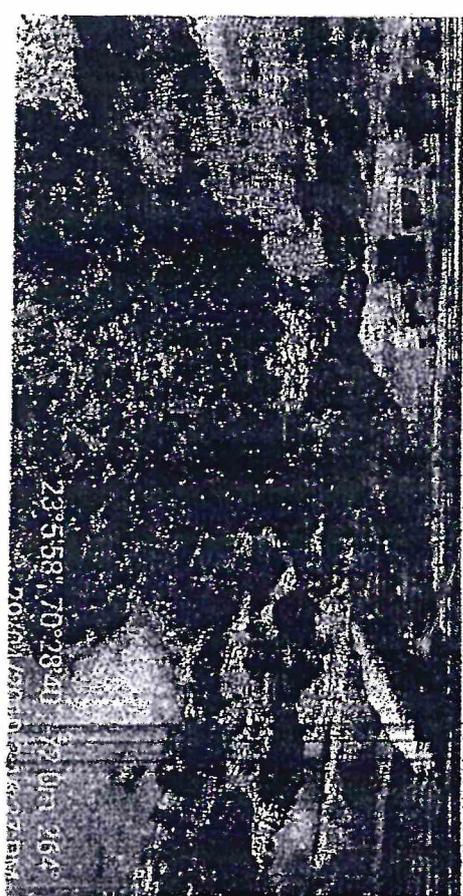
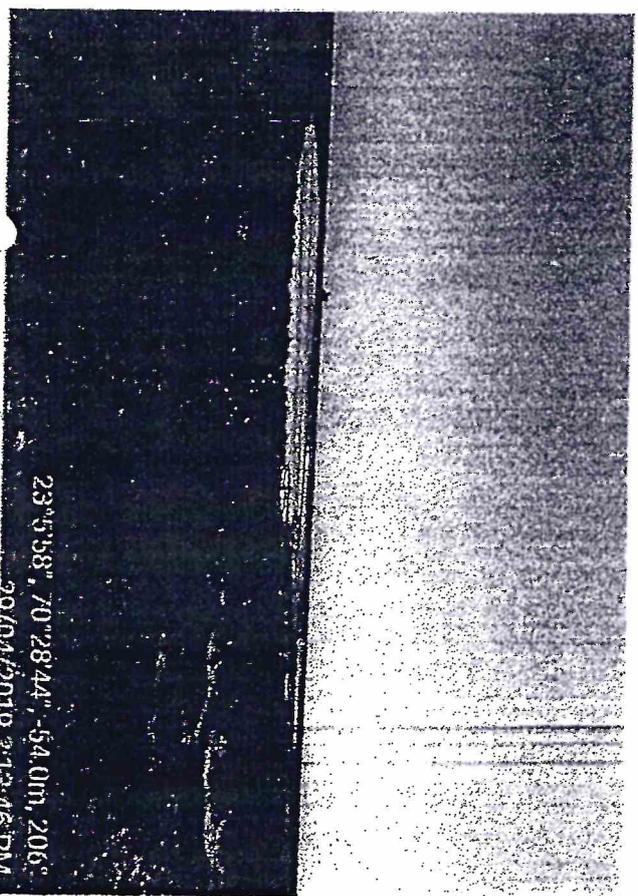
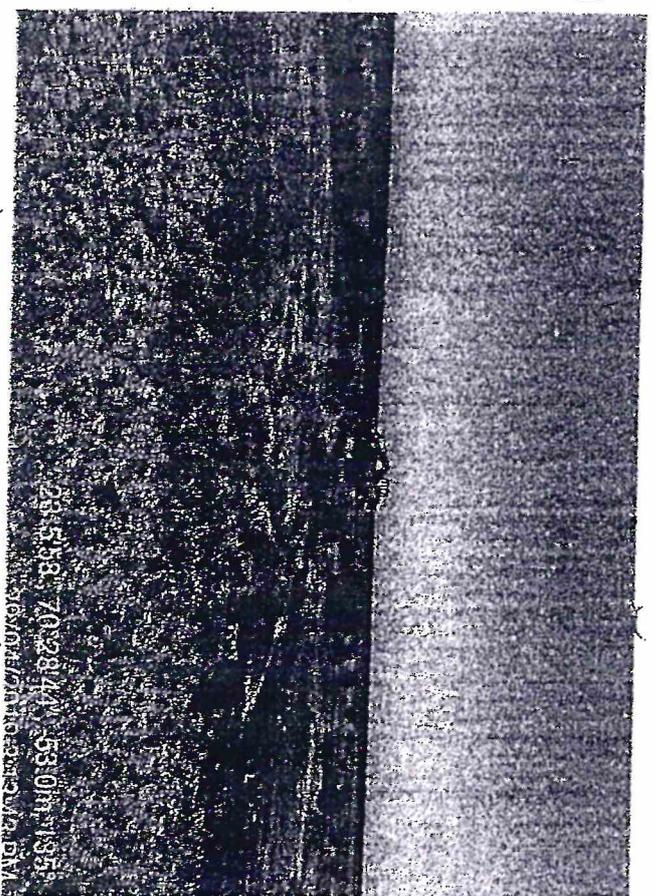
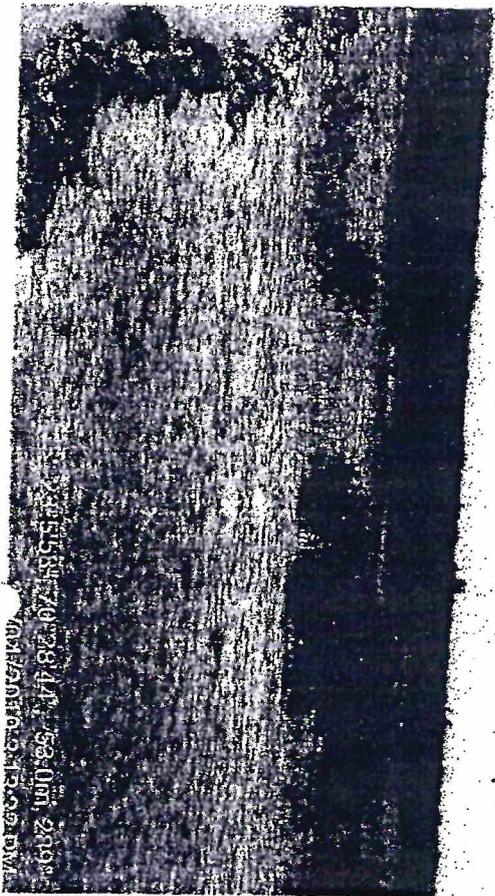
23° 5' 58" 70° 28' 38" 46.00m 31.8°



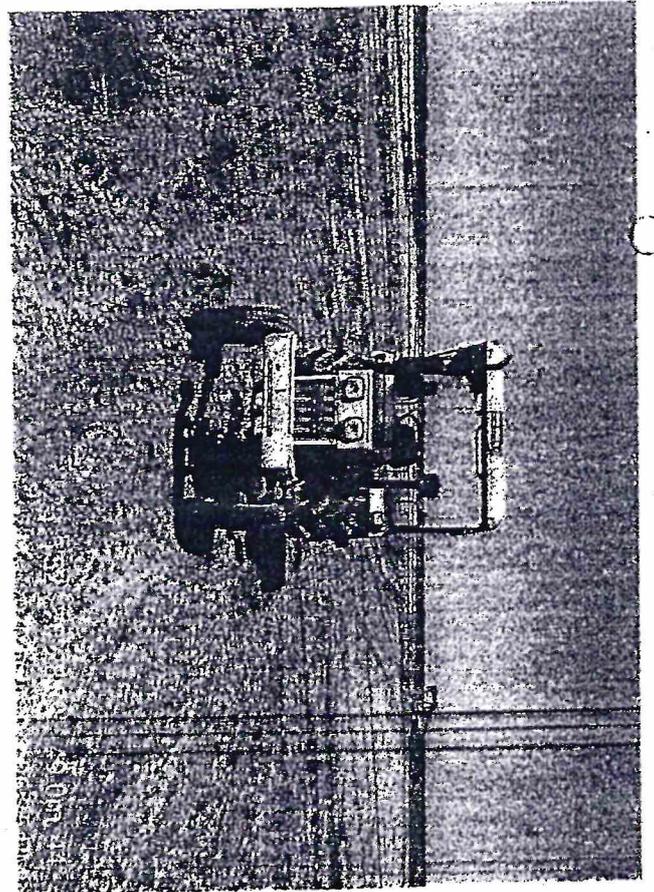
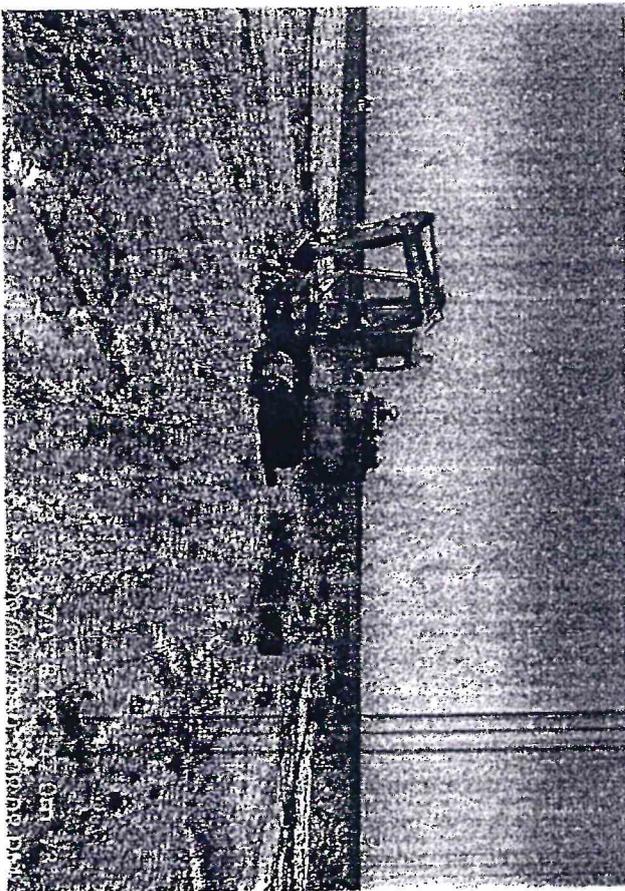
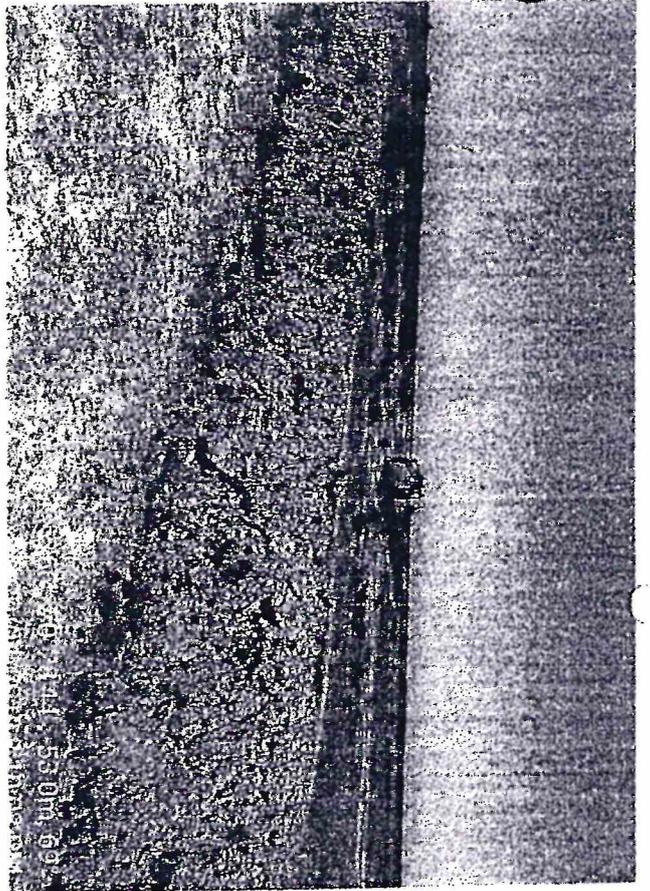
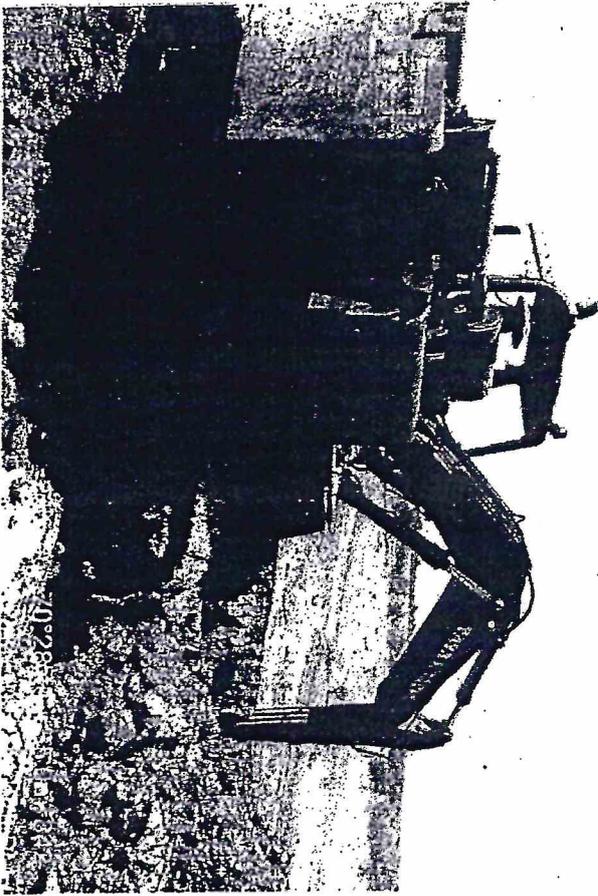
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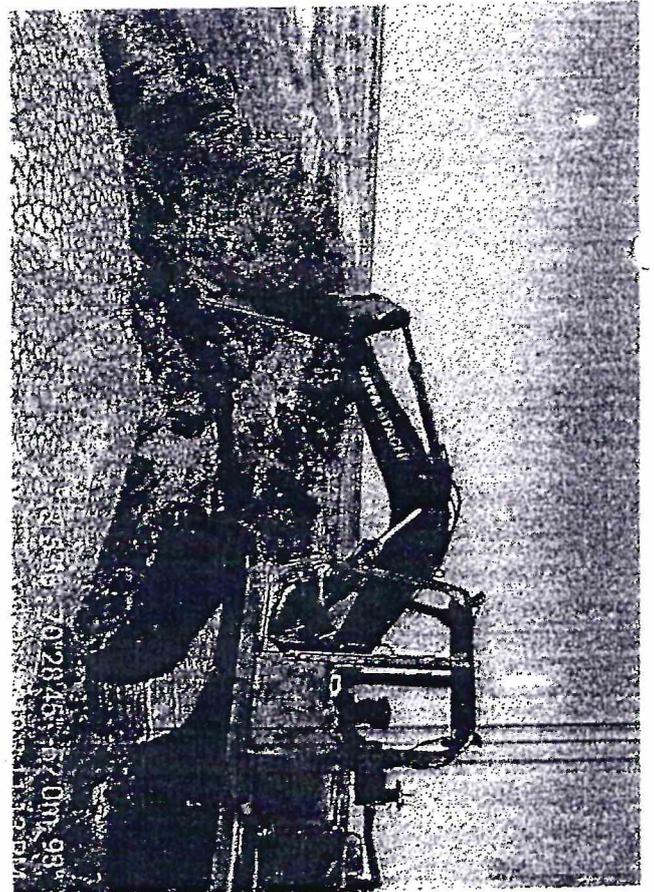
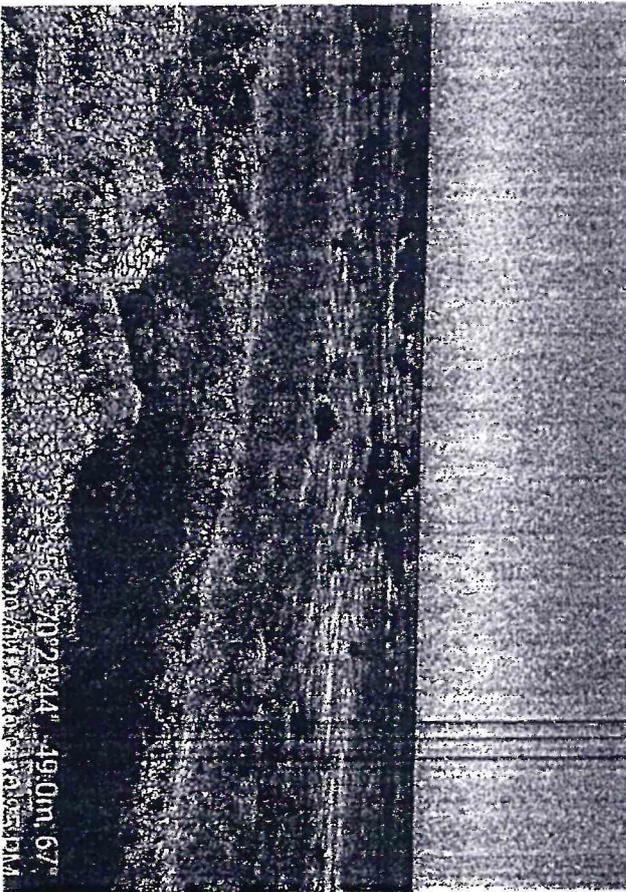
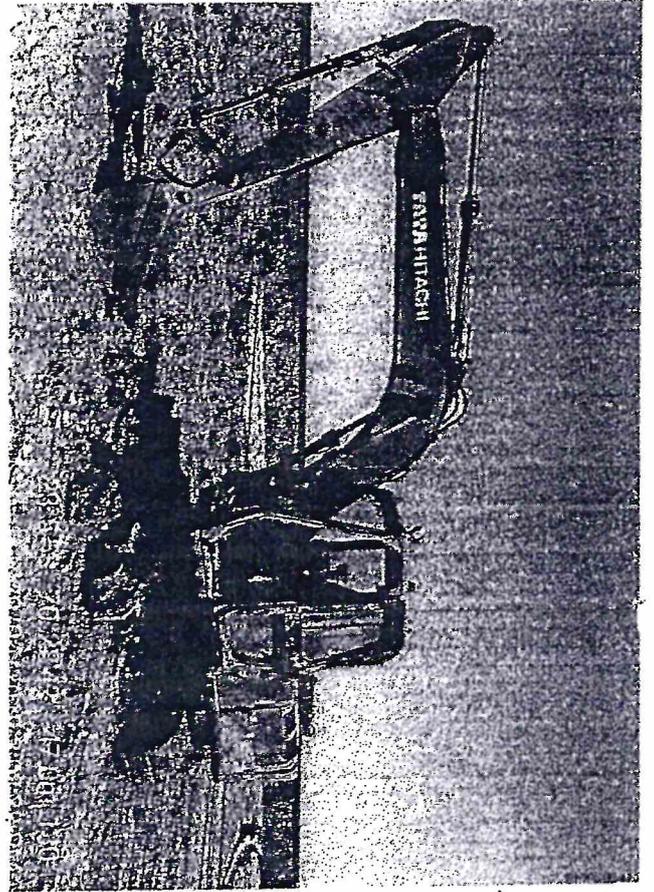
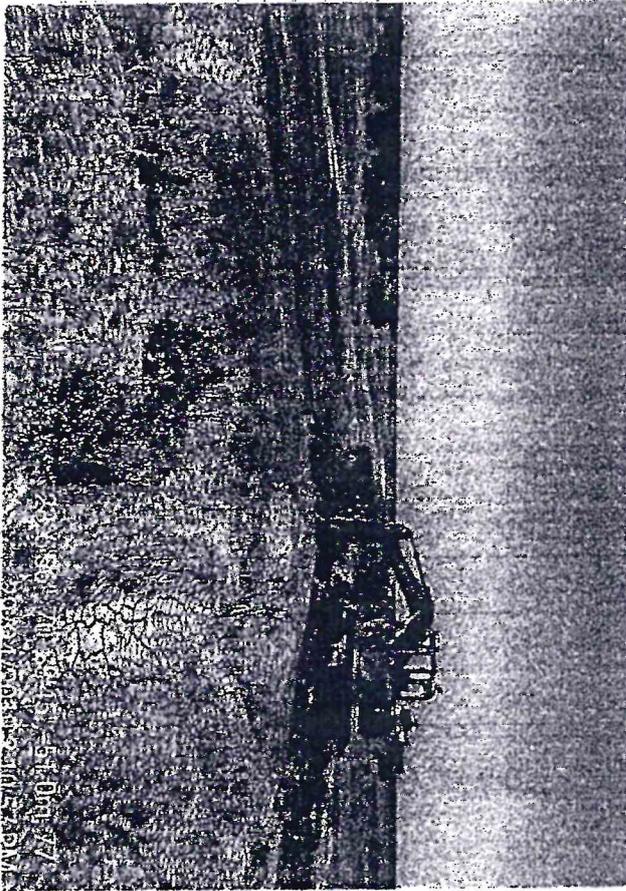
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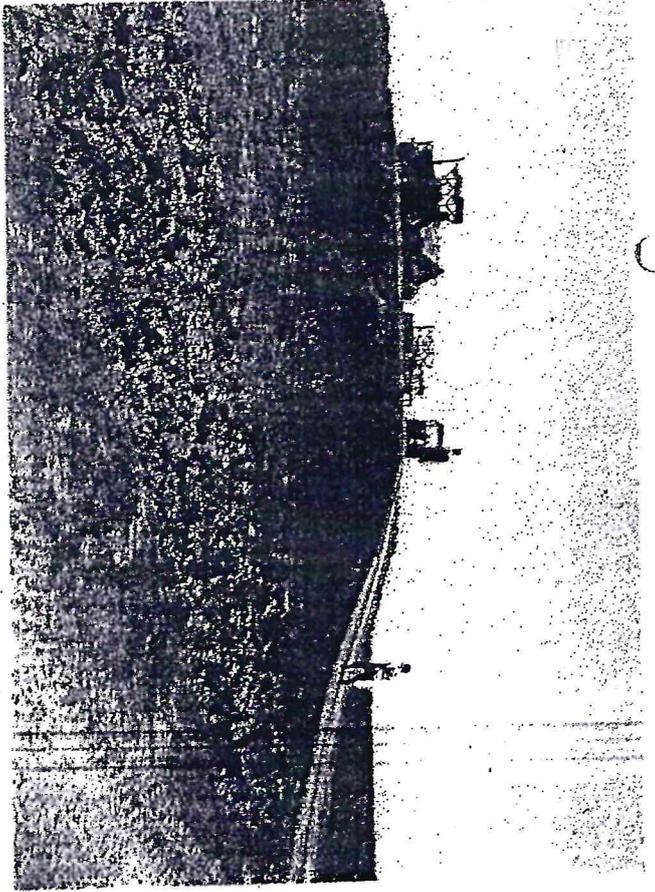
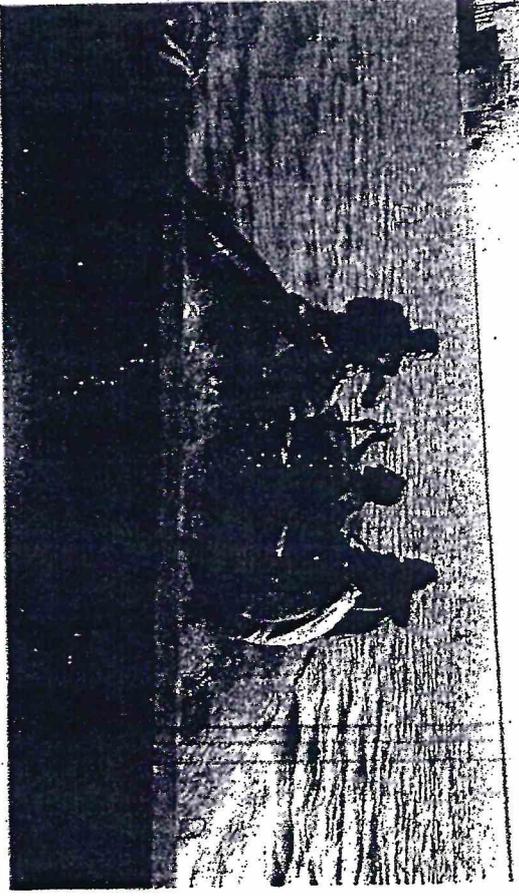
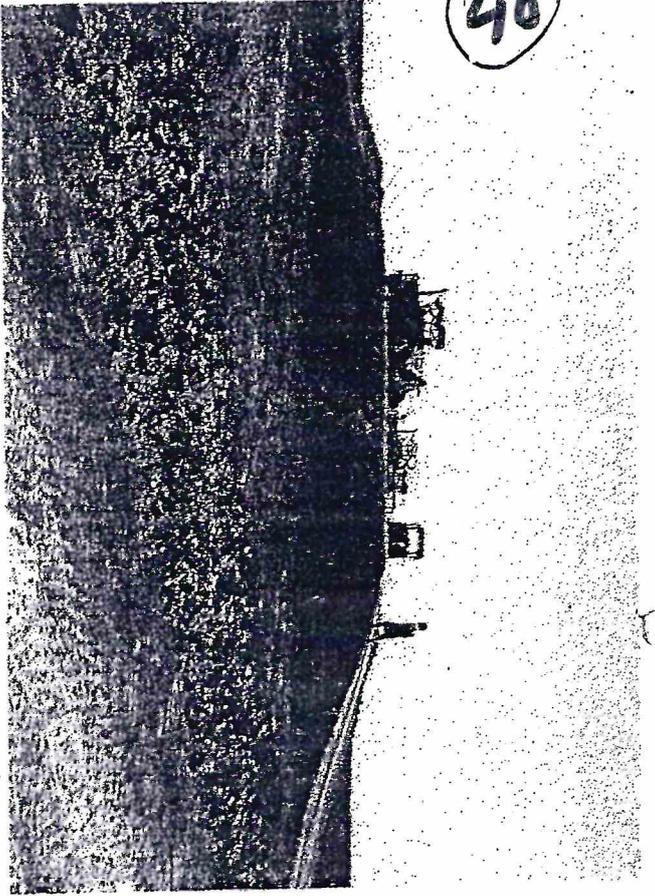


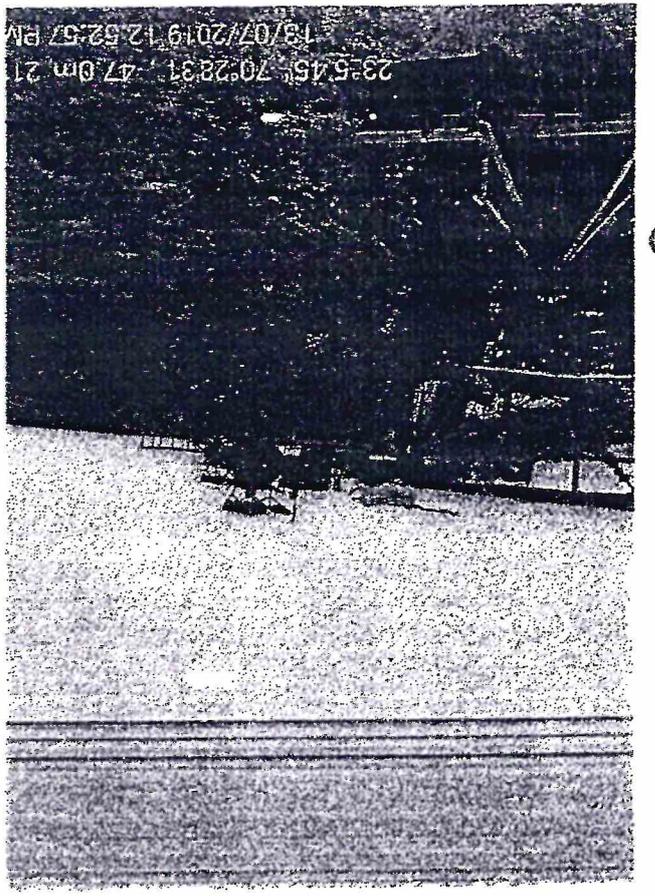
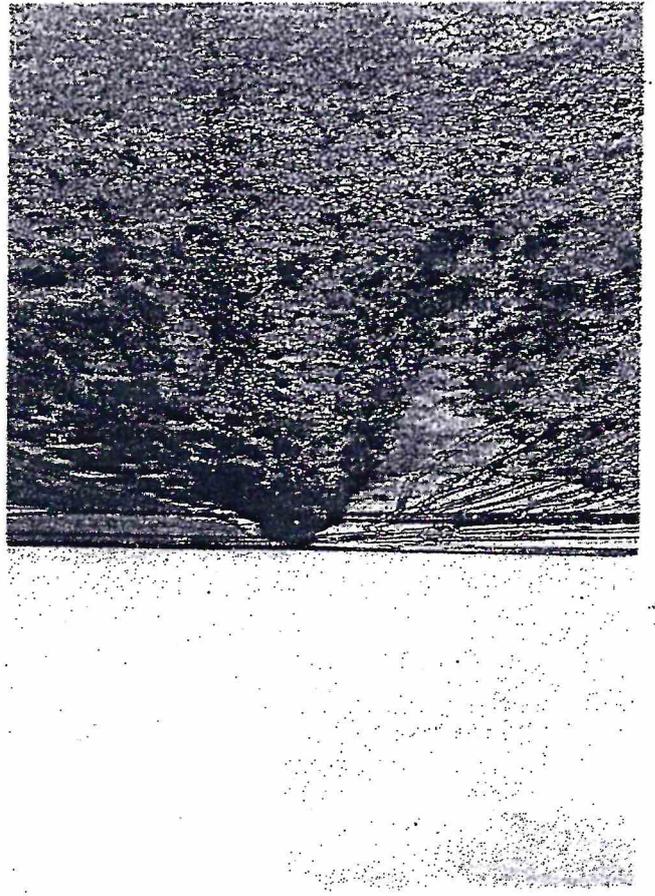
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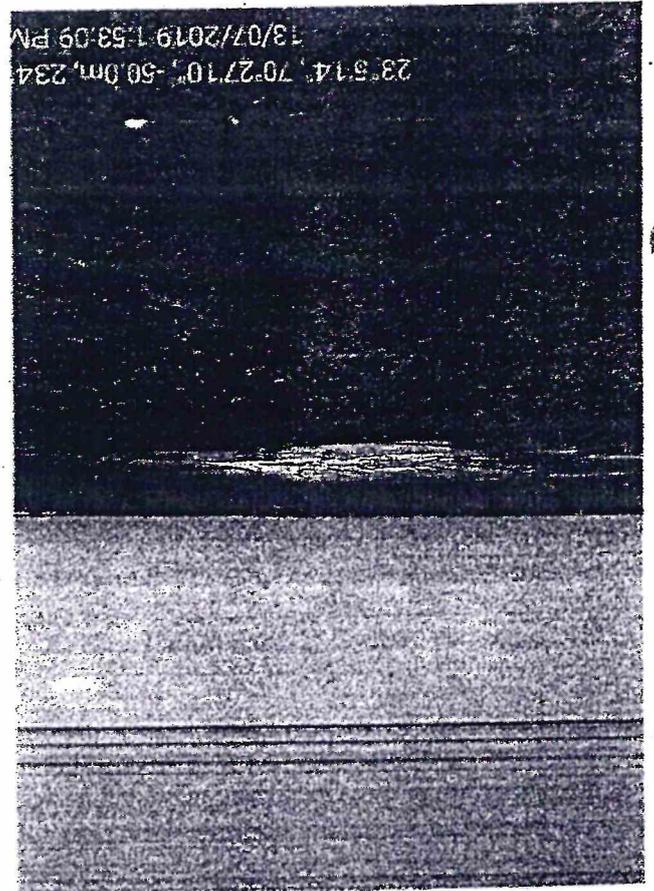
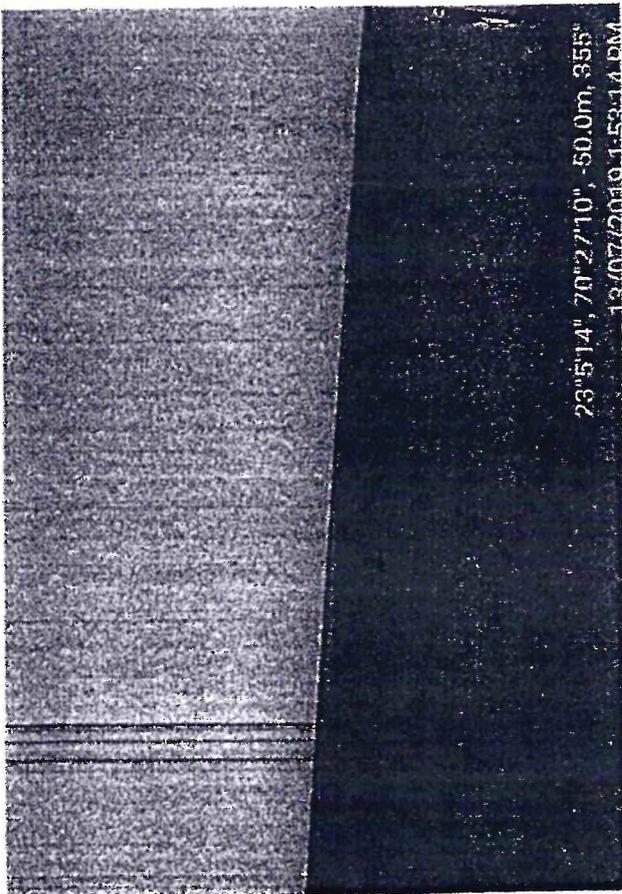
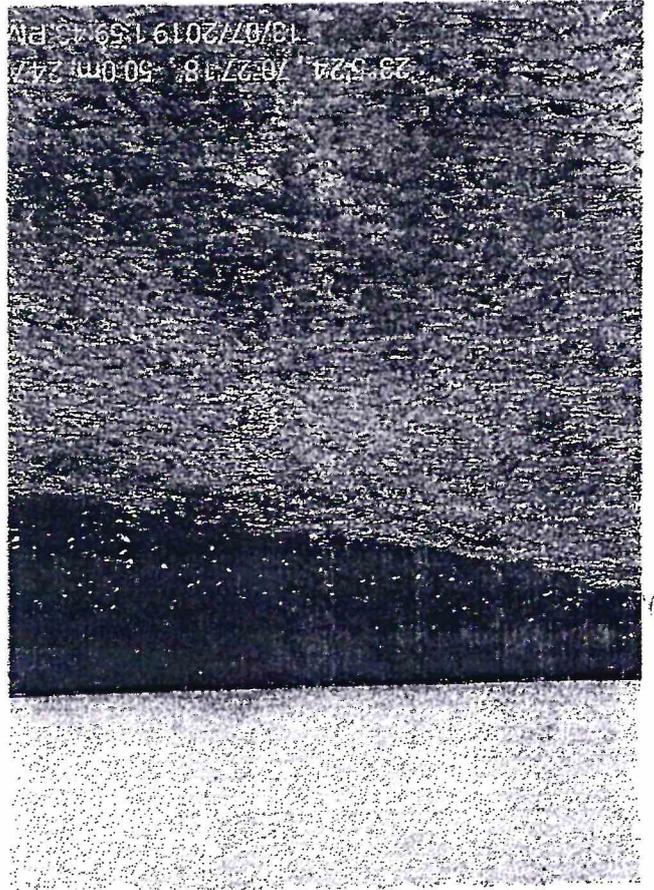
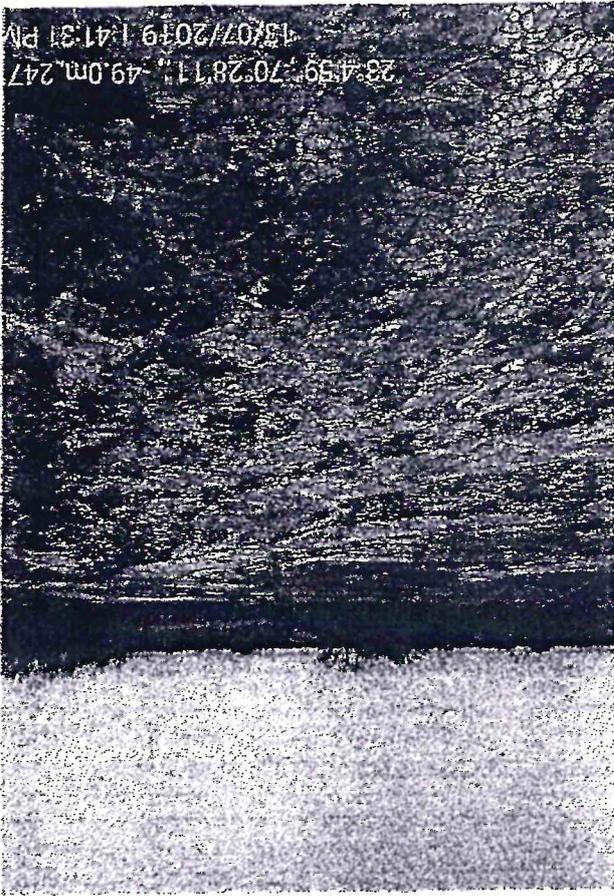


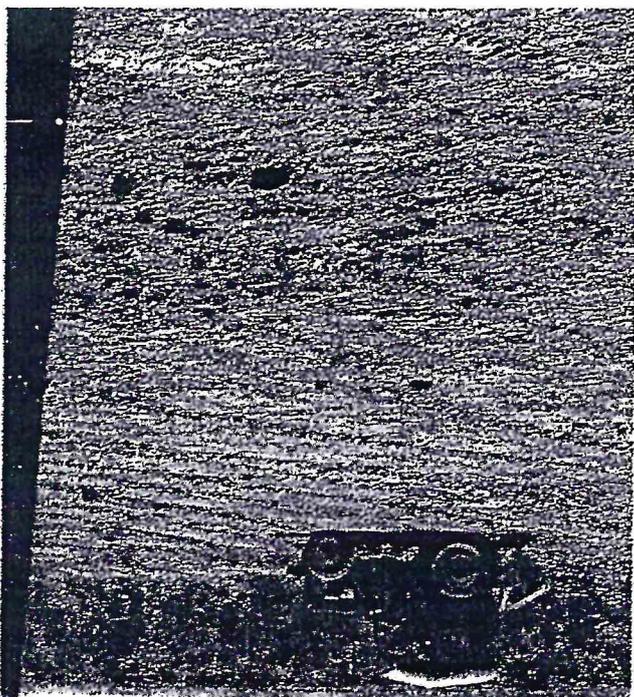
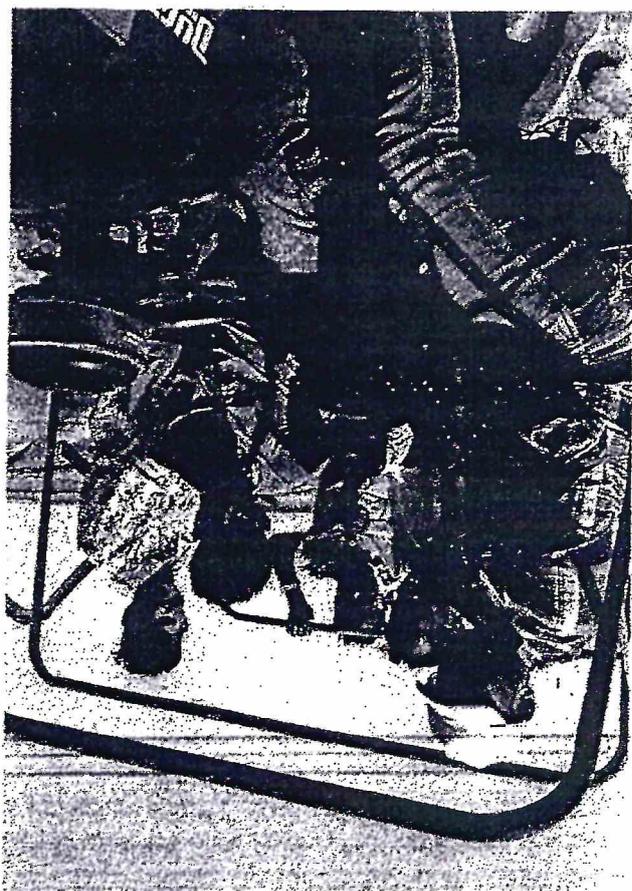
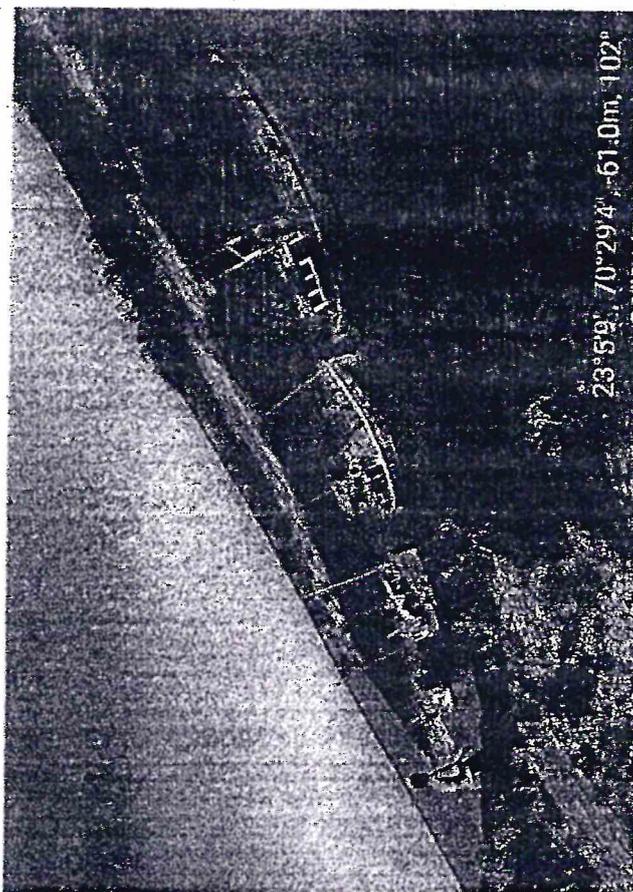
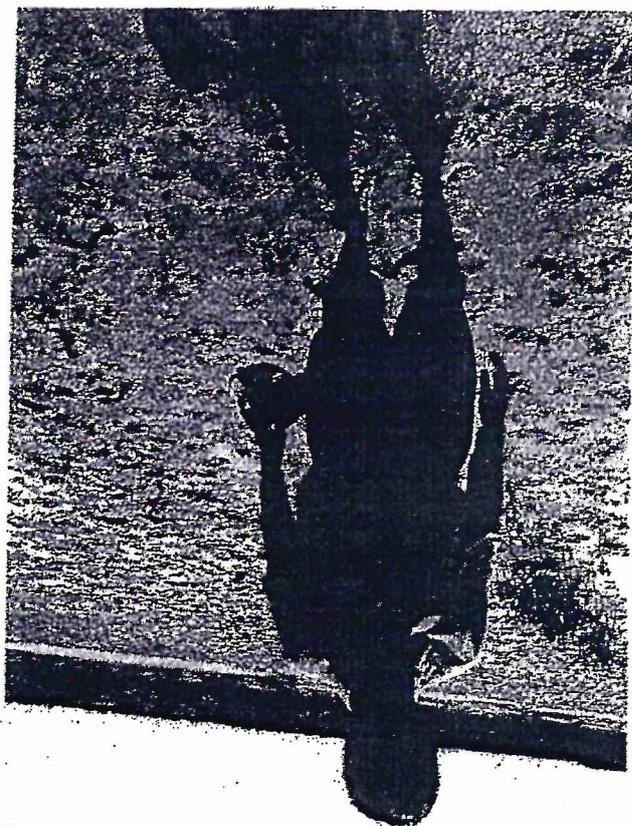
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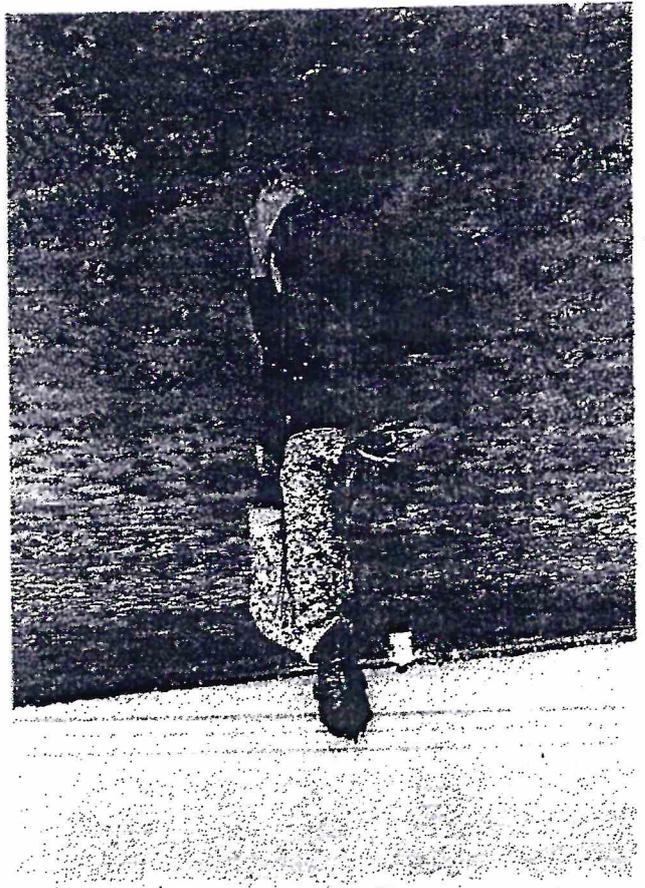
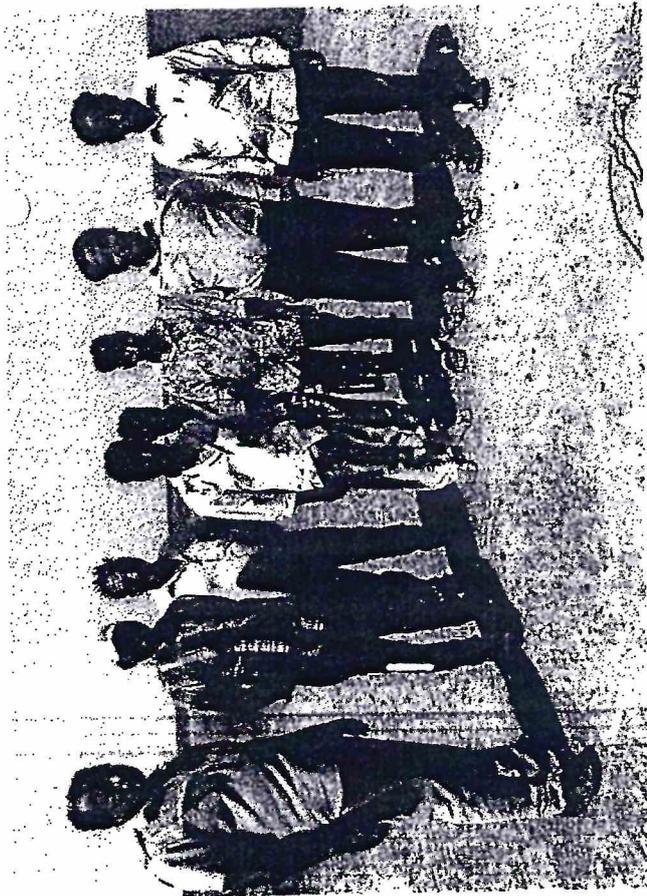
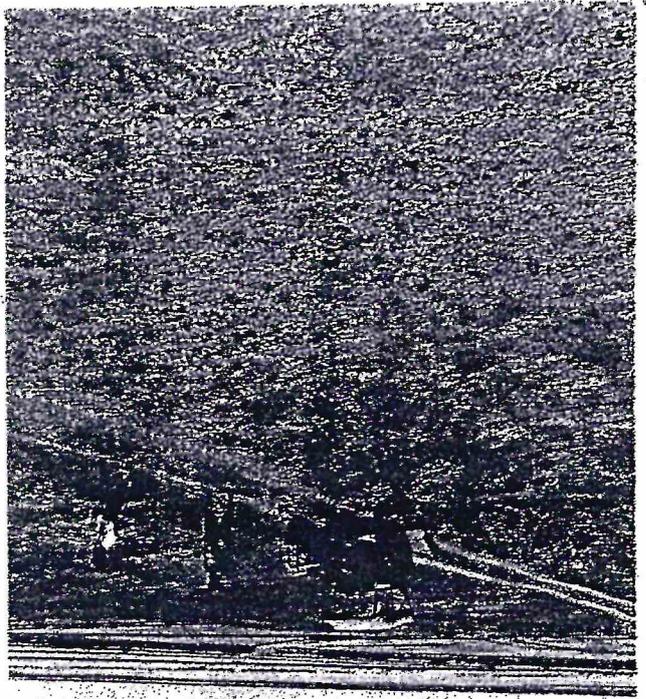
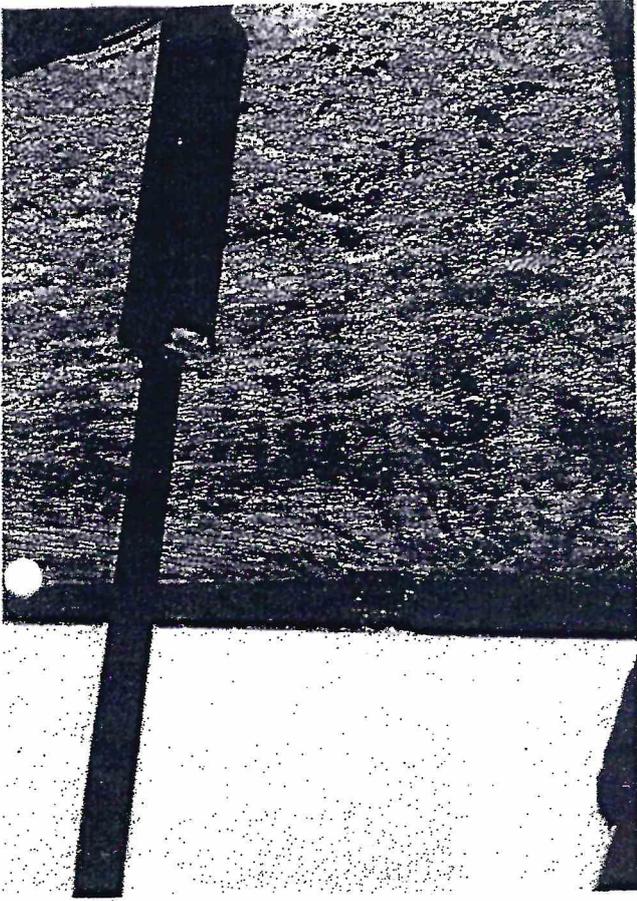




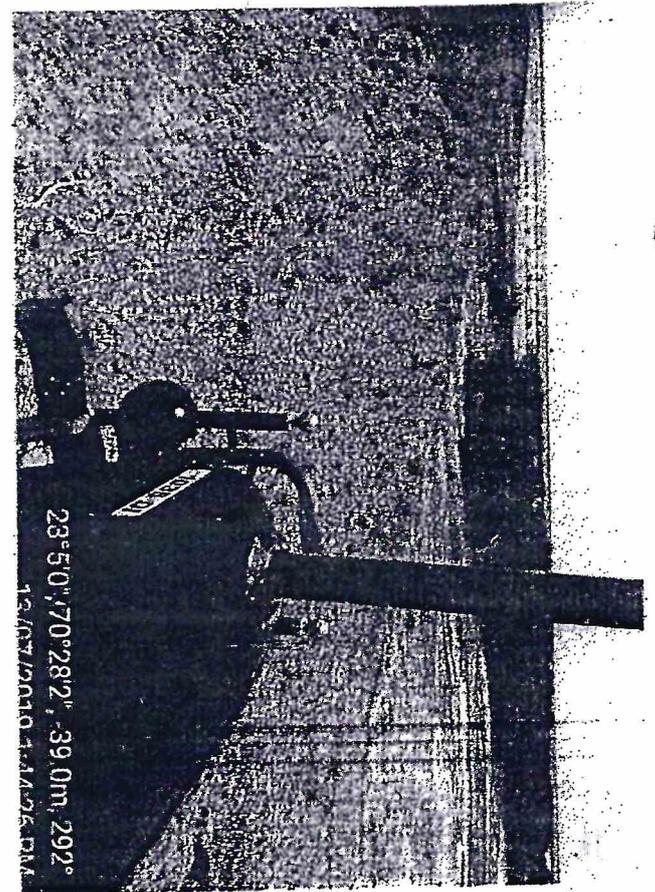
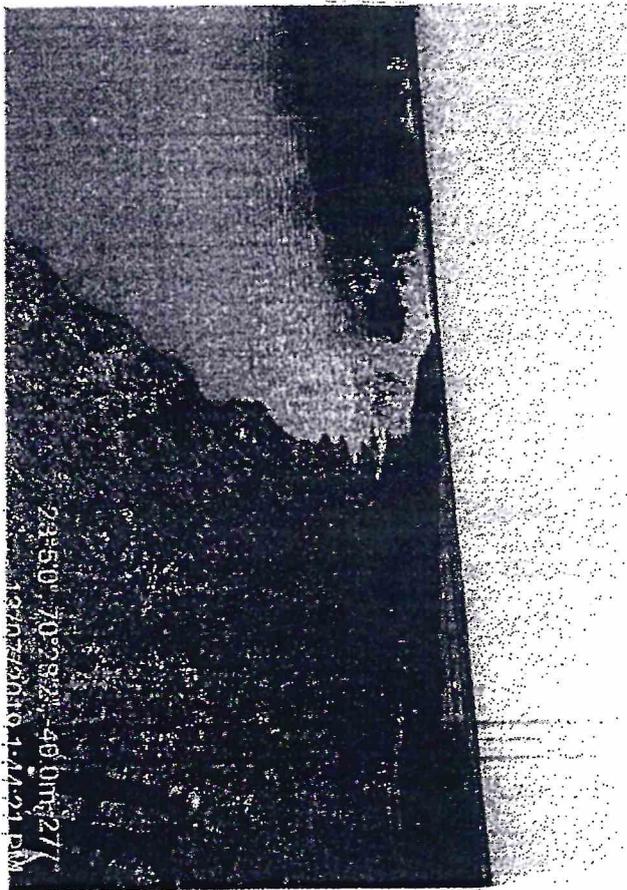
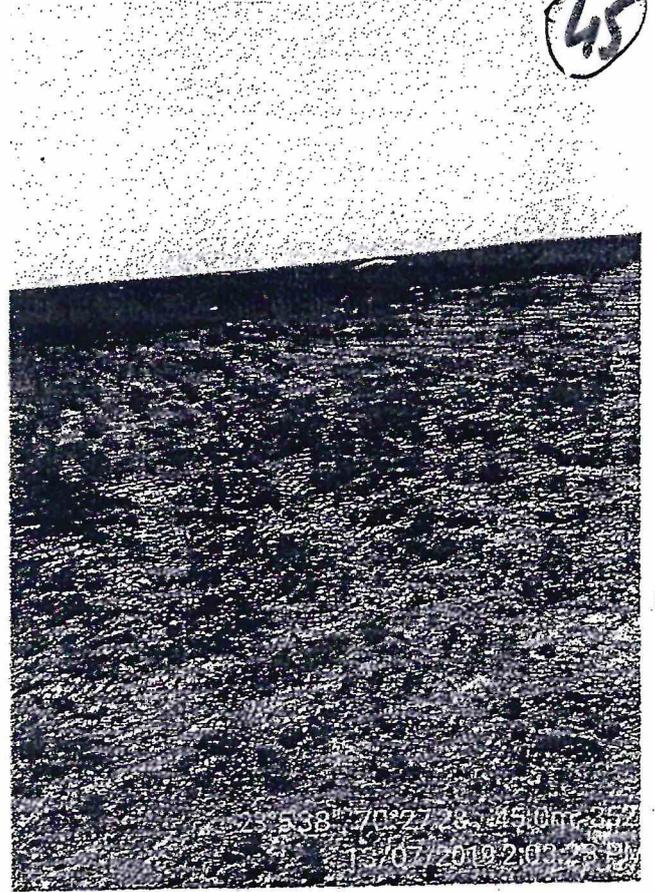
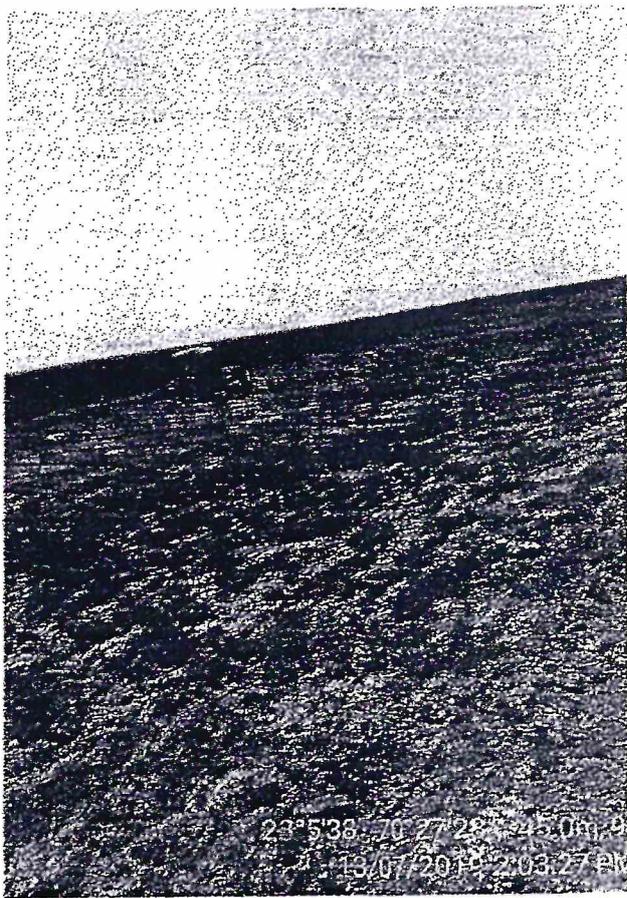
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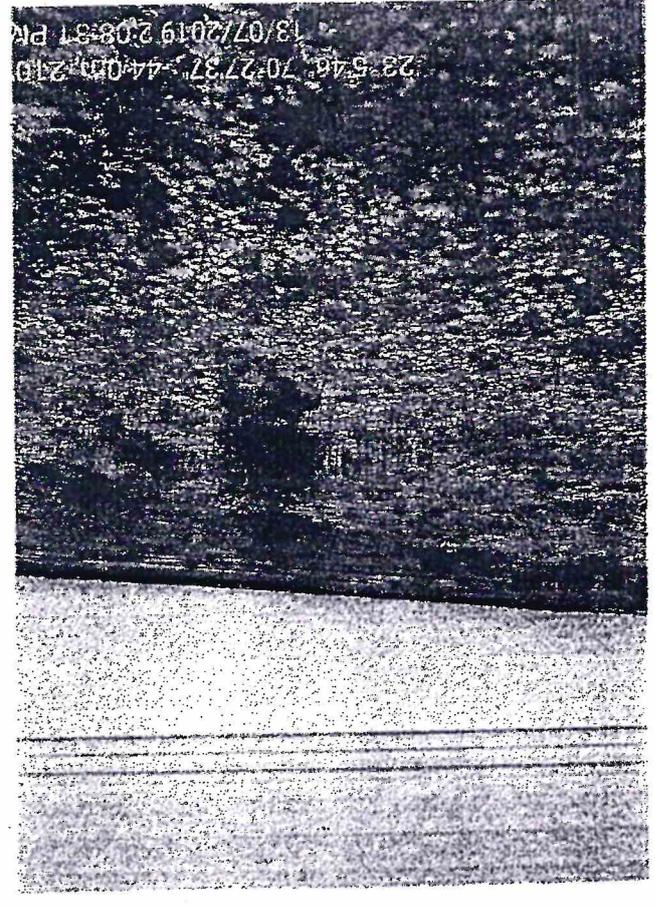
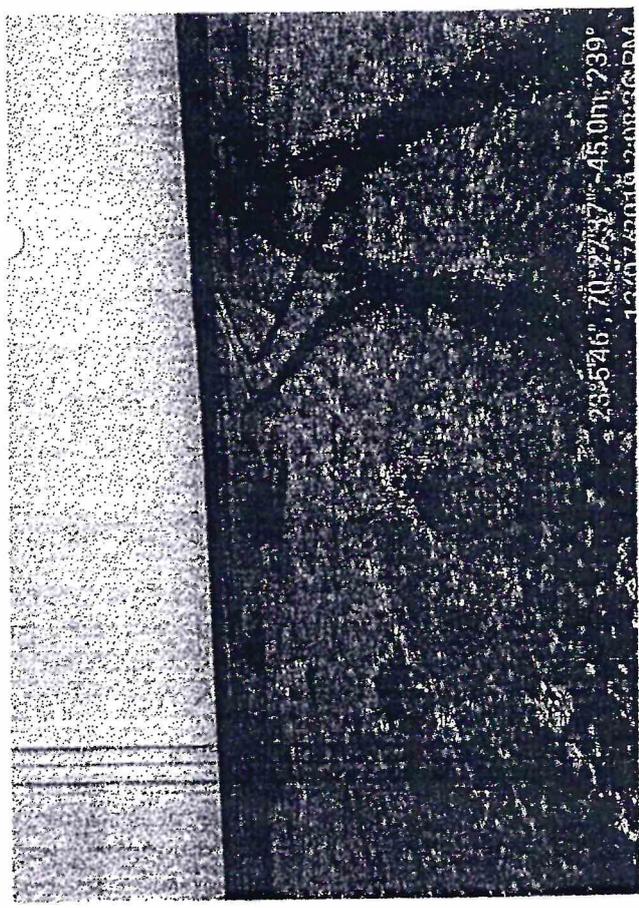
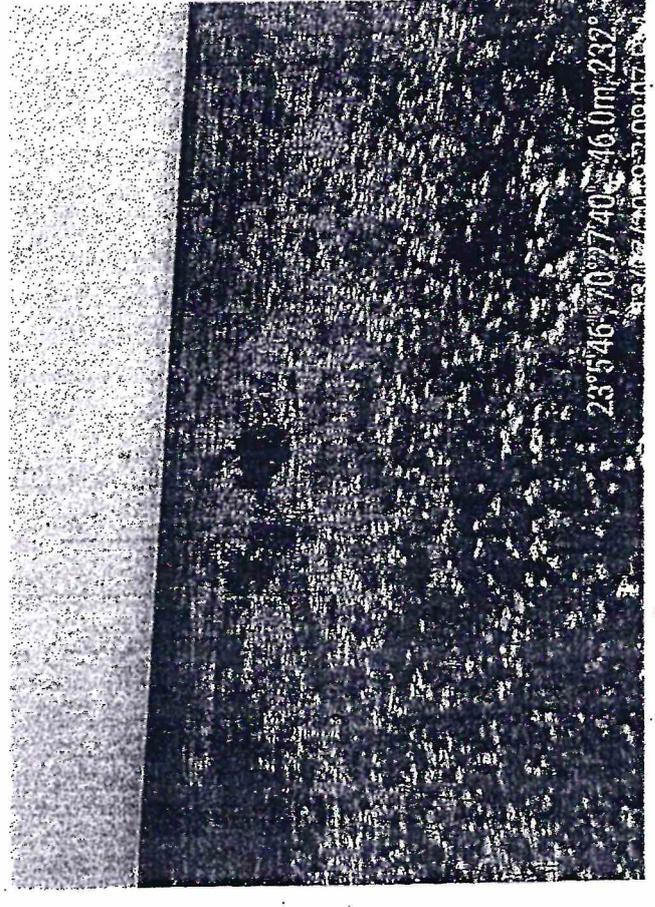
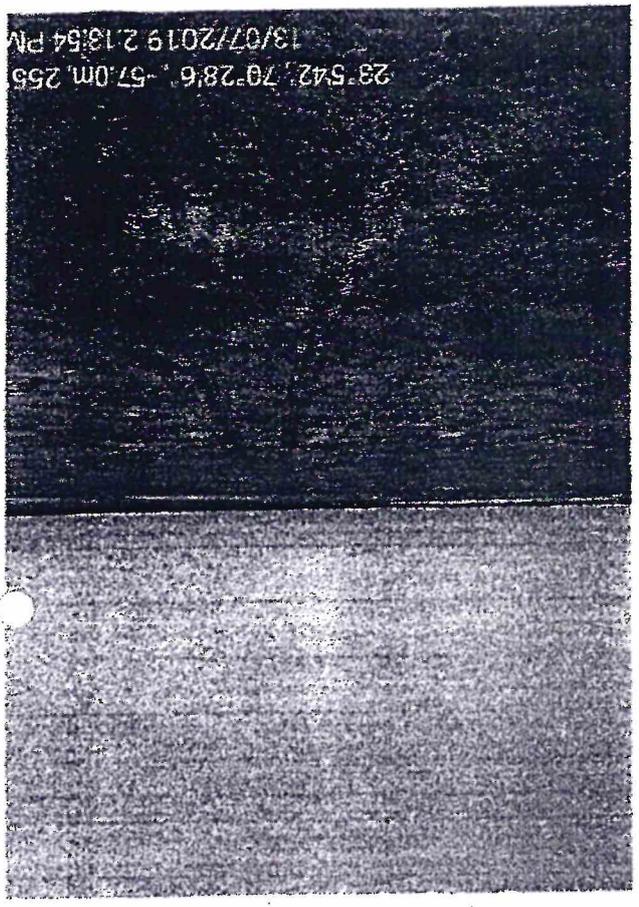


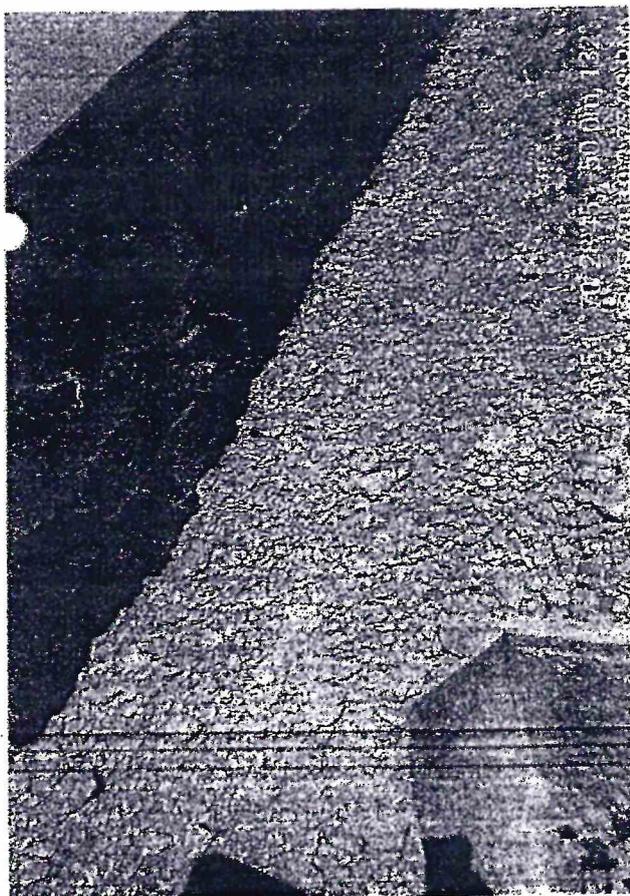
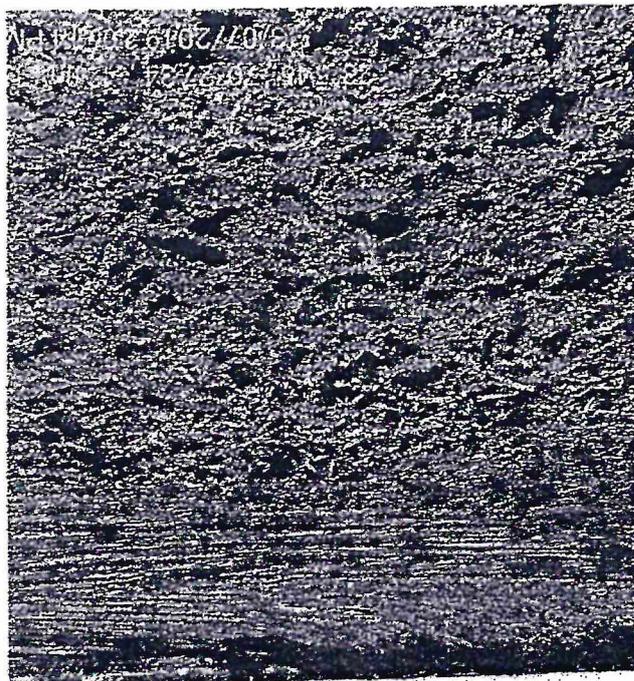
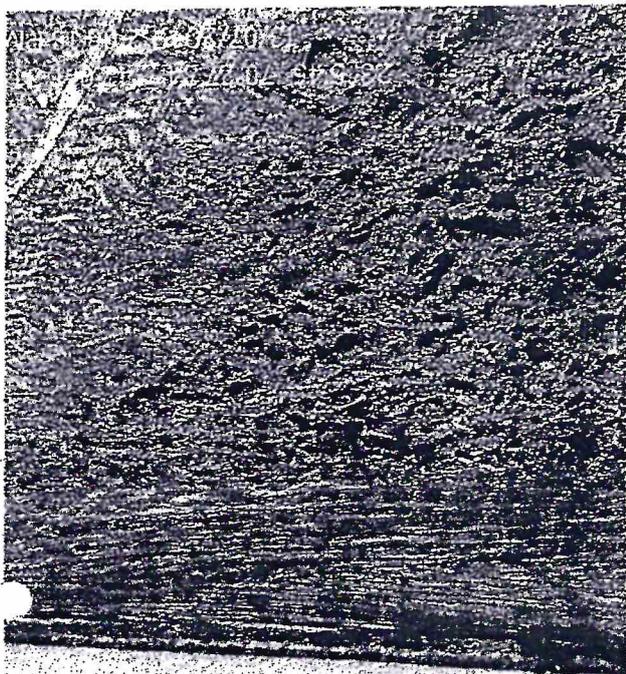




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1 ANNEXURE-H

(48)

DEENDAYAL PORT TRUST

(formerly Kandla Port Trust)

ISO 9001:2008 & 14001:2004 Certified

email : dptlandsection@gmail.com
 Mobile No. : +91 9426968980 / 90166 09999
 Fax No. :91 2836 220050
 Website: www.deendayalport.gov.in

Land Section, (Estate Division),
 Room Nos. 14 & 15
 Administrative Office Building,
 Post Box No. 50,
 Gandhidham (Kutch)-370 201.

No. LW/PL/3434/934

Dated: 16/09/2019

To,
**The Settlement Commissioner and
 Director Of Land Records Department Gujarat,
 Govt. of Gujarat, Sector -14,
 Gandhinagar - Gujarat - 382016.**

**Sub: Inspection and Survey of Land / Area allotted on lease for salt
 production by Revenue Department, Govt. of Gujarat, Gandhinagar at
 Village Bagasara, Maliya (Miyana), Morbi, Near Village Jungi (Kutch) -
 Verification of Land - reg.**

Sir,

Kind attention is invited to the complaint dated 18/11/2018, received along with image of Google Earth of the said area duly identifying the location, from one Mr. Haresh Kumar J. Balasara, RTI Activist, Morbi, alleging wrongful allotment of DPT land, located near village Jungi (Kutch). The copies of same along with Notifications of DPT Land has already been forwarded to the District Collector, Bhuj-Kachchh and its copy has been endorsed to the Collector, Morbi, vide this office letter No. LW/PL/3434/79 dated 02/02/2019 (copy enclosed as **Annexure-I**).

In the aforesaid complaint, it had been mentioned that the Govt. of Gujarat has initiated the procedure for the allotment of land admeasuring 4,818 Acres - 15 Gunthas to M/s. Shree Real Refine Salt & Allied Industries and 2230.00 Acres land to M/s. Sea Side Salt Ltd. Co. Pvt. Ltd. at village Bagasara, Maliya, Morbi District, for the purpose of Salt manufacturing on lease basis, whereas the said land is located near Village Jungi (Kutch) and is under the ownership of Deendayal Port Trust (DPT). In this regard, another complaint dated 20/02/2019 too has been received from Shri Haresh Kumar J. Balasara, RTI Activist, Morbi in the similar matter, regarding wrongful occupation of the aforesaid DPT Salt Land, by the 02 salt land parties. (copy enclosed as **Annexure-II**).

Accordingly, the District Collectors, Kachchh & Morbi had been requested by DPT to get the matter enquired from the concerned authorities and keep the allotment procedure in abeyance. However, it is regretted that no response has been received from the State Govt. / Govt. of Gujarat Authorities, till today.

It was also brought out in our letter that the said land is situated near Village Jungi (Kutch) and it belongs to Deendayal Port Trust and the allotment procedure has been initiated by the State Govt. may be through oversight or due to non-availability of records. References have also been invited to the following Notifications and Maps for proper scrutiny of the above land before taking any further action for allotment of said land on lease basis :

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- i) Notification dated 31/01/1950.
 - ii) Notification dated 05/11/1957.
 - iii) Notification dated 11/07/1962.
 - iv) Notification dated 01/03/1968.
 - v) Notification dated 01/05/1970.
- (copies enclosed as **Annexure- III, IV, V, VI & VII**)

In the context of the subject matter, it is to further inform that an official complaint dated 08/05/2019 has been received from the Fishermen and Grazers of Maliya (Miyana), Surajbari and Jungi Region (Coastal Areas between Kutch & Morbi District, Gujarat), under the Leadership of Shri Sama Siddik Osman, Cherawadi Village, Surajbari, Kutch, addressed to the concerned Ministries, Govt. of Gujarat, GPCB and a copy has been endorsed to Deendayal Port Trust (DPT), in respect of destruction of Mangroves, violation of CRZ & Environmental norms by the aforesaid 2 Salt Land parties (copy enclosed as **Annexure-VIII**)

In the above Complaint, it has been mentioned that the Collector, Morbi has allotted the land admeasuring 2230 Acres and 4818 Acres & 15 Guntha to M/s. Seaside Salt and M/s. Real Refined Salt, Gandhidham respectively, which includes portion of land under the ownership of DPT. Moreover, a reminder letter / complaint dated 28/06/2019 has also been received from them on similar issues by DPT. (copy enclosed as **Annexure-IX**)

Accordingly, the site inspection was jointly undertaken by the officials of Land Section, H.E Section, DPT, DILR, Bhuj and the representative of the Complainant, by hired fishing Motor Boat from Kandla on 13/07/2019. It is pertinent to mention here that the DILR Official had informally accompanied the inspection team on the personal request of DPT. The detailed observations / findings of the site visit are furnished in the DPT "Verification Report" dated 13/07/2019, which is self explanatory in the subject matter. (copy enclosed as **Annexure-X**)

A copy of the Photographs of the aforesaid land and ongoing activities / movement jointly recorded during the site visits is also enclosed for reference. (copies enclosed as **Annexure-XI**)

Further, it is stated that initially the work was started in December 2018, by these Salt Land parties in DPT area. near M/s. Kanoria Chemicals (Salt land / plot admeasuring 919 Acres of ex- lessee), Village Jungi, on the other side of the creek. During the joint inspection, it was observed that apart from un-authorized occupation of DPT land, the Environmental norms too had been violated by the party. In this regard, earlier DPT Inspection Report dated 24/12/2018 & recent DPT Inspection Report dated 01/07/2019 (for Police Panchnama) are enclosed herewith in the related matter. (copies enclosed as **Annexure-XII & XIII**)

It is pertinent to mention here that the issue of DPT land matters was discussed with the Chief Secretary & Additional Chief Secretary, Govt. of Gujarat and the Collector-Kutch, by the then Chairman, DPT in the Meeting held at Gandhinagar. As a result, the work of survey and demarcation of DPT Land boundaries has been started by D.I.L.R., Bhuj, w.e.f. January 2019, wherein 205 reference points are being fixed through GPS device in a length of 110 kms from village Veera to Jungi. Presently the work is stopped due to ongoing monsoon season.

The Demarcation Report of the aforesaid land and authenticity of the area falling under DPT land or otherwise is still awaited. In this connection, it is requested that the matter may be taken up with respective Collectors and concerned DILR, to examine the case, ensure the early submission of Demarcation Report and resolve the sensitive issue, regarding ownership of land and prevent further violation of Environmental Norms.

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Further, the matter of ownership and verification of land, including violation of Environmental Norms at site was brought up in the Review Meeting held on 26/07/2019, in the chamber of District Collector & Chairman, District Level CRZ Commiittee, Bhuj. The subject matter was also discussed by the Chairman, DPT with the Additional Chief Secretary, Revenue Department, Govt. of Gujarat in the Review Meeting held at Gandhinagar on 07/08/2019.

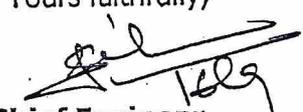
In the light of above, it is requested to enquire into the facts of the case from the concerned officials and to keep the same in abeyance i.e. to stop the work and further activities / movement at site, till the matter regarding ownership of land is resolved. Further, if found necessary, kindly issue directives to suspend the above allotment of land, so as to avoid arising of any dispute and/or Litigation, in future.

An early response / reply in the matter will be highly solicited.

This issues with the approval of competent authority

Yours faithfully,

Encl: as above.

o/c

 Chief Engineer,
 Deendayal Port Trust

Copy to :

- 1) The Additional Chief Secretary, Revenue Department, Govt. of Gujarat, Block No. 11, New Sachivalay, Gandhinagar, Gujarat.
- 2) The Collector, Morbi,
- 3) The Collector, Kachchh, Bhuj
- 4) The Regional Officer & Member Secretary, DLC, GPCB, Bhuj.
- 5) The Chief Conservator of Forest, Bhuj.
- 6) The District Inspector of Land Records (DILR), Bhuj-Kachchh
- 7) The District Inspector of Land Records (DILR), Morbi District
- 8) The Fisheries Department, Bhuj.
- 9) The Regional Officer, GPCB (East), Gandhidham

Copy to :

- 1) The Under Secretary, Ministry of Shipping, Govt. of India, New Delhi.....with reference to Ministry's letter No. PD-24015/3/2019-DPT/335058 dated 18/07/2019.... for kind information please.

Copy to :

- 1) Sr. P.S. to Chairman - for kind information of the Chairman, DPT please.
- 2) P.S. to Dy. Chairman
- 3) Secretary, DPT
- 4) S.E. (Design) & E.M.C. (I/c)
- 5) X.E.N (TD) & Encroachment Cell (I/c)
- 6) TPA to CE.

ANNEXURE-I



DEENDAYAL PORT TRUST

E-MAIL:-
dptlandsection@gmail.com
MOBILE NO. +91 9016609999
WEBSITE:
www.kandlaport.gov.in



Land Section, (Estate Division), Room No. 14 & 15, Administrative Office Building, Post Box No. 50, Gandhidham-Kutch. Pin Code: 370 201.



No. LW/PL/3434 / 959

Dated: /09/2019

To,
 The District Collector & District Magistrate and
 Chairman, District Level CRZ Committee,
 Office of the Collector, Kachchh,
Bhuj - 370 001.

01/10

Sub: Submission of Site verification report in respect of joint inspection carried out on 13.07.2019 - Reg.

Sir,

Kind reference is invited to your letter No. GPCB/RO/Kutch-West/T-55(E)/559 dated 01.08.2019 on the above cited subject.

In this connection, it is stated that considering the complaints received by Deendayal Port Trust (DPT) alleging wrongful allotment of DPT land by State Government authorities for production of salt, the joint site inspection was undertaken by officials of Deendayal Port Trust; D.I.L.R., Bhuj & representatives of complainant, by hiring a fishing Motor Boat from Kandla sea on 13.07.2019 to carry out factual verification of the site. The observations/ findings of the site visit are furnished as under :-

- 1) The vast stretch of land has been occupied by the salt land parties and it is noticed that wide Earthen Bunds, admeasuring in a periphery length of 8-10 kms. approx.. are formed on and around the allotted land. The said land is located between village Jungi (Kutch) and Navlakhi Port and is situated in intertidal zone, which appears as an Island and seems to fall under the sensitive CRZ area. This land/ area is accessible only by sea route and there is no land route connectivity.
- 2) The vacant land is being developed for the purpose of salt production, wherein machinery & equipment's such as 04 Hitachi Machines, 06 Tractors, etc. and labours have been deployed and the work of forming of Huge Earthen Bunds/ Boundaries, is in progress. Moreover, the Tents for the residence of labours, other temporary structures, storeroom for spare parts of machinery, stocking of fuel, etc., have been erected and established on site.

Contd...2..

52

-2-

- 3) The land has been converted into plain ground, wherein destruction of mangrove plantation, blocking of creeks, filling of small streams/ subsidiaries, formation of earthen bunds & approach roads, etc. is evident at site. Considering the above, it is utmost necessary to carry out a joint site visit by the concerned authorities such as District Level CRZ Committee, G.P.C.B., Forest Department, Fisheries Department, Dy. Collector/ Mamlatdar, D.I.L.R. and other statutory/ regulatory bodies, to prevent further violation of environment norms. Necessary assistance of Police Department is required for providing Police Bandobast during the aforesaid site visit and to take needful/ remedial action.
- 4) The survey of entire periphery area was carried out by the team and 23 nos. of reference points / UTM co-ordinates through GPS devices were recorded jointly by D.P.T. & D.I.L.R. to ascertain the location, specific ownership of land and identify the boundaries i.e. to determine whether land falls under Kutch or Morbi District and also to confirm whether the land belongs to DPT or Govt. of Gujarat.

In this connection, it is pertinent to mention here that the work of Survey and Demarcation of DPT land boundaries, including marking/ fixing of 205 nos. of reference points, in a total length of 110.00 Kms. from Village Veera to Jungi, by D.I.L.R., Bhuj and DPT has been jointly undertaken and is in progress, since January, 2019. Presently, the work is temporarily held up due to the ongoing monsoon season.

The Demarcation Report and drawing of the aforesaid land located near village Jangi (Kutch), Opp. Navlakhi and authenticity of the area, falling under DPT land or otherwise is yet to be received from D.I.L.R., Bhuj. The matter being a sensitive issue, it is utmost necessary to carry out a detailed scrutiny and investigation by the State Government authorities for identification of the ownership of the said lands. In this regard, a copy of this office letter No. LW/PL/3434/934 dated 16.09.2019 is enclosed herewith, which is self explanatory in the subject matter.

This issues with the approval of the competent authority.

Yours faithfully,

Chief Engineer & HOD (Estate)
Deendayal Port Trust

Encl: As above.

Copy to :-

(1) The Regional Officer & Member Secretary, District Level CRZ Committee, Bhuj.

(2) The District Inspector of Land Records (DILR), Jilla Mojni Seva Sadan, Mundra Road, Bhuj- Kachchh- 370 001.

Copy to :-

(1) Sr.P.S. Chairman – for kind information of the Chairman please.

(2) SE (Design & EMC (I/c)

(3) TPA to CE

ANNEXURE - J' (clally)

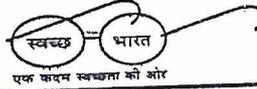
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DEENDAYAL PORT TRUST

E-MAIL :- dptlandsection@gmail.com
 MOBILE NO. :- +91 9426968980
 FAX NO. :- +91 2836 232040
 WEB SITE :- www.deendavalport.gov.in



LAND SECTION,
 ESTATE DIVISION
 ROOM NO. 14 & 15
 A.O. BUILDING,
 POST BOX NO. 50
GANDHIDHAM (KUTCH)
PIN CODE : 370 201



No.: LW/PL/3434/

DATED: 04-06-2020

To,
 The District Collector, Kachchh,
 Seva Sadan Rd,
 Bhuj, Kutch-370001,

SUB: Inspection and Survey of Land/Area allotted on Lease for salt production by the Revenue Department, Government of Gujarat, Gandhinagar at Village: Bagasara, Malliya(Miyana), Morbi, near Village: Jungi (Kutch) & opposite Navlakhi Port-
 Reg: Verification of Land, Ownership & Demarcation, Joint Inspection of area including Stopping the violation of Environment Norms at site.

Madam,

Kind reference is invited to this office Letter No: LW/PL/3434/934 dated 16/09/2019, and Letter No: LW/PL/3434/959 dated: 01.10.2019, on the above subject. The copies of the same along with its Annexure/Inspection Reports is enclosed herewith for kind reference (**Annexure-I & Annexure-II** respectively).

In this connection, it is informed that response/reply from the concerned departments and State Government Authorities is awaited by DPT. Also the required Verification and joint Inspection of the said area has not been carried out by any of the concerned offices/authorities.

Further, it is observed that the detailed Survey & Demarcation of the said area, located near Village: Jungi(Kutch) and opposite Navlakhi Port is not taken-up by D.I.L.R., Morbi and/or D.I.L.R., Bhuj, to enable proper identification of land. In the absence of authenticity of specific land records and demarcation of boundaries/limits bifurcating the DPT land & State Government/Revenue Land of Morbi and Kutch, the vital issues in respect of ownership of said land remains un-resolved. Moreover, the

(54)

unauthorized activities/movement by the salt land parties are continued, resulting in violation of CRZ/Environmental Norms at site including Encroachment on DPT Land.

In the above context, further complaints and Reminder/letters have been received by Deendayal Port Trust, Gandhidham related to the subject matter, with reference to their previous Representation/Complaints, on the same issues; wherein it appears that no Remedial Action has been taken and also no restoration work is done, which has led to discontentment amongst the fishermen & other Complainants.

In this regard, the Complainant Shri Sama Siddik Osman, Fisherman leader, Camp- Cheravadi, Village: Surajbari, Post: Shikharpur, Taluka: Bhachau (Kutch), vide his letter dated: 20/09/2019, addressed to the Hon'ble Chief Minister of Gujarat, Gandhinagar duly received by D.P.T on 10/10/2019, has alleged that Action is yet to be taken by Government of Gujarat, Gandhinagar and concerned State Government Authorities, regarding Wrongful Allotment and/or Wrongful Occupation of land by the Salt Land Parties (Copy enclosed **(Annexure-III)**)(A)

Thereafter, another Complaint-Cum-reminder has been received from the same Complainant Shri Sama Siddik Osman, by the DPT authorities, on similar land issues, vide an e-mail dated 3rd/4th October 2019. The copy of both E-mail(s) are enclosed **(Annexure-III)** (B & C)

It is a matter of serious concern for D.P.T that every now and then, the re-occurrence of violation of CRZ Notification & Forest Conservation keeps on re-surfacing at different locations from Padana to Varsana to Chirai to Chopadva to Bhachau-Vondh upto Ambaliyara & Jungi villages, on Vacant DPT Land, by the various Salt land Parties and Revenue Land Lessee's, (allotted by the State Govt.), who are continuing the illegal activities & unauthorized occupation, of DPT Land & breaching Env. & CRZ Norms.

Further, the matter of ownership and verification of land, including other issues of complaint was brought up by DPT in the Review Meeting held on 26.07.2019, in the chamber of the then District Collector and Chairman, District level CRZ committee, Bhuj. The subject matter was also discussed by the Chairman, DPT with the Additional Chief Secretary, Revenue Department, Govt of Gujarat, in the Review Meeting held at Gandhinagar on 07.08.2019. The aforesaid issues were also discussed with the Committee during their site inspection of DPT Salt Lands, located at Bhachau & Jungi Village, on 10/12/2019 & 11/12/2019 respectively.

In this connection, it is further brought out the Additional Chief Secretary, Govt. of Gujarat, Forest & Environment Department, Gandhinagar - Gujarat had issued the "Direction under Section 5 of the Environment (Protection) Act, 1986" to DPT vide letter dated 12.06.2019, with copies endorsed to the Collector, Kachchh and R.O. & Member Secretary, DLCRZ, GPCB, Bhuj, which is self explanatory in the subject matter **(Annexure-IV)**.

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Considering the above factual position and looking to the importance and sensitivity of the land related issues, it is utmost essential that the concerned authorities of Kutch & Morbi District, along with the respective Departments & Deendayal Port Trust may immediately arrange and carry out a Joint Inspection of the said area/land, to safeguard the interest of State Government & DPT. The site visit is required to be undertaken through Sea-Route, by hired Motor Boats, from Kandla to Navlakhi Port (subject to favorable Tide).

Accordingly, the Statutory & Regulatory Bodies/ Agencies/Departments, such as GPCB, Bhuj & Morbi; DLCRZ Committee, Bhuj & Morbi; Fisheries & Forest Department, Bhuj & Morbi; Police Department, Kutch & Morbi; may be requested to Co-ordinate and liaison in the subject matter & kindly take needful/remedial action in the subject matter, at an earliest.

An early action/response in the matter will be highly solicited.

This issues with the approval of competent authority.

Encl: As above.

Yours faithfully,

**CHIEF ENGINEER & HOD(ESTATE)
DEENDAYAL PORT TRUST**

[Signature]
A.L. 4/6/2020
[Signature]

Copy to:

1. The Additional Chief Secretary, Revenue Department, Government of Gujarat, Block No. 11, New Sachivalay, Gandhinagar, Gujarat.
2. The Section Officer, Revenue Department, Govt. of Gujarat, Gandhinagar.
3. The Collector, Morbi.
4. The Regional Officer and Member Secretary, DLCRZ, GPCB (West)-Bhuj.
5. The Dy. Collector & SDM, Bhachau & Morbi.
6. The Chief Conservator of Forest, Bhuj & Morbi.
7. The District Inspector of Land Records(DILR), Bhuj, Kutch.
8. The District Inspector of Land Records(DILR), Morbi District.
9. The Fisheries Department, Bhuj & Morbi.
10. The Regional Officer, GPCB-East, Gandhidham.
11. The Regional Officer, GPCB-Morbi District.
12. The Supdt. Of Police (East), Kachchh, Gandhidham

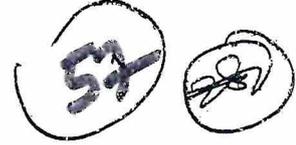
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Copy to:

1. Gujarat Coastal Zone Management Authority, Gandhinagar.
2. Gujarat Ecology Commission, Gandhinagar.
3. Gujarat Pollution Control Board, Gandhinagar .
4. Gujarat Maritime Board, Gandhinagar.
5. Fisheries Department, Gandhinagar.
6. Principal Chief Conservator of Forest, Gandhinagar.
7. Member Secretary, State Level EIA Authority, Gandhinagar.

Copy to:

1. Sr. P.S. to Chairman – for kind information of Chairman, DPT please.
2. P.S. to Dy. Chairman.- for kind information of Dy.Chairman,DPT please.
3. Secretary, DPT.
4. S.E. (Design) & E.M.C.(I/C)
5. XEN(TD) & Encroachment Cell (I/C).
6. TPA to C.E.



DEENDAYAL PORT TRUST

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LAND SECTION,
 ESTATE DIVISION
 ROOM NO. 14 & 15
 A.O.BUILDING,
 POST BOX NO. 50
GANDHIDHAM (KUTCH)
PIN CODE : 370 201



No.: LW/PL/3434/1243

DATED: 10-06-2020

To,
 The District Collector,
 Anand Nagar, Morbi,
 Gujarat- 363641.

Sub: Inspection and Survey of Land/Area allotted on Lease for salt production by the Revenue Department, Government of Gujarat, Gandhinagar at Village: Bagasara, Malliya(Miyana), Morbi, near Village: Jungi (Kutch) & opposite Navlakhi Port-
Reg: Verification of Land, Ownership & Demarcation, Joint Inspection of area and Stopping the violation of CRZ & Environmental Norms at site.

Sir,

Kind reference is invited to this office Letter No: LW/PL/3434/934 dated 16/09/2019, on the above subject. A copy of the same along with its Annexure/Inspection Reports is enclosed for kind reference (**Annexure-I**).

In this connection, it is informed that no response/reply has been received by D.P.T. from the concerned State Government authorities and departments. Also the required Verification and Joint Inspection of the said area has not been carried out by any of the concerned offices/authorities.

Further, it is observed that the detailed Survey & Demarcation of the said area, located near Village: Jungi (Kutch) and opposite Navlakhi Port is yet to be taken-up by D.I.L.R., Morbi, to enable proper identification of land. In the absence of authenticity of specific land records and demarcation of boundaries/limits, bifurcating the DPT land & Revenue Land i.e. State Government Land of Morbi & Kutch, the vital issues in the respect of ownership of said land remains un-resolved. Moreover, the unauthorized activities/movement by the salt land parties is in progress, resulting in violation of CRZ & Environmental Norms at site, apart from Encroachment on part land of DPT.

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In the above context, further complaints and Reminder/letters have been received by Deendayal Port Trust, Gandhidham related to the subject matter, with reference to their previous Representation/Complaints, on the same issues; wherein it is alleged that no Remedial Action has been taken and also no restoration work is done which has perhaps lead to discontentment amongst the complainants.

In this regard, the Complainant Shri SamaSiddik Osman, Fisherman leader, Camp- Cheravadi, Village: Surajbari, Post: Shikharpur, Taluka: Bhachau (Kutch), vide his letter dated: 20/09/2019, addressed to the Hon'ble Chief Minister of Gujarat, Gandhinagar duly received by D.P.T on 10/10/2019, has alleged that Action is yet to be taken by Government of Gujarat, Gandhinagar and concerned State Government Authorities, regarding the Wrongful Allotment, as well as Wrongful Occupation of land by the Salt Land Parties(Copy enclosed (**Annexure-II**)).

Thereafter, another Complaint-Cum-reminder has been received from the same Complainant ShriSamaSiddik Osman, by the DPT authorities, on similar land issues, vide an e-mail dated 3rd/4th October 2019.(copy of both E-mail(s) are enclosed(**Annexure-III**)).

In this regard, it is pertinent to mention here that D.P.T has also submitted a 'Site Inspection Report' to the District Level CRZ Committee, Bhuj and copy endorsed to the concerned authorities, in respect of the Joint Inspection of the said area carried out by DPT on 13/07/2019; vide this office letter dated 1/10/2019.(copy enclosed for kind reference) (**Annexure-IV**). However, no site visit has been carried out jointly by the officials of Morbi & Kutch Districts.

The subject matter was also discussed by the Chairman, DPT with the Additional Chief Secretary, Revenue Department, Govt of Gujarat, in the Review Meeting held at Gandhinagar on 07.08.2019.

Considering the above factual position and looking to the importance and sensitivity of the land related issues, it is utmost essential that the concerned authorities of Kutch & Morbi Districts, along with the respective Departments & officials of Deendayal Port Trust may immediately arrange and carry out a Joint Inspection of the said area/land, to safeguard the interest of State Government & DPT. The site visit is required to be undertaken through Sea-Route, by hired Motor Boats, from Kandla to Navlakhi Port (subject to favorable Tide) for which it is requested that a joint programme may be finalized at an earliest.

Accordingly, it is requested to direct DILR, Morbi to arrange & furnish the requisite copies of survey & Demarcation Report, Panchnama, Village Map, Drawing alongwith Co-ordinates/ Latitude & Longitude of both the allotted parcels of land (admeasuring 4818 acres - 15 Guntnas& 2230 acres land), Measurement Sheet, Rojkam, etc to this office, to enable DPT authorities to verify/examine the case and

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ensure that there is no unauthorized occupation on DPT land, considering that the work of 'Formation of Earthen Bunds for Salt production/manufacturing has re-started at site after the break of monsoon season last year and is now continued amid COVID pandemic and lockdown. It is apprehended that further inaction by the concerned departments may lead to unnecessary litigation and court cases.

In view of above, the statutory & Regulatory Bodies/ Agencies/Departments, such as GPCB, Bhuj & Morbi; DLCRZ Committee, Bhuj&Morbi; Fisheries & Forest Department, Bhuj&Morbi; Police Department, Kachchh and Morbi may be requested to Co-ordinate and liaison in the subject matter & kindly take needful/remedial action in the land matter, at an earliest.

An early action/response in the matter will be highly solicited.

This issues with the approval of competent authority.

Encl: As above.

Yours faithfully,

9/6
CHIEF ENGINEER & HOD (ESTATE)
DEENDAYAL PORT TRUST

09/06/2020
09/06/2020
o/c

Copy to:

1. The Additional Chief Secretary, Revenue Department, Government of Gujarat, Block No. 11, New Sachivalay, Gandhinagar, Gujarat.
2. The Section Officer, Revenue Department, Govt. of Gujarat, Gandhinagar.
3. The Collector, Kachchh, Bhuj.
4. The Regional Officer and Member Secretary, DLCRZ, GPCB (West)-Bhuj.
5. The Dy. Collector & SDM, Bhachau & Morbi.
6. The Chief Conservator of Forest, Bhuj & Morbi.
7. The District Inspector of Land Records (DILR), Bhuj, Kutch.
8. The District Inspector of Land Records (DILR), Morbi District.
9. The Fisheries Department, Bhuj & Morbi.
10. The Regional Officer, GPCB-East, Gandhidham.
11. The Regional Officer, GPCB-Morbi District.
12. The Supdt. Of Police (East), Kachchh, Gandhidham.

Copy to:

1. Gujarat Coastal Zone Management Authority, Gandhinagar.
2. Gujarat Ecology Commission, Gandhinagar.
3. Gujarat Pollution Control Board, Gandhinagar.
4. Gujarat Maritime Board, Gandhinagar.
5. Fisheries Department, Gandhinagar.
6. Principal Chief Conservator of Forest, Gandhinagar.
7. Member Secretary, State Level EIA Authority, Gandhinagar

60

Copy to:

1. Sr. P.S. to Chairman – for kind information of Chairman, DPT please.
2. P.S. to Dy. Chairman.- for kind information of Dy.Chairman,DPT please.
3. Secretary, DPT.
4. S.E. (Design) & E.M.C.(I/C)
5. XEN(TD) & Encroachment Cell (I/C).
6. TPA to C.E.

DEENDAYAL PORT TRUST

61

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LAND SECTION,
 ESTATE DIVISION
 ROOM NO. 14 & 15
 A.O.BUILDING,
 POST BOX NO. 50
GANDHIDHAM (KUTCH)
 PIN CODE : 370 201



No.: LW/PL/3434/1244

DATED: 11-06-2020

To,
 The District Collector, Kachchh,
 Seva Sadan Rd,
 Bhuj, Kutch-370001,

SUB: Inspection and Survey of Land/Area allotted on Lease for salt production by the Revenue Department, Government of Gujarat, Gandhinagar at Village: Bagasara, Malliya(Miyana), Morbi, near Village: Jungi (Kutch) & opposite Navlakhi Port-
Reg: Verification of Land, Ownership & Demarcation, Joint Inspection of area including Stopping the violation of Environment Norms at site.

Madam,

Kind reference is invited to this office Letter No: LW/PL/3434/934 dated 16/09/2019, and Letter No: LW/PL/3434/959 dated: 01.10.2019, on the above subject. The copies of the same along with its Annexure/Inspection Reports is enclosed herewith for kind reference (**Annexure-I & Annexure-II** respectively).

In this connection, it is informed that response/reply from the concerned departments and State Government Authorities is awaited by DPT. Also the required Verification and joint Inspection of the said area has not been carried out by any of the concerned offices/authorities.

Further, it is observed that the detailed Survey & Demarcation of the said area, located near Village: Jungi(Kutch) and opposite Navlakhi Port is not taken-up by D.I.L.R., Morbi and/or D.I.L.R., Bhuj, to enable proper identification of land. In the absence of authenticity of specific land records and demarcation of boundaries/limits bifurcating the DPT land & State Government/Revenue Land of Morbi and Kutch, the vital issues in respect of ownership of said land remains un-resolved. Moreover, the

1

24/06/2020
 Received
 Gujarat Pollution Control Board
 Regional Office
 Kutch (East)

unauthorized activities/movement by the salt land parties are continued, resulting in violation of CRZ/Environmental Norms at site including Encroachment on DPT Land.

In the above context, further complaints and Reminder/letters have been received by Deendayal Port Trust, Gandhidham related to the subject matter, with reference to their previous Representation/Complaints, on the same issues; wherein it appears that no Remedial Action has been taken and also no restoration work is done, which has lead to discontentment amongst the fishermen & other Complainants.

In this regard, the Complainant Shri Sama Siddik Osman, Fisherman leader, Camp- Cheravadi, Village: Surajbari, Post: Shikharpur, Taluka: Bhachau (Kutch), vide his letter dated: 20/09/2019, addressed to the Hon'ble Chief Minister of Gujarat, Gandhinagar duly received by D.P.T on 10/10/2019, has alleged that Action is yet to be taken by Government of Gujarat, Gandhinagar and concerned State Government Authorities, regarding Wrongful Allotment and/or Wrongful Occupation of land by the Salt Land Parties(Copy enclosed (Annexure-III))(A)

Thereafter, another Complaint-Cum-reminder has been received from the same Complainant Shri Sama Siddik Osman, by the DPT authorities, on similar land issues, vide an e-mail dated 3rd/4th October 2019. The copy of both E-mail(s) are enclosed(Annexure-III)(B & C)

It is a matter of serious concern for D.P.T that every now and then, the re-occurrence of violation of CRZ Notification & Forest Conservation keeps on re-surfacing at different locations from Village Padana to Varsana to Chirai to Chopadva to Bhachau-Vondh upto Ambaliyara & Jungi villages, on Vacant DPT Land, by the various Salt land Parties and Revenue Land Lessee's, (allotted by the State Govt.), who are continuing the illegal activities & unauthorized occupation, of DPT Land & breaching Env.& CRZ Norms.

Further, the matter of ownership and verification of land, including other issues of complaint was brought up by DPT in the Review Meeting held on 26.07.2019, in the chamber of the then District Collector and Chairman, District level CRZ committee, Bhuj. The subject matter was also discussed by the Chairman, DPT with the Additional Chief Secretary, Revenue Department, Govt of Gujarat, in the Review Meeting held at Gandhinagar on 07.08.2019: The aforesaid issues were also discussed with the Committee during their site inspection of DPT Salt Lands, located at Bhachau & Jungi Village, on 10/12/2019 & 11/12/2019 respectively.

In this connection, it is further brought out the Additional Chief Secretary, Govt. of Gujarat, Forest & Environment Department, Gandhinagar – Gujarat had issued the "Direction under Section 5 of the Environment (Protection) Act, 1986" to DPT vide letter dated 12.06.2019, with copies endorsed to the Collector, Kachchh and R.O. & Member

63

Secretary, DLCRZ, GPCB, Bhuj, which is self explanatory in the subject matter (Annexure-IV).

Considering the above factual position and looking to the importance and sensitivity of the land related issues, it is utmost essential that the concerned authorities of Kutch & Morbi District, along with the respective Departments & Deendayal Port Trust may immediately arrange and carry out a Joint Inspection of the said area/land, to safeguard the interest of State Government & DPT. The site visit is required to be undertaken through Sea-Route, by hired Motor Boats, from Kandla to Navlakhi Port (subject to favorable Tide).

Accordingly, the Statutory & Regulatory Bodies/ Agencies/Departments, such as GPCB, Bhuj & Morbi; DLCRZ Committee, Bhuj & Morbi; Fisheries & Forest Department, Bhuj & Morbi; Police Department, Kutch & Morbi; may be requested to Co-ordinate and liaison in the subject matter & kindly take needful/remedial action in the subject matter, at an earliest.

An early action/response in the matter will be highly solicited.

This issues with the approval of competent authority.

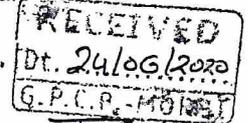
Encl: As above.

Yours faithfully,

o/c CHIEF ENGINEER & HOD(ESTATE)
DEENDAYAL PORT TRUST

Copy to:

1. The Additional Chief Secretary, Revenue Department, Government of Gujarat, Block No. 11, New Sachivalay, Gandhinagar, Gujarat.
2. The Section Officer, Revenue Department, Govt. of Gujarat, Gandhinagar.
3. The Collector, Morbi.
4. The Regional Officer and Member Secretary, DLCRZ, GPCB (West)-Bhuj.
5. The Dy. Collector & SDM, Bhachau & Morbi.
6. The Chief Conservator of Forest, Bhuj & Morbi.
7. The District Inspector of Land Records(DILR), Bhuj, Kutch.
8. The District Inspector of Land Records(DILR), Morbi District.
9. The Fisheries Department, Bhuj & Morbi.
10. The Regional Officer, GPCB-East, Gandhidham.
11. The Regional Officer, GPCB-Morbi District.
12. The Supdt. Of Police (East), Kachchh, Gandhidham



24/6/20
SUPERINTENDENT OF FISHERIES
MORBI

Handwritten signature and text: કચેડર કચેરી, મોરબી જિલ્લો

Two copy

Handwritten signature and text: 3

ડીસ્ટ્રીક્ટ ઇન્સ્પેક્ટર ઓફ લેન્ડ રેકર્ડ્સ કચેરી-મોરબી
બી.જી. નામ, ફા. નં. - ૨૦૮,
જિલ્લા સેલ-સરખ, મોરબી-૨.

Handwritten signature and text: ૨૫/૬/૨૦૨૦
નાયબ વન સંરક્ષકશ્રીની કચેરી,
મોરબી વન વિભાગ,
અરુણોદય મીલ રોડ, અંજવાડા,
મોરબી, પીન - ૩૬૩૩૪૨.

Copy to:

1. Gujarat Coastal Zone Management Authority, Gandhinagar.
2. Gujarat Ecology Commission, Gandhinagar.
3. Gujarat Pollution Control Board, Gandhinagar .
4. Gujarat Maritime Board, Gandhinagar.
5. Fisheries Department, Gandhinagar.
6. Principal Chief Conservator of Forest, Gandhinagar.
7. Member Secretary, State Level EIA Authority, Gandhinagar.

Copy to:

1. Sr. P.S. to Chairman – for kind information of Chairman, DPT please.
2. P.S. to Dy. Chairman.- for kind information of Dy.Chairman,DPT please.
3. Secretary, DPT.
4. S.E. (Design) & E.M.C.(I/C)
5. XEN(TD) & Encroachment Cell (I/C).
6. TPA to C.E.

ANNEXURE-K

ડિસ્ટ્રીક્ટ ઇન્સ્પેક્ટર લેન્ડ રેકર્ડ કચેરી, મોરબી

65

સો ગોરડી વિસ્તાર, શોભેશ્વર રોડ, જીલ્લા સેવાસદન, રૂમ નં. ૨૦૧, મોરબી.

ફાઇલ નંબર. (૦૨૮૨૨)૨૪૦૭૭૫.

નં. ડી.એસ.ઓ./વશી-૨^{LW}/૨૦૨૦

તા. ૩/૦૭/૨૦૨૦

પ્રતિ,
શ્રીકે ઈજનેરશ્રી, એન્ડ એચ.ઓ.ડી.
(ઈસ્ટેટ) દિનદયાલ પોર્ટ ટ્રસ્ટ,
ગાંધીધામ-૬૨૭.

વિષય:- મીઠા ઉત્પાદન માટે અપાયેલ લીઝ વિસ્તારની માપણી કરવા બાબત.

સંદર્ભ:- ૧) શ્રી કલેક્ટર સાહેબ મોરબીના પત્ર નં. જમન-૨-૨૪૬/૨૦૨૦

૨) આપણીના નં. LW/PL/૩૪૩૪/1243/1244 તા. ૦૬/૦૬/૨૦

તા. ૩/૦૭/૨૦૨૦ ના પત્ર.

ઉપરોક્ત વિષય અને સંદર્ભ-૨ અન્વયે જણાવવાનું કે રજા પામેલ અરજી વચ્ચે લેતા માટે બજારમાં તા. માપણીયા (મી) ના સા.નં. નીલ એ. ૨૨૩૦-૦૦ ગુ. શ્રી સાઈડ સોલ્ટ પ્રા.લી. તથા રીયલ રીકોર્ડિંગ સોલ્ટ એન્ડ ગેલાઈટ પ્રા.લી. ના સા.નં. નીલ જમીન એ. ૪૮૧૮-૧૫ ગુ. ફાળવવામાં આવેલ છે. તે જમીન દિન દયાલ પોર્ટ ટ્રસ્ટની જમીનમાં આવી જાય છે તેમ જણાવેલ છે. સદરજુ જમીન રેવન્યુ રકમ બહાર ફરીયા પેકીની જમીન હોય તે અંગેનું આગેવી કોર્ટ રેવન્યુ રેકર્ડ નીબાવવામાં આવતું નથી. તેથી દિન દયાલ પોર્ટ ટ્રસ્ટ (કંગલા પોર્ટ ટ્રસ્ટ) ને સરકારીશ્રીએ જમીન એલોટ કરેલ હોય તેના સલામ અધિકારીશ્રી દ્વારા થયેલ હુકમો તથા નકશાની પ્રમાણિત નકલો રજૂ કરવી તેમજ માપણી બાબતે સરકારશ્રીના પ્રવર્તમાન નિયોમનુસાર માપણી સી ભરવા આથી જાણ કરવામાં આવે છે.

ડી.આઈ.એલ.આર.
મોરબી

66

DISTRICT INSPECTOR LAND RECORD OFFICE, MORBI
100 Ordi Area, Sobheshwar Road, Jhila Seva Sadan, Room No. 201, Morbi
Phone No. (02822) 240775

No:DSO/Vashi/329/332/2020

Date :- 03.07.2020

To,
The Chief Engineer & HOD (Estate)
Deendayal Port Trust,
Gandhidham – Kutch

Sub:- Regarding measurement of lease land allotted for the purpose of production of salt .
Ref:- (1) Collector Morbi, Letter No. JMN-2-2-246/246/2020 dated 20.06.2020
(2) Your letter No. LW/PL/3434/1243/1244 dated 11.06.2020

With reference to the above subject and reference No. 2, it is to inform that while going through your above letter, wherein, you have informed that the admeasuring A 2230-00 Guntha allotted to M/s. Sea Side Salt Pvt. Ltd. and land admeasuring A 4818-00 Guntha allotted to M/s. Real Refined Salt & Allied Industries Pvt. Ltd., respectively, at Village Bagasara, Taluka Maliya(Miyana) Survey No. Nil belongs to DPT land. As this land is coastal land and outside any revenue survey, no revenue record of such type of land is maintained by us.

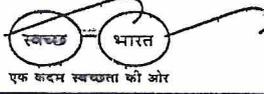
In view of the above, you are requested to produce records like Allotment letter, Orders, issued by the competent authority and Certified copies of Maps and also directed to remit the measurement fees as per the prevailing rules and regulations of State Government.

Sd/
DILR
MORBI

E-MAIL :- dptlandsection@gmail.com
 MOBILE NO. :- +91 9426968980
 FAX NO. :- +91 2836 232040
 WEB SITE :- www.deendayalport.gov.in



LAND SECTION,
 ESTATE DIVISION
 ROOM NO. 14 & 15
 A.O. BUILDING,
 POST BOX NO. 50
 GANDHIDHAM (KUTCH)
 PIN CODE : 370 201



No.: LW/PL/3434/

DATED: 31-07-2020

To,

The Vice Chairman and CEO,
 Gujarat Maritime Board,
 'SAGAR BHAVAN' Sector 10-A,
 Gandhinagar - 382010.

SUB.: Furnishing the Gazette Notification of Port limit of Navlakhi Port.

Sir,

With reference to the above subject, it is to inform that the port limit of Deendayal Port Trust encompasses a vast area of land stretching from Village: Veera to Village : Jungi, accordingly, the Port Limit of Deendayal Port Trust borders with the State Government land area of district Kutch and Morbi. Further, the work of Demarcation and survey of the boundaries of Deendayal Port trust and State Government area is being carried out by GoG, D.I.L.R. Bhuj; and the same is in progress.

In the above purpose, the Gazette Notification, and maps showing the Port Limit of Navlakhi Port with Co-ordinates, is required.

You are, therefore requested to kindly provide the copies of Gazette Notification and Maps showing the Port Limits of Navlakhi Port, with Co-ordinates, at the earliest.

Yours Faithfully,

M. J. J. J.
 31/7/2020
 EXECUTIVE ENGINEER (KANDLA LAND)
 DEENDAYAL PORT TRUST

Copy to:

1. The Chief Engineer, Gujarat Maritime Board, Gandhinagar. – For kind information and necessary action.
2. The port Officer, Navlakhi Port, GMB. – For kind information and necessary action.

Copy to:

3. P.S. to Chairman – For kind information of Chairman.
4. T.P.A to C.E – For kind information of C.E.



GUJARAT MARITIME BOARD



15 YEARS OF
CELEBRATING
THE MAHATMA

OFFICE OF THE PORT OFFICER (NAVLAKHI) NEAR V.C.FATAK MORE

No. PON/C/MORBI 760

Date:- 20/08/2020

ANNEXURE - M

68

To,
Executive Engineer (Kandla land)
Deendayal Port trust,
Gandhidham (Kutch).

Sub:- Furnishing the Gazette notification of Port limit of Navlakhi Port.

Ref:- your office letter No. LW/PL/3434/1331 Dt.03-08-2020

With reference to your above letter please find enclosed herewith the Gazette Notification and maps showing the port limit of Navlakhi Port.

Encl:- As above

W.D.
Port Officer,
Gujarat Maritime Board,
Navlakhi-Morbi.

Copy Submitted To:-

The Chief Engineer, Gujarat Maritime Board – Gandhinagar – for kind information.

Sh. Santhak. for us
YS
10-9

98/
14/9/2

(69)

Government of Saurashtra
(Communications Department)

- : NOTIFICATION : -

No: CDG/4-2/46

Rajkot,
Dated the 21st November, 1955

In exercise of the powers conferred by section 4 of the Indian Ports Act, 1908 (XV of 1908), Government is pleased to declare that the limits of Navlakhi Port shall be as stated in the Schedule attached to this Notification.

By order and in the name of
the Raj Pramukh of Saurashtra.

J. C. Prasad
Deputy Secretary
to the
Government of Saurashtra.

Copy to :-

179/24-11

- The Secretary to H.H. the Rajpramukh, of Saurashtra, Jamnagar.
- The Personal Secretary to Finance Minister, Rajkot.
- The Personal Secretary to Revenue Minister, Rajkot.
- The Secretary, Revenue Department, Govt. of Saurashtra, Rajkot, with three spare copies.
- The Collector, Madhya Saurashtra, Rajkot, with two spare copies.
- ✓ The Administrative Officer (Ports), Rajkot, with ten spare copies.
- The Superintendent, Stationery & Printing, Govt. of Saurashtra, Rajkot; for publication in the next issue of the Government Gazette.
- The Secretary to Chief Minister, Rajkot.
- The Deputy Secretary, Public Works Department, Govt. of Saurashtra, Rajkot.
- The Registry, C. D.
- The Diary, C. D.

T
3/11/55

70

Schedule

Navlakhi Port Limits.

Name of the Port. Port limits under Section IV of the Indian Ports Act, 1908(XV of 1908).

1.

2.

Navlakhi Port.

NORTH:-

The north limit of the Port follows a line starting from the centre of mouth of Chhach creek long 70°-30' extending all along the centre of Chhach creek upto the interesec:ing point of the long 70°-38' and latitude 23°-9'-0".

EAST:-

The Eastern limit runs due North & South from the North Limit line from the point of the end of Chach creek where the line from 70°-38' E and 23°-9' meets upto the boundary stone MLK as put up on

the road berm thence it extends in the South across the above road upto the North boundary bank of the "Maharaja Salt Works" No. 2.

Thence, it runs along the north boundary of the above Salt Works up to its North East boundary corner stone and then further up, it runs along a straight line joining to the point, the Railway mile stone 22 mile (from Nazarbagg)-thence it runs towards "Lavanpur Station" along a line parallel to Railway-line at a distance 30 ft. from the centre of the track upto a stone Marked MLK located at

a distance 1/2 Mile from above 22 Rly.Mile stone-thence it runs along a stright line across the railway line joining the extreme North East corner of Salt Works No. 1 from where it follows the eastern boundary of the above Salt Works No. 1 upto its extreme South East boundary corner.

SOUTH:-

The Southern limit of the port runs along the South boundary of the Maharaja Salt Works No. 1 upto its South West Boundary corner from where it runs generally along a straight line extending upto the line upto the centre of the Hansthal Creek passing through the Hans-thal Bungalow.

WEST:-

The Port Limit on the West is upto the line ranged in the sea from the central of the Hansthal Creek in South centrally passing through Muragha Bet & Mamalia Bet upto the longitude 70°-30' E line in the central of the mouth of Chach creek as defined before.

Kanauji
3-II-55.

71

ANNEXTURE - C

SCHEDULE OF PORT LIMITS
CS. B. E. NOTIFICATION No 117 of 9-9-50

Name of Port	Limits under Sec. 11(b) of Act.	Wharves, jetties, piers, etc. appointed for delivery of manifest under Sec. 53.	Remarks
Navlakhi	<p>Port limit shall extend from Handthal creek to Chas Ness in the line passing between Margha and Namila islands and upto Vavania and Kinsuda.</p> <p>North from farthest west point of Margha bet a straight line running South East up to 50 yards above high water mark on South bank of Versamed creek upto farthest east end of Masonary wall.</p> <p>From the above point line running straight upto the present passenger Jetty No. 10 South from the south end of the passenger Jetty a straight line down across the Sui creek up to 50 yards above high water mark on southern bank of the Sui creek and then touching the anchorage basin. West.</p> <p>From anchorage basin to a straight line touching the southern most point of Margha bet.</p> <p>7. Sui Jetty at Lavampur for salt only on Sui creek.</p> <p>8. The New Jetty constructed by M/s Caltex India Ltd. on Sui creek South of Jetty No. 10 meant for ferry passenger traffic.</p>	<p>1. Wharf known as steel and Masonary Wharf on the Versamed creek and number 4 and 5 jetties on sui creek and the wharf connected for all goods.</p> <p>2. Jetties Nos. 1, 2, and 3 on Sui creek and connected wharf for all goods.</p> <p>3. Jetties Nos. 6, 7 and 8 or the connected wharf for all goods.</p> <p>4. Jetty No. 9 for petrol, kerosene and other hazardous goods.</p> <p>5. Jetty No. 10 for ferry passenger traffic.</p> <p>6. Versamed Jetty for salt only on Versamed creek.</p>	<p>Remarks</p>

As per Central Board of Revenue Customs Notification No. 65 dated 11-8-56
 - Entry Notification No. 255 7/57 dated 12-1-57.

C.B.R.

TRUE COPY

[Signature]
 Port Officer,
 NAVLAKHI PORT.

परिशिष्ट - 3

BY THE SECRETARY TO THE FOREST AND CO-OPERATION DEPARTMENT
(Notification)

Saavnalaya Almodabad, 29th September, 1966.

INDIAN FOREST ACT, 1927 :

No. AK11-359-FED/1666 / 58574-P.—In exercise of the powers conferred by section 4 of the Indian Forest Act, 1927 (XVI of 1927) in its application to the State of Gujarat (hereinafter referred to as "the said Act"). The Government of Gujarat hereby :

1. (a) declares that it has been decided to constitute the land in Morvi Taluka of Rajkot District specified in the schedule appended hereto, a reserved forest ; and

(b) Appoints the Forest Settlement Officer, Jamnagar (hereinafter as the said, "Forest Settlement Officer") to be the Officer for the purposes of clause (c) of Sub-section (1) of section 4.

2. Appoints the Collector Rajkot to hear appeals from any award passed by the said Forest Settlement Officer under sections 11, 12, 15 and 16 of the said Act.

Schedule

Taluka : Morvi

District : Rajkot

Sr. No.	Name of Village	Survey No.	Area		Boundaries
			Sq. Mile.	S. Km.	
	2	3	4	4	5
1.	Navlakhi Cher forest.	---	30-00	77-70	North : Gulf of Kutch and Cher forest of Kandla Port East : Boundary of Navlakhi Port. West : Boundary of Navlakhi Port and Hansthal creek and Gulf of Kutch. South : Boundary of Navlakhi Port.
			30-00	77-70	

By Order and in the Name of the
Governor of Gujarat,
M. R. VYAS,
Under Secretary to Government.

G. P. R.J.L. 41-10-66(3)-10

- Legend**
- BOUNDARY
 - Feature 1
 - Feature 2
 - Navlakhi
 - Polygon Measure
 - Port Limit
 - Port Limit



- Red Line :- Represents Port limit of Navlakhi Port (as given by G.M.S).
 - Blue Line :- Represents East side limit of D.P.T.

24

DEENDAYAL PORT TRUST

(Erstwhile Kandla Port Trust)

ISO 9001-2008 & 14001:2004 Certified

email : dptlandsection@gmail.com
Mobile No. : +91 9426968980 / 90166 09999
Fax No. :91 2836 220050
Website: www.deendayalport.gov.in

Land Section, (Estate Division),
Room No. 14 & 15
Administrative Office Building,
Post Box No. 50,
Gandhidham (Kutch)-370 201.

Dated: 20/11/2020.

No. LW/PL/3434/75

To,

The District Collector,
Collector Office, Jilla Seva Sadan,
100 Ordi Road,
Morbi -363 642.

Sub: Inspection and Survey of Land / Area allotted on lease for Salt production by the Revenue Department, Govt. of Gujarat, Gandhinagar at Village: Bagasara, Malliya (Miyana), Morbi, near Village: Jungi (Kutch) & Opposite Navlakhi Port - reg: Verification of Land, Ownership & Demarcation, Joint Inspection area.

Ref: i) DPT's letter No. LW/PL/3434/1243 dated 10/06/2020.
ii) GMN-2-246/2020 dated 24/06/2020.

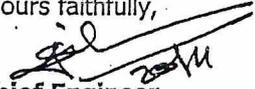
Respected Madam,

Please refer to your letter No. GMN-2-246/2020 dated 24/06/2020 addressed to the DILR, Morbi and copy marked to the Chief Engineer & HOD (Estate), DPT, regarding direction given by your goodself for carrying out the survey of the above land / area in the presence of the officials of Deendayal Port Trust for the land allotted by Government of Gujarat to (1) M/s. Shree Real Refine Salt & Allied Industries & (2) Seaside Salt Co. Pvt. Ltd., so as to settle the issue of ownership of the above land / area.

In this regard, it is to inform that till date, no survey on the subject land / area has been carried out by the DILR, Morbi, in presence of the officials of DPT to settle the issue of ownership, etc.

In view of the above, it is requested to issue necessary direction to the concerned that no activity should be allowed to carry out in the above subject land by the above parties / lessees, till the ownership of the above land / area is decided by carrying out the survey by DILR, Morbi in presence of the officials of DPT.

Yours faithfully,


Chief Engineer
Deendayal Port Trust

Copy to:

1. The District Collector, Kutch
2. The DILR, Morbi.....as per the direction of Collector, Morbi....
.....necessary survey may be carried out at earliest.
3. The Port Officer, Navlakhi Port, Visipara, Morbi.

Copy to:

1. Sr. P.S. to Chairman - for kind informaion of the Chairman please.
2. P.S. to Dy. Chairman.

Office of the ANNEXURE-0
Collector District Seva Sadan,
100 Room Area,
Morbi -2- Pin: 363642 :Fax: 241 602
E-mail: collector.rev.mor@gmail.com
Dt. 09-12-2020

To,
District Inspector
DILR, Morbi.

Sub.: Submission of report about Lease granted for
salt production – Reg.

- Ref.:** (1) Letter No. JAMAN/372019/2355-C, dtd.06/03/2020
issued by Revenue Department, Gandhinagar.
(3) This office Letter No. JAMAN-2/11336478
dtd. 20/03/2020
(3) Letter No. PLW/PL/3434/1243 dtd. 10/06/2020
issued by Deendayal Port Trust, Gandhidham .
(4) This office letter No. JAMAN-2/246/2020
dtd. 24/06/2020 .

In reference to the above, the applicants Shri Sea Side Salt Pvt. Ltd. has been allotted with land No. nil S No. Land Acre 2230-00 Gunthas as per resolution issued by Revenue Department of State Government vide this office order dtd. 05.02.2019 at Village Bagsara, Taluka Maliya (Miyana) and Shri Real Refined Salt & Allied Industries Pvt. Ltd. has been allotted with land No. nil S No. Land Acre 4818-15 Gunthas as per resolution issued by Revenue Department of State Government vide this office order dtd. 05.02.2019 at Village Bagsara, Taluka Maliya (Miyana). The measurement whereof has been done at your end and based upon your opinion, this office has executed lease agreement with both the parties. You were advised to collect the measurement fees/charges from the applicants by keeping the Port Authorities, Navlakhi & Kandla Port present & by preparing measurement sheet, ascertaining the same comes under the area of Morbi District and submit report to this office within 7 days. However till date the same is not received by this office. The reply whereof be sent on receipt of this letter.

Sd/-
Ketan P. Joshi
Resident Addl. Collector
Morbi.

Copy to:

The Chief Engineer & HOD (Estate), Deendayal Port Trust, Gandhidham-Kachchh.

ANNEXURE - P'

77

DEENDAYAL PORT TRUST(Erstwhile Kandla Port Trust)
ISO 9001-2008 & 14001:2004 Certifiedemail : dptlandsection@gmail.com
Mobile No. : +91 9426968980 / 90166 09999
Fax No. :91 2836 220050
Website: www.deendayalport.gov.inLand Section, (Estate Division),
Room No. 14 & 15
Administrative Office Building,
Post Box No. 50,
Gandhidham (Kutch)-370 201.

No. LW/PL/3434/04

Dated: 4/01/2021.

To,
**The Resident Additional Collector,
Collector Office, Zilla Seva Sadan,
100 Ordi Road,
Morbi -363 642.****Sub: Inspection and Survey of Land / Area allotted on lease for Salt production by the Revenue Department, Govt. of Gujarat, Gandhinagar at Village: Bagasara, Malliya (Miyana), Morbi, near Village: Jungl (Kutch) & Opposite Navlakhi Port - reg: Verification, Demarcation & Ownership of land, Joint Inspection of area.**Ref: i) DPT's letter No. LW/PL/3434/1243 dated 10/06/2020.
ii) GMN-2-246/2020 dated 24/06/2020.
iii) DPT's letter No. LW/PL/3434/75 dated 20/11/2020.

Respected Sir,

Kindly, refer to DPT's letter No. LW/PL/3434/934 dated 16/09/2019 & also to the above correspondences on the above subject matter.

In this regard, it is brought out that, despite of issuance of directives of Collector, Morbi; vide letter no. JMN-2-246/2020, dated: 24.06.2020, addressed to D.I.L.R, Morbi (Copy enclosed); it is informed that, till date, the work of survey & demarcation on the subject land / area including verification of land boundaries has not been carried out by the DILR, Morbi, in presence of the officials of DPT, to settle the issue of ownership, etc.

In view of the above, it is once again requested to issue necessary directions to the concerned authorities that no activity should be allowed to carry out in the above subject land by the above parties / lessees, till the ownership of the above land / area is decided by carrying out the survey by DILR, Morbi in presence of the officials of DPT.

This has the approval of Chief Engineer, Deendayal Port Trust.

Thanking You.
Encl: As above.

Yours faithfully,

o/c

4.1.2021Executive Engineer (Kandla Land)
Deendayal Port Trust
4/1/2021
JE.**Copy to:**

1. The District Collector, Morbi..... For, kind information.
2. The DILR, Morbi.....as per the direction of Collector, Morbi,
necessary survey may be carried out at earliest.
3. The District Collector, Kutch..... For, kind information.
4. The Port Officer, Navlakhi Port, Visipara, Morbi.....For, kind information.
5. The DILR, Bhuj.
6. G.P.C.B, Morbi.
7. G.P.C.B, Gandhidham/Bhuj.

Contd. -2

ANNEXURE-A 78

No. JAMAN-2-12399389/2021

Office of the
Collector District Seva Sadan,
100 Room Area,
Morbi -2- Pin: 363642 :Fax: 241 602
E-mail: collector.rev.mor@gmail.com
Dt. 28-04-2021

To,
The Chief Engineer & HOD (Estate),
Land Section Estate Division, Room No. 14 & 15,
A O Buidling, Post Box No. 50,
Gandhidham – Kachchh.

Sub.: To submit report with regard to Land Acre 4814-00 allotted to Shri Real Refined Salt & Allied Industries Pvt. Ltd. & Acre 2230-00 Guntha allotted to Sea Side Salt Pvt. Ltd. on lease for production of salt situated at Village – Bagasara, Taluka – Maliya (Mi) – Reg.

Ref.: This office order No. JAMAN-2/246/2020 dtd.24/06/2020

In reference to the above, this office vide order No. JAMAN-2/Maliya(Mi) /FNo.76/2017 dtd.05.02.2019 & vide order No. JAMAN-2/Maliya(Mi)/F No. 104/2017 dtd.05.20.2019 leased land for salt production situated at Village-Bagasara, Taluka: Maliya (Mi) from Nil S No. Acre 2230-00 Guntha to M/s. Sea Side Salt Pvt. Ltd. & also from Nil S No. Acre 4818-15 Guntha to M/s. Real Refined Salt & Allied Industries Pvt. Ltd. on 30 years lease basis. The Chief Engineer, Deendayal Port Trust, Gandhidham vide their letter dtd. 16.09.2019 informed that, the aforesaid land, which is situated in Village-Jungi (Kachchh) & the same belongs to Kandla Port & requested to stay the allotment process, as such to ascertain whether, the subjective land belongs to Port or not ?, it is advised to furnish demarcation report as provided under State Revenue Department Circular No. JAMAN/372019/2355/C dtd. 06.03.2020.

You are hereby informed that, whether land belongs to Deendayal Port Trust, Kandla allotted to the abovesaid parties on lease basis. The District Inspector, DILR, Morbi is directed vide letter No. JAMAN-2/246/2020 dtd.24.06.2020 to carryout demarcation – measurement of the lease plots in

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presence of the parties & representative of your office as well Navlakhi Port after charging usual fees, the copy whereof has been forwarded to your office directly, but the same is not paid. If you have any submission with regard to the salt land belongs to Kandla Port, then deposit the charges within 5 days from receipt of this letter in the office of DILR and consult DILR office including to remain present on the date, when DILR carries out the demarcation.

Note: This is issued under the orders of Hon'ble Collector.

Sd/-
Ketan P. Joshi
Resident Addl. Collector
Morbi

ANNEXURE - R

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DEENDAYAL PORT TRUST

E-MAIL:- dptlandsection@gmail.com
 MOBILE NO. +91 9427251059
 FAX: (02836) 232040.
 WEBSITE: www.deendayalport.gov.in

Land Section, (Estate
 Division), Room No. 14 &
 15, Administrative Office
 Building, Post Box No. 50,
 Gandhidham-Kutch.
 Pin Code: 370 201.



SAGARMALA



NO.LW/PL/3504/216

Dated: 18-08-2021

To,
 The Resident Additional Collector,
 Collector Office, Zilla Seva Sadan,
 100 Ordi Road,
Morbi-2- 363642.

SUB: Inspection and Survey of Land/Area allotted on Lease for salt production by the Revenue Department, Government of Gujarat, Gandhinagar at Village: Bagasara, Malliya(Miyana), Morbi, near Village: Jungi (Kutch) & Navlakhi Port-Reg: Verification of Land, Ownership & Demarcation, Joint Inspection of area and Stopping the violation of Environment Norms at site.

Sir,

Reference is invited to your letter dated 28-04-2021, which received this office on 17/08/2021, on the above mentioned subject.

In this regard, it is to inform that the subject land allotted by Government of Gujarat, to the parties/Lessees viz. Shree Real Refine Salt & allied Industries, and M/s. Sea side salt. Co. Pvt.Ltd, at Village: Bagasara, Malliya(Miyana), Morbi, Opp: Navlakhi Port, for the purpose of Salt production located near village: Jungi(Kutch), comes under the Jurisdiction of Deendayal Port Trust as per the Notifications' dated: 31/01/1950, 11/07/1962, 01/03/1968, issued by Government of India, Ministry of Transport & Shipping, New Delhi; and Map showing the Port Limits of DPT.

Since, the above plots have been allotted by the Government of Gujarat to above parties, hence, it is essential that the detailed survey and demarcation of the said area is required to be carried by the D.I.L.R – Morbi with DPT officials, so that, issues of ownership of above Lands can be resolved. The necessary charges towards survey of above lands may be collected from the above parties as directed by the collector, Morbi vide letter dated 24-06-2020.

In view of the above, you are requested to kindly direct concern authority to issue a fresh date for conducting joint survey of the aforesaid land and intimate the same to this office at the earliest.

Yours faithfully,

[Signature]
 S.E. (Kandla Land)
 Deendayal Port Trust.

GUJARATI TO ENGLISH TRANSLATION

ANNEXURE - 'S'

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No. JAMAN-2-2411-2021

Office of the
Collector District Seva Sadan,
100 Room Area,
Morbi -2- Pin: 363642 :Fax: 241 602
E-mail: collector.rev.mor@gmail.com
Dt. 26-11-2021

To,
The Chief Engineer & HOD (Estate),
Land Section Estate Division, Room No. 14 & 15,
A O Buidling, Post Box No. 50,
Gandhidham – Kachchh.

Sub.: To submit report with regard to Land Acre 4814-00 allotted to Shri Real Refined Salt & Allied Industries Pvt. Ltd. & Acre 2230-00 Guntha allotted to Sea Side Salt Pvt. Ltd. on lease for production of salt situated at Village – Bagasara, Taluka – Maliya (Mi) – Reg.

Ref.: (1) This office letter No. JAMAN-2/246/2020
dtd.24/06/2020
(2) This office letter No. JAMAN-2/12399/389/2021
dtd.28/04/2021

In reference to the above, this office vide order No. JAMAN-2/Maliya(Mi) /FNo.76/2017 dtd.05.02.2019 & vide order No. JAMAN-2/Maliya(Mi)/F No. 104/2017 dtd.05.02.2019 leased land for salt production situated at Village-Bagasara, Taluka: Maliya (Mi) from Nil S No. Acre 2230-00 Guntha to M/s. Sea Side Salt Pvt. Ltd. & also from Nil S No. Acre 4818-15 Guntha to M/s. Real Refined Salt & Allied Industries Pvt. Ltd. on 30 years lease basis. The Chief Engineer, Deendayal Port Trust, Gandhidham vide their letter dtd. 16.09.2019 informed that, the aforesaid land, which is situated in Village-Jungi (Kachchh) & the same belongs to Kandla Port & requested to stay the allotment process, as such to ascertain whether, the subjective land belongs to Port or not ?, it is advised to furnish demarcation report as provided under State Revenue Department Circular No. JAMAN/372019/2355/C dtd. 06.03.2020.

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You are hereby informed that, whether land belongs to Deendayal Port Trust, Kandla allotted to the abovesaid parties on lease basis. The District Inspector, DILR, Morbi is directed vide letter No. JAMAN-2/246/2020 dtd.24.06.2020 to carryout demarcation – measurement of the lease plots in presence of the parties & representative of your office as well Navlakhi Port after charging usual fees, the copy whereof has been forwarded to your office directly, but the same is not paid. If you have any submission with regard to the salt land belongs to Kandla Port, then deposit the charges within 5 days from receipt of this letter in the office of DILR and consult DILR office including to remain present on the date, when DILR carries out the demarcation. However till date no reply is received from your office, as such take notice to do the needful urgently on receipt of the letter.

Note: This is issued under the orders of Hon'ble Collector.

Sd/- Illegible 26/11
N. K. Muchhar
Resident Addl. Collector
Collector Office, Morbi

DEENDAYAL PORT TRUST

ISO 9001-2008 & 14001:2004 Certified

E-mail : dptlandsection@gmail.com
 Mobile No. : +91 9427251059
 Fax No. : (02836) 232040
 Website: www.deendayalport.gov.in



Land Section, (Estate Division),
 Room No. 14 & 15
 Administrative Office Building,
 Post Box No. 50,
 Gandhidham (Kutch)-370 201.



No. LW/PL/3475-I/297

Dated: 15 /12/2021.

To,
The District Inspector Land Records (DILR),
Collector office, Jilla Seva Sadan,
Shobheshwar Road,
Morbi- 363642.

SUB:- Inspection and Survey of Land/Area allotted on Lease for salt production by the Revenue Department, Government of Gujarat, Gandhinagar at Village: Bagasara, Malliya (Miyana), Morbi, near Village: Jungi (Kutch) & Navlakhi Port - Reg: Verification of Land, Ownership & Demarcatio, Joint Inspection of area and Stopping the violation of Evrironment Norms at site.

- REF: (1) DPT's letter No. LW/PL/3434/934 dated 16/09/2019.
 (2) DPT's letter No. LW/PL/3434/1243 dated 10/06/2020
 (3) DPT's letter No. LW/PL/3434/1244 dated 11/06/2020
 (4) Your letter GMN-2-246/2020 dated 24/06/2020 (copy not received)
 (5) DPT's letter No. LW/PL/3434/75 dated 20/11/2020
 (6) DPT's letter No. LW/PL/3434/04 dated 04/01/2021
 (7) DPT's letter No. LW/PL/3504/216 dated 18/11/2021

Sir,

I am directed to refer to letter No. JMN-2-2411/2021 dated 26/11/2021 received from the Resident Additional Collector, Morbi on the above mentioned subject. A copy of said letter is enclosed herewith at Annexure-I for ready reference.

2. In this regard, DPT vide various letters have informed that the subject land allotted by Government of Gujarat to the parties/Lessees viz. Shree Real Refined Salt & allied Industries, and M/s. Sea Side Salt. Co., Pvt. Ltd., at village: Bagasara, Malliya (Miyana), Morbi, Opp: Navlakhi Port, for the purpose of Salt production located near village: Jungi(Kutch), comes under the jurisdiction of Deendayal Port Trust as per the Notification dated: 31/01/1950, 11/07/1962, 01/03/1968, issued by Government of India, Ministry of Transport & Shipping, New Delhi, and Map Showing the Port Limits of DPT. The same has been endorsed/certified by Port officer GMB, Navlakhi Port, Morbi.

3. Since, the above plots have been allotted by the Government of Gujarat to above parties without knowledge of DPT and without detailed survey and demarcation of boundaries, whether it belongs to State Government or DPT? Hence, it is essential that the detailed survey and demarcation of the said area is required to be carried out by the D.I.L.R. – Morbi with DPT officials, so that, issues of ownership of above Lands can be resolved.

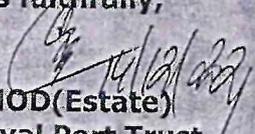
Contd.....2

4. Earlier, the Collector, Morbi vide letter dated 24/06/2020 has informed that the necessary charges towards survey of above lands may be collected from the above parties. Now, the Resident Additional Collector, Morbi Vide letter dated, 26/11/2021 has informed that the necessary charges towards survey of above lands may be collected from the Deendayal Port Trust.

5. In view of above, you are requested to furnish the details of payment required to be made by Deendayal Port Trust towards survey of above lands, so that, detailed survey and demarcation of the said area can be carried out by the D.I.L.R. – Morbi with DPT officials and issue of ownership of lands can be resolved.

(Enclosed - as above)

Yours faithfully,


CE & HOD (Estate)
Deendayal Port Trust
Chief Engineer & HOD (Estate)
Deendayal Port Trust

Copy to:-

- (1) The District Collector, Morbi
- (2) The District Collector, Bhuj (Kutch)
- (3) The Resident, Additional Collector, Morbi; *o/o* With reference to your letter dated 26/11/2021.
~~(27/11)~~ *the Collector Sir, Morbi*
- (4) The D.I.L.R, Bhuj
- (5) R.O,G.P.C.B, Morbi
- (6) R.O,G.P.C.B, Bhuj (Kutch) West

Copy also to:-

- (1) OSD to The Chairman – For kind information to Chairman.
- (2) Sr. P.S to Dy. Chairman – For kind information to Dy. Chairman.
- (3) C.E. & H.O.D.(Estate), DPT.
- (4) *Superintending Engineer (Kandla Land)*

GUJARATI TO ENGLISH TRANSLATION

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No. JAMAN-2-2411-2021

Office of the
Collector District Seva Sadan,
100 Room Area,
Morbi -2- Pin: 363642 :Fax: 241 602
E-mail: collector.rev.mor@gmail.com
Dt. 26-11-2021

To,
The Chief Engineer & HOD (Estate),
Land Section Estate Division, Room No. 14 & 15,
A O Buidling, Post Box No. 50,
Gandhidham – Kachchh.

Sub.: To submit report with regard to Land Acre 4814-00 allotted to Shri Real Refined Salt & Allied Industries Pvt. Ltd. & Acre 2230-00 Guntha allotted to Sea Side Salt Pvt. Ltd. on lease for production of salt situated at Village – Bagasara, Taluka – Maliya (Mi) – Reg.

Ref.: (1) This office letter No. JAMAN-2/246/2020
dtd.24/06/2020
(2) This office letter No. JAMAN-2/12399/389/2021
dtd.28/04/2021

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You are hereby informed that, whether land belongs to Deendayal Port Trust, Kandla allotted to the abovesaid parties on lease basis. The District Inspector, DILR, Morbi is directed vide letter No. JAMAN-2/246/2020 dtd.24.06.2020 to carryout demarcation – measurement of the lease plots in presence of the parties & representative of your office as well Navlakhi Port after charging usual fees, the copy whereof has been forwarded to your office directly, but the same is not paid. If you have any submission with regard to the salt land belongs to Kandla Port, then deposit the charges within 5 days from receipt of this letter in the office of DILR and consult DILR office including to remain present on the date, when DILR carries out the demarcation. However till date no reply is received from your office, as such take notice to do the needful urgently on receipt of the letter.

Note: This is issued under the orders of Hon'ble Collector.

Sd/- Illegible 26/11
N. K. Muchhar
Resident Addl. Collector
Collector Office, Morbi